



क्षेत्रीय कार्यालय

# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर

U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं०  
Ref. No.

204/OAN 744/Moharram Ali/2022

दिनांक  
Dated

07-12-2022

To,

The Registrar  
National Green Tribunal  
Principal Bench  
New Delhi.  
E-mail : judicial-ngt@gov.in

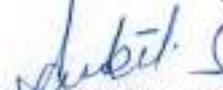
**Sub.-Compliance to the direction issued on 30.09.2022 by Hon'ble National Green Tribunal in O.A. No. 744/2022 Moharram Ali Vs. State of Uttar Pradesh.**

Sir,

With reference to the subject mentioned above kindly find enclosed herewith the Report in compliance of the order issued on 30.09.2022 by Hon'ble National Green Tribunal in O.A. No. 744/2022 Moharram Ali Vs. State of Uttar Pradesh.

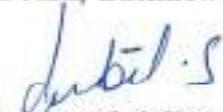
**Encl. : As above.**

Yours faithfully

  
(Ankit Singh)  
Regional Officer

**Copy to :**

1. Member Secretary, U.P. Pollution Control Board, Lucknow for information.
2. Shri Pradeep Mishra, Advocate, Hon'ble Supreme Court/NGT, New Delhi for perusal and necessary action.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for information.
4. Chief Environmental Officer (Circle-3), U.P. Pollution Control Board, Lucknow for information.

  
Regional Officer



## **Report of joint committee of industries generating fly ash and hazardous waste in compliance of order passed by the Hon'ble National Green Tribunal in case of OA 744/2022 Moharram Ali Vs State of U.P. on dated 30.09.2022**

### **1.0 Background:**

In reference to the grievance aroused by Mohd. Moharram Ali, complaining 03 paper mills dumping their hazardous waste and coal ash at the bank of Ganga Canal in huge quantity causing serious environmental damage besides health hazards to the residents in the nearby areas.

In the above matter, Hon'ble NGT vide order dated 30.09.2022, directed to constitute of joint committee comprising of State PCB and District Magistrate, Muzaffarnagar with the direction to visit the site within a fortnight and submit a factual report within two months. State PCB shall also provide the status of industries generating waste (fly ash/hazardous waste) and authorisation granted prescribing mode of disposal.

### **2.0 Order Passed by Hon'ble NGT on 30.09.2022**

*2. In our view the issue raised involves substantial question relating to environment arising from the implementation of the Scheduled enactment under NGT Act, 2010 requiring adjudication by this Tribunal. However, in our view, first, it would be appropriate to obtain a factual report by constituting a joint Committee comprising of State PCB and District Magistrate, Muzaffarnagar who shall visit the site within a fortnight and submit a factual report within two months by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. State PCB shall also provide the status of industries generating waste (fly ash/hazardous waste) and authorisation granted prescribing mode of disposal.*

### **3.0 Joint Inspection of site at the Bank of Ganga Canal by UPPCB and City Magistrate Muzaffarnagar**

In compliance to the said orders of the Hon'ble NGT dated 30.09.2022, a joint team of officials of UPPCB and District Administration Muzaffarnagar visited accidental site and nearby area of Bhopa Road and the concerned industries mentioned in the complaint. During joint committee visit, contractor Mr Irfan aliyaas Bhura S/O Sukka resident of gram Nagla bujarg district Muzaffarnagar was present. During joint committee investigation and the official record following facts came into light regarding the incident happened:-

#### **Physical facts of the Site – During first inspection dated -**

- The site in question was just next to the irrigation canal, and the site belonged to Irrigation Department
- Regional Office UPPCB Muzaffarnagar received information through electronic media on the above subject and Mr. Naushad s/o Mr. Parvash resident of village Nangla Buzurg, Thana Bhopa, District Muzaffarnagar through his letter dated 11.07.2022 informed that on 09.07.2022 Mohd.

Nadeem s/o Parvash resident Village Nangla Buzurg, Police Station Bhopa, District Muzaffarnagar have got burnt due to chemical-laden black ash lying on the side of the canal and complaints were received from the local residents of breathing problems. As per the electronic media, 02 person got burned and 01 person died due to the severe burning.

- Immediately, on 11.07.2022, a site inspection was done by the authorized officers of UPPCB office on the banks of the canal in village Nangla Bujarg, police station Bhopa, District Muzaffarnagar. During inspection, it was found that fly ash has been stored in large quantity at the said site.
- It appeared that the said ash was dumped long time back because grass was found grown on it.
- In addition to ash, brown colored waste (highly viscous sludge) was found stored on one side of the site, which was found to be extremely hot (mainly due to exothermic reaction by unknown chemicals which might be present in the brown colored sludge waste).
- It appeared that some hazardous chemical was previously lying under the fly ash which somehow reacted to an exothermic reaction making a fly ash sludge material.
- Hence, Prima facie it appeared that the site was dumped with some unknown chemicals and fly ash (Boiler ash) was then dumped over it.

#### **Various Photographs of the Site**



### **Background of the Site**

- During inspection of the site, It was informed by the complainant present at the time of inspection that the fly ash at the site was collected and dumped by Irfan s/o Yusuf, Gul Mohammad s/o Irfan and Asif s/o Irfan. Further, it was informed that the fly ash was taken from various pulp and paper industries operating in the nearby areas and disposed off on the area previously.
- However, on further inquiry with the locals of the near by areas, it was informed that about 7-8 years ago, several drums containing unknown chemicals were stored in the near by area of village Qasampur, due to which extreme smell and irritation in eyes of near by villagers started to appear, because of which , after complaints from the affected villagers, in the presence of Police officials from police station Bhopa, drums filled with unknown liquid chemicals were buried under the said site. However, there was no information regarding from where the chemical drums have come.
- Letter Dated 28.07.2022 was then issued by Regional Officer, UPPCB, to SDM Jansath for directing concerned police station incharge (Bhopa Police Station) to provide all concerned details/documents of the incident which occurred in Qasampura village, so that departmental actions can be taken against the violating industry/ persons.
- In response of letter dated 29.07.2022, Sub Inspector, Thana Bhopa, District Muzaffarnagar intimated vide their letter dated 11.08.2022 that on dated 13.11.2018 chemical drums were recovered from Village Qasampura and due to extreme hazardous nature of the chemicals affecting the villagers, they were buried and disposed off in presence of SDM Jansath. Copy of G D No 031 (Relevant record of the Police Station) is enclosed as **Annexure-1**.
- There is no official record of any kind regarding this incident in Regional Office, UPPCB Muzaffarnagar.

### **Action Taken by Administration and UPPCB regarding fly ash and chemicals which were dumped on the site (Property of Irrigation Department)**

- ADM (E) Muzaffarnagar issued letter dated 01.08.2022 to Executive Engineer, Khand Ganga Nahar, Muzaffarnagar to carry out departmental action for illegal dumping of material on site under jurisdiction of Irrigation Department.
- For investigating the contaminated fly ash, UPPCB Head Office, Lucknow issued letter No. 66/CEO Camp(Admin)/2022 dated 29.07.2022 to IITR for conducting physical inspection of the site, collection of samples and analysis of the samples for collection of data for further investigations.

- Joint committee of scientists from IITR Lucknow and Head office, UPPCB visited the questioned site on Dated 30.07 2022 and took samples of chemical contaminated fly ash at different depths (1 ft to 10 ft). Analysis report is annexed as **Annexure-2**.
- According to analysis report high concentration of calcium and potassium, chloride and sulphate were present with a possibility that with reaction with moisture may have led to exothermic reaction leading to high amount of heat.
- High values of the above elements are not present in fly ash generated from boilers during fuel burning concluding that there was different nature of chemicals present apart from fly ash causing the incidences.
- Observing immediate risk of health hazard due to high level of contamination in the soil in the site, all the chemical contaminated fly ash was collected, transported and disposed off through TSDF M/S Bharat Oil & Waste Management Pvt. Ltd on dated 29.09.2022. For the same documents are attached as **Annexure-3**.

Photographs of uplifting of Fly Ash for TSDF Disposal



- Report of I/c Police, Bhopa Thana dated 01.10.22 was received in Regional Office, UPPCB, Muzaffarnagar stating that in previous years, fly ash was transported and dumped by Irfhan alias Bhura s/o Yusuf, Gul Moh and Ashiq S/o Irfan Alias Bhura, Resident vill Nanglabujurg, Bhopa Thana, Muzaffarnagar. After filing of complaint, Irfan was arrested by Police for further investigation. During investigation it was found out that on 12.11.2018 person named Anjum S/o Latafhat Vill Nangla Bujurg, Thana Bhopa Muzaffarnagar had transported chemical filled drums from his godown to the site, dug up the site from JCB and disposed off the chemical from the drums in the pit and covering it up from soil.

- Letter dated 08.09.2022 and 20.09.2022 (**Annexure-4**) have been sent to Police Department from UPPCB requesting to investigate and send a report regarding industries/ persons who have dumped fly ash and chemicals unscientifically on the land under Irrigation department jurisdiction. But no information has been provided till now. Strict action shall be further initiated against the defaulter industries once violators are identified.

**Action taken against industries operating around the area generating fly ash**

- As noted from the above, there has been unscientific disposal of fly ash also on the said site by industries. 03 industries (M/s. Bindlas Duplex Ltd. Bhopa Road Muzaffarnagar, M/s. Shree Bhageshwari Papers Pvt. Ltd. 9<sup>th</sup> Km. Bhopa Road Muzaffarnagar and M/s. Silverton Pulp & Papers Ltd. Bhopa Road, Muzaffarnagar) have been mentioned in the complaint stating that these industries are not disposing fly ash in scientific manner.
- In the matter of Liyakat Ali and Others Vs State of U.P. (OA 277/2022), regarding pollution by Pulp and Paper industries in and around the areas, directions were issued by Hon'ble NGT for detailed study regarding the process by which industries are disposing the Fly Ash generated, in scientific way.
- In compliance to the above directions, UPPCB conducted inspection on 13.09.2022, 14.09.2022 and 15.09.2022 of 14 no. of pulp and paper industries. During inspection it was found that fly ash is not properly transported and disposed. Few sites were also observed where fly ash has been just dumped on agricultural lands. Specific location details were also not provided by these industries as to how much fly ash is being disposed on specific sites. Ambient air pollution was found in nearby area where fly ash was not properly landfilled.
- In view of the same, Show cause notices along with imposition of environmental compensation has been issued by State Board vide letter dated 18.10.2022 on 11 nos. of industries. Out of 03 industries mentioned in the complaint, 02 industries M/s. Shree Bhageshwari Papers Pvt. Ltd. 9<sup>th</sup> Km. Bhopa Road Muzaffarnagar and M/s. Silverton Pulp & Papers Ltd. Bhopa Road, Muzaffarnagar have already been issued show cause notices along with EC and is effective presently. (Show cause notices are annexed as **Annexure-5**)
- The industries mentioned in complaint namely M/s. Bindlas Duplex Ltd. Bhopa Road Muzaffarnagar, M/s. Shree Bhageshwari Papers Pvt. Ltd. 9<sup>th</sup> Km. Bhopa Road Muzaffarnagar and M/s. Silverton Pulp & Papers Ltd. Bhopa Road, Muzaffarnagar visited by joint committee on dated 10.11.2022. The salient details, observations and recommendations based on inspection are as follows :

**1. M/s. Bindlas Duplex Ltd. (Unit-1), Bhopa Road, Muzaffarnagar.**

01.	Name of the Industry	M/s. Bindlas Duplex Ltd. Ltd. (Unit-1)
02.	Address/Tel	Bhopa Road, Muzaffarnagar
03.	Date of Inspection	10.11.2022
04.	Name & Designation of Industry representative	Mr. Pankaj Aggarwal, Director
05.	Products/By-products/Process	Kraft Paper
06.	Production Capacity	150 MT/Day (130 MT/Day Waste Paper Based and 20 MT/Day Agro Waste Based)
07.	Raw material & their consumption	Agro Waste, Waste Paper, Caustic, Rosin, Alum etc.
08.	Year of Commissioning	1991
09.	Sector (Govt./Pvt./Co-op)	Private
<b>Information pertaining to Water Pollution</b>		
10.	Water source & Consumption (KL/Day)	Tubewell
	Industrial	1800 KLD
	Domestic	5 KLD
11.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	Valid upto 18.01.2027 (Copy Enclosed as <b>Annexure-6</b> )
12.	Waste water generation (KL/Day)	
	Industrial	1400 KID
	Domestic	4 KLD
13.	Waste water Treatment Facility	
	Industrial	ETP
	Domestic	Disposed through Septic Tank
14.	Details of ETP with unit wise detail/dimension	Equalization Tank, Sedicell, Primary Clarifier, Aeration Tank, Secondary Clarifier, Activated Carbon Filter, Sludge Drying Beds etc.

		Industry has Chemical Recovery Plant for disposal of generated Black Liquor for Agro Waste Pulping. Unit has installed OCEMS at the outlet of ETP, which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of discharged effluent. Values in OCEMS were found within prescribed limit during joint inspection.
15.	Quality of effluent being discharged	During visit on dated 10.11.2022 Sample from outlet of ETP was collected and deposited in Regional Laboratory, UPPCB, Muzaffarnagar for analysis. As per the analysis, Parameters pH=7.3, BOD=20 mg/l, COD=176 mg/l, TSS=42 mg/l in treated effluent found within the norms.
16.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent discharged through Jat Mujhera drain into Dhandhera Drain which meets River Kali West and then River Hindon.
17.	Consent Status (Water)	Granted Upto dated 31.12.2025 (Copy Enclosed as <b>Annexure-7</b> )
18.	Treated effluent storage facility	--
<b>Information pertaining to Air Pollution</b>		
19.	Source of Air Pollution	Boiler 30 TPH and 12 TPH
20.	Details of fuel and its consumption	Coal/Biomass 120 MT/Day, Black Liquor 200 MT/Day
21.	Details of Air Pollution Control Systems and Stack detail	For 30 TPH Boiler – ESP and Stack 47 M. High from ground level For 12 TPH Boiler – Multi Cyclone Dust Collector and Stack 30 M. High from ground level
22.	Status of APCS	Operational
23.	Consent of status (Air)	Granted Upto dated 31.12.2025 (Copy Enclosed as <b>Annexure-8</b> )
24.	Quality of emission being emitted through stack	The unit has installed OCEMS for online and continuous monitoring of emissions being emitted from the stacks. During inspections, the particulate matter value found within the prescribed norms. At the time of Inspection, Stack monitoring being conducted by Regional Office. As per the monitoring, particulate matter found 118.2 mg/Nm <sup>3</sup> which is within the prescribed limit.

**Compliance Status of industry regarding Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016**

25.	Hazardous Waste details	<p><b><u>Valid Authorization</u></b> :- The unit has authorization from UPPCB valid upto 12.01.2023 (Annexure-9).</p> <p><b><u>Valid membership with TSDF for transportation and disposal of waste</u></b> :- Unit has valid membership with TSDF M/s. Bharat Oil &amp; Waste Management Ltd. Kanpur Dehat for safe disposal of Hazardous waste in compliance of Hazardous &amp; Other Waste (Management &amp; Transboundary Movement) Rules 2016. Industry provided Form-10 for the month of July 2021, December 2021, March 2022 and August 2022 (Annexure-10).</p> <p><b><u>Total waste generated as per valid Authorization</u></b> :-</p> <table border="1" data-bbox="952 662 2072 1061"> <thead> <tr> <th data-bbox="952 662 1041 790">S.N.</th> <th data-bbox="1041 662 1512 790">Category of Hazardous Waste as per the Schedule I, II and III of these rules</th> <th data-bbox="1512 662 1848 790">Authorised mode of disposal or recycling or utilization of co-processing etc.</th> <th data-bbox="1848 662 2072 790">Quantity (Ton/Annum)</th> </tr> </thead> <tbody> <tr> <td data-bbox="952 790 1041 1061">1.</td> <td data-bbox="1041 790 1512 1061"> <b>As per Schedule-I</b>                      Cat. 5.1 Used or Spent Oil                      Cat. 33.1 Empty barrels/containers/liners contaminated with hazardous chemicals/wastes                      Cat. 33.2 Contaminated cotton rags or other cleaning materials                 </td> <td data-bbox="1512 790 1848 1061">                     Disposal through TSDF                      Disposal through TSDF                      Disposal through TSDF                 </td> <td data-bbox="1848 790 2072 1061">                     225 kg/Annum                      150 Pcs/Annum                      75 kg/Annum                 </td> </tr> </tbody> </table> <p><b><u>Total Waste Generated and Disposal from July 2021 to August 2022</u></b></p> <p>Unit has submitted Form-10 for disposal of Hazardous Waste through TSDF. As per the Form-10, units sent waste grease 65 Kg, Waste Oil 40 Kg., Use Filter 27 kg, Used Cloth 45 Kg and Plastic Drums 76 Kg.</p> <p><b><u>Compliance found during inspection</u></b> :-</p> <p>During joint committee visit, industry found complying the provisions of Hazardous &amp; Other Waste (Management &amp; Transboundary Movement) Rules 2016 as industry has common</p>	S.N.	Category of Hazardous Waste as per the Schedule I, II and III of these rules	Authorised mode of disposal or recycling or utilization of co-processing etc.	Quantity (Ton/Annum)	1.	<b>As per Schedule-I</b> Cat. 5.1 Used or Spent Oil Cat. 33.1 Empty barrels/containers/liners contaminated with hazardous chemicals/wastes Cat. 33.2 Contaminated cotton rags or other cleaning materials	Disposal through TSDF Disposal through TSDF Disposal through TSDF	225 kg/Annum 150 Pcs/Annum 75 kg/Annum
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		temporarily storage of Hazardous waste and separate display board at industry gate. Photographs of Temporarily Storage area and Display boards are as follows :
		

Compliance Status of industry regarding Fly Ash and Plastic Waste Disposal for Unit-1 and Unit-2		
26.	Fly Ash Details	During joint committee visit industry didn't provided the details of Fly Ash generation and disposal for Unit-1. Industry representative intimated that generated fly ash is being disposed through covered vehicle on land, but not produced any relevant documents for verification.
27.	Plastic Waste Details and Compliances under the Plastic Waste Management Rule	During joint committee visit, industry representative intimated that both the unit sending the plastic waste to M/s. Harshit Trading Co., Chittorgarh (Raj.) for recycling. For the same, invoices are attached as <b>Annexure-11</b> .

**Observations:**

1. Industry has not submitted the details of fly ash disposal dump site (i.e. area of site, khasra nos. etc.), no details provided regarding preventive measures of fugitive emission (i.e. green cover, water sprinkling and obstruction wall) at dumping sites. Further, transportation of fly ash found partially uncovered through trucks/tractor trolleys. Fly ash was found being dumped onto the land and not being used for landfilling, thus, adding to the further air pollution.

2. Unit has Effluent Treatment Plant for treatment of polluted effluent generated from process which was found operational at the time of inspection. Sample from outlet of ETP was collected and deposited in Regional Laboratory, UPPCB, Muzaffarnagar for analysis. Parameters of treated effluent found within norms. Unit has also installed OCEMS at the outlet of ETP, which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of discharged effluent. Values in OCEMS were found within prescribed limit during joint inspection.
3. During inspection, air pollution control system (ESP) was found operational. Stack monitoring done by Regional Office on dated 10.11.2022. As per the monitoring report, Particulate matter found within the norms. Unit has Online Continuous Emission Monitoring System which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of emission emitted into ambient environment and was found within the prescribed limit.
4. As per the inspection, unit is not complying with certain specific conditions under Air Pollution (Prevention and Control of Pollution) Act 1981.

**Recommendations/Conclusion :**

1. On the basis of observations made by joint committee, Industry has been found non-complying in reference of fly ash disposal (not been used for landfilling and is used as a dumping material) and as per the provisions of Air (Prevention and Control of Pollution) Act 1981. Hence, it is recommended to issue show cause notice against the industry under section 31(A) of Air (Prevention and Control of Pollution) Act 1981 along with Environmental Compensation of Rs. 30,000/- per day till the compliance has been achieved by the industry.

**2. M/s. Bindlas Duplex Ltd. (Unit-2), Bhopa Road, Muzaffarnagar.**

01.	Name of the Industry	M/s. Bindlas Duplex Ltd. Ltd. (Unit-2)
02.	Address/Tel	Bhopa Road, Muzaffarnagar
03.	Date of Inspection	10.11.2022
04.	Name & Designation of Industry representative	Mr. Pankaj Aggarwal, Director
05.	Products/By-products/Process	Kraft Paper
06.	Production Capacity	150 MT/Day
07.	Raw material & their consumption	Waste Paper, Caustic, Rosin, Alum etc.
08.	Year of Commissioning	1996
09.	Sector (Govt./Pvt./Co-op)	Private

<b>Information pertaining to Water Pollution</b>		
10.	Water source & Consumption (KL/Day) Industrial Domestic	Tubewell 800 KLD 5 KLD
11.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	Valid upto 18.01.2027 (Copy Enclosed as <b>Annexure-12</b> )
12.	Waste water generation (KL/Day) Industrial Domestic	700 KID 5 KLD
13.	Waste water Treatment Facility Industrial Domestic	ETP Disposed through Septic Tank
14.	Details of ETP with unit wise detail/dimension	Equalization Tank, Sedicell, Primary Clarifier, Aeration Tank-1, Aeration Tank-2, Secondary Clarifier, Activated Carbon Filter, Sludge Drying Beds etc. Unit has installed OCEMS at the outlet of ETP, which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of discharged effluent. Values in OCEMS were found within prescribed limit during joint inspection.
15.	Quality of effluent being discharged	During visit on dated 10.11.2022 Sample from outlet of ETP was collected and deposited in Regional Laboratory, UPPCB, Muzaffarnagar for analysis. As per the analysis, Parameters pH=7.5, BOD=22 mg/l, COD=184 mg/l, TSS=38 mg/l in treated effluent found within the norms.
16.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent discharged through Jat Mujhera drain into Dhandhera Drain which meets River Kali West and then River Hindon.
17.	Consent Status (Water)	Granted Upto dated 31.12.2024 (Copy Enclosed as <b>Annexure-13</b> )
18.	Treated effluent storage facility	--

Information pertaining to Air Pollution		
19.	Source of Air Pollution	Steam taken from its sister concern M/s. Bindlax Duplex Ltd. (Unit-1).
20.	Details of fuel and its consumption	--
21.	Details of Air Pollution Control Systems and Stack detail	--
22.	Status of APCS	--
23.	Consent of status (Air)	Granted Upto dated 31.12.2024 (Copy Enclosed as <b>Annexure-14</b> )
24.	Quality of emission being emitted through stack	--

Compliance Status of industry regarding Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016											
25.	Hazardous Waste details	<p><b><u>Valid Authorization</u></b> :- The unit has authorization from UPPCB valid upto 12.01.2023 (<b>Annexure-15</b>).</p> <p><b><u>Valid membership with TSDF for transportation and disposal of waste</u></b> :- Unit has valid membership with TSDF M/s. Bharat Oil &amp; Waste Management Ltd. Kanpur Dehat for safe disposal of Hazardous waste in compliance of Hazardous &amp; Other Waste (Management &amp; Transboundary Movement) Rules 2016. Industry provided Form-10 for the month of July 2021, December 2021, March 2022 and August 2022 (<b>Annexure-16</b>).</p> <p><b><u>Total waste generated as per valid Authorization</u></b> :-</p> <table border="1"> <thead> <tr> <th>S.N.</th> <th>Category of Hazardous Waste as per the Schedule I, II and III of these rules</th> <th>Authorised mode of disposal or recycling or utilization of co-processing etc.</th> <th>Quantity (Ton/Annum)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td><b>As per Schedule-I</b> Cat. 5.1 Used or Spent Oil Cat. 33.1 Empty barrels/containers/liners contaminated with hazardous chemicals/wastes</td> <td>Disposal through TSDF Disposal through TSDF</td> <td>225 kg/Annum 150 Pcs/Annum</td> </tr> </tbody> </table>		S.N.	Category of Hazardous Waste as per the Schedule I, II and III of these rules	Authorised mode of disposal or recycling or utilization of co-processing etc.	Quantity (Ton/Annum)	1.	<b>As per Schedule-I</b> Cat. 5.1 Used or Spent Oil Cat. 33.1 Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	Disposal through TSDF Disposal through TSDF	225 kg/Annum 150 Pcs/Annum
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		Cat. 33.2 Contaminated cotton rags or other cleaning materials	Disposal through TSDF	75 kg/Annum
<p><b><u>Total Waste Generated and Disposal from July 2021 to August 2022</u></b></p> <p>Unit has submitted Form-10 for disposal of Hazardous Waste through TSDF. As per the Form-10, units sent waste grease 70 Kg, Waste Oil 40 Kg., Used Filter 27 kg, Used Cloth 50 Kg and Plastic Drums 76 Kg.</p> <p><b><u>Compliance found during inspection :-</u></b></p> <p>During joint committee visit, industry found complying the provisions of Hazardous &amp; Other Waste (Management &amp; Transboundary Movement) Rules 2016 as industry has common temporarily storage of Hazardous waste and separate display board at industry gate. Photographs of Temporarily Storage area and Display boards are as follows :</p>				
		 		

<b>Compliance Status of industry regarding Fly Ash and Plastic Waste Disposal for Unit-1 and Unit-2</b>		
26.	Fly Ash Details	Unit didn't have boiler in the premises and steam supplied through Co-unit M/s. Bindlas Duplex Ltd. (Unit-1), Bhopa Road, Muzaffarnagar.
27.	Plastic Waste Details and Compliances under the Plastic Waste Management Rule	During joint committee visit, industry representative intimated that both the unit sending the plastic waste to M/s. Harshit Trading Co., Chittorgarh (Raj.) for recycling. For the same, invoices are attached as <b>Annexure-17</b> .

**Observations:**

1. Unit has Effluent Treatment Plant for treatment of polluted effluent generated from process which was found operational at the time of inspection. Sample from outlet of ETP was collected and deposited in Regional Laboratory, UPPCB, Muzaffarnagar for analysis. Parameters of treated effluent found within norms. Unit has also installed OCEMS at the outlet of ETP, which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of discharged effluent. Values in OCEMS were found within prescribed limit during joint inspection.

**3. M/s. Silverton Pulp & Papers Pvt. Ltd.. 9<sup>th</sup> Km. Bhopa Road, Muzaffarnagar.**

01.	Name of the Industry	Silverton Pulp & Papers Pvt. Ltd.
02.	Address/Tel	9th Km. Bhopa Road, Muzaffarnagar
03.	Date of Inspection	10.11.2022
04.	Name & Designation of Industry representative	Mr. Sanjeev Jain, Director
05.	Products/By-products/Process	Craft Paper
06.	Production Capacity	300 MT/Day
07.	Raw material & their consumption	Waste Paper, Rosin, Alum etc.
08.	Year of Commissioning	2004
09.	Sector (Govt./Pvt./Co-op)	Private
<b>Information pertaining to Water Pollution</b>		
10.	Water source & Consumption (KL/Day)	Tubewell
	Industrial	1800 KLD
	Domestic	5 KLD
11.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	Valid upto 13.03.2026 (Copy Enclosed as <b>Annexure-18</b> )
12.	Waste water generation (KL/Day)	

	Industrial Domestic	1200 KID 3 KLD
13.	Waste water Treatment Facility Industrial Domestic	ETP Disposed through Septic Tank
14.	Details of ETP with unit wise detail/dimension	Equalization Tank, Sedicell, Primary Clarifier, Aeration Tank, Secondary Clarifier, Sand Filter, Activated Carbon Filter, Sludge Drying Beds etc. Unit has installed OCEMS at the outlet of ETP, which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of discharged effluent. Values in OCEMS were found within prescribed limit during joint inspection.
15.	Quality of effluent being discharged	During visit on dated 10.11.2022 Sample from outlet of ETP was collected and deposited in Regional Laboratory, UPPCB, Muzaffarnagar for analysis. As per the analysis, Parameters pH=7.4, BOD=22 mg/l, COD=184 mg/l, TSS=32 mg/l in treated effluent found within the norms.
16.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent discharged through Dhandhera Drain which meets River Kali West and then River Hindon.
17.	Consent Status (Water)	Granted Upto dated 31.12.2023 (Copy Enclosed as <b>Annexure-19</b> )
18.	Treated effluent storage facility	--
<b>Information pertaining to Air Pollution</b>		
19.	Source of Air Pollution	Steam supplied through Co-unit M/s. Silverton Pulp & Papers Pvt. Ltd. (Unit-2)
20.	Details of fuel and its consumption	-
21.	Details of Air Pollution Control Systems and Stack detail	-
22.	Status of APCS	-
23.	Consent of status (Air)	Granted Upto dated 31.12.2023 (Copy Enclosed as <b>Annexure-20</b> )
24.	Quality of emission being emitted through stack	Steam supplied through Co-unit M/s. Silverton Pulp & Papers Pvt. Ltd. (Unit-2)

**Compliance Status of industry in reference of Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016**

25.	Hazardous Waste details	<p><b><u>Valid Authorization</u></b> :- Unit has authorization from UPPCB valid upto 02.08.2027 <b>(Annexure-21)</b></p> <p><b><u>Valid membership with TSDF for transportation and disposal of waste</u></b> :- Unit has valid membership with TSDF M/s. Sheetala Waste Management Project, Bulandshahr for safe disposal of Hazardous waste in compliance of Hazardous &amp; Other Waste (Management &amp; Transboundary Movement) Rules 2016. Industry provided Form-10 for the month of July, 2022 <b>(Annexure-22)</b>.</p> <p><b><u>Total waste generated as per valid Authorization</u></b> :-</p> <table border="1" data-bbox="952 590 2072 1220"> <thead> <tr> <th>S.N.</th> <th>Category of Hazardous Waste as per the Schedule I, II and III of these rules</th> <th>Authorised mode of disposal or recycling or utilization of co-processing etc.</th> <th>Quantity (Ton/Annum)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Category 33.2 As per Schedule I (Contaminated Cotton Rags or Other Cleaning Materials)</td> <td>Through TSDF</td> <td>0.150 MT/Annum</td> </tr> <tr> <td>2.</td> <td>Category 33.1 As per Schedule I (Empty barrels/containers/ liners contaminated with hazardous chemicals/wastes)</td> <td>Through TSDF</td> <td>2.0 MT/Annum</td> </tr> <tr> <td>3.</td> <td>Category 5.1 As per Schedule I (Used or Spent Oil)</td> <td>Through TSDF</td> <td>0.40 KL/Annum</td> </tr> <tr> <td>4.</td> <td>Category 34.2 As per Schedule I ( Sludge from treatment of waste water arising out of cleaning/disposal of barrels/containers)</td> <td>Through TSDF</td> <td>40 MT/Annum</td> </tr> </tbody> </table> <p><b><u>Total Waste Generated and Disposed</u></b> :-</p> <p>Unit submitted Form-10 for disposal of Hazardous Waste through TSDF. As per the Form-10, units sent Cotton Waste, Waste Oil, Process Sludge 480 Kg. in the Month of July, 2022.</p>	S.N.	Category of Hazardous Waste as per the Schedule I, II and III of these rules	Authorised mode of disposal or recycling or utilization of co-processing etc.	Quantity (Ton/Annum)	1.	Category 33.2 As per Schedule I (Contaminated Cotton Rags or Other Cleaning Materials)	Through TSDF	0.150 MT/Annum	2.	Category 33.1 As per Schedule I (Empty barrels/containers/ liners contaminated with hazardous chemicals/wastes)	Through TSDF	2.0 MT/Annum	3.	Category 5.1 As per Schedule I (Used or Spent Oil)	Through TSDF	0.40 KL/Annum	4.	Category 34.2 As per Schedule I ( Sludge from treatment of waste water arising out of cleaning/disposal of barrels/containers)	Through TSDF	40 MT/Annum
S.N.	Category of Hazardous Waste as per the Schedule I, II and III of these rules	Authorised mode of disposal or recycling or utilization of co-processing etc.	Quantity (Ton/Annum)																			
1.	Category 33.2 As per Schedule I (Contaminated Cotton Rags or Other Cleaning Materials)	Through TSDF	0.150 MT/Annum																			
2.	Category 33.1 As per Schedule I (Empty barrels/containers/ liners contaminated with hazardous chemicals/wastes)	Through TSDF	2.0 MT/Annum																			
3.	Category 5.1 As per Schedule I (Used or Spent Oil)	Through TSDF	0.40 KL/Annum																			
4.	Category 34.2 As per Schedule I ( Sludge from treatment of waste water arising out of cleaning/disposal of barrels/containers)	Through TSDF	40 MT/Annum																			

		<p><b><u>Compliance found during inspection :-</u></b></p> <p>During joint committee visit, industry found complying the provisions of Hazardous &amp; Other Waste (Management &amp; Transboundary Movement) Rules 2016 as industry has common temporarily storage of Hazardous waste and separate display board at industry gate. Photographs of Temporarily Storage area and Display boards are as follows :</p>
		 

<b>Compliance Status of industry regarding Hon'ble NGT order dated 21.07.2022 in reference of Fly Ash and Plastic Waste Disposal</b>		
26.	Fly Ash Details	Unit does have boiler in the premises and steam is supplied through Co-unit M/s. Silverton Pulp & Papers Pvt. Ltd. (Unit-2). <b>Hence. No fly ash is generated in premises</b>
27.	Plastic Waste Details and Compliances under the Plastic Waste Management Rule	During joint committee visit, it is found that all generated plastic waste is being disposed through gasifier.

**Observations:**

1. Unit has Effluent Treatment Plant for treatment of polluted effluent generated from process which was found operational at the time of inspection. Sample from outlet of ETP was collected and deposited in Regional Laboratory, UPPCB, Muzaffarnagar for analysis. Parameters of treated effluent

found within norms. Unit has also installed OCEMS at the outlet of ETP, which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of discharged effluent. Values in OCEMS were found within prescribed limit during joint inspection.

**4. M/s. Silverton Pulp & Papers Pvt. Ltd.. (Unit-2), 9<sup>th</sup> Km. Bhopa Road, Muzaffarnagar.**

01.	Name of the Industry	Silverton Pulp & Papers Pvt. Ltd. (Unit-2)
02.	Address/Tel	9th Km. Bhopa Road, Muzaffarnagar
03.	Date of Inspection	10.11.2022
04.	Name & Designation of Industry representative	Mr. Akshay Jain, Director
05.	Products/By-products/Process	Writing Printing/Craft/Coated Duplex/News Print Paper
06.	Production Capacity	300 MT/Day
07.	Raw material & their consumption	Waste Paper/Imported Waste Paper/Virgin Pulp etc.
08.	Year of Commissioning	2018
09.	Sector (Govt./Pvt./Co-op)	Private
<b>Information pertaining to Water Pollution</b>		
10.	Water source & Consumption (KL/Day)	Tubewell
	Industrial	3000 KLD
	Domestic	5 KLD
11.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	Valid upto 13.03.2026 (Copy Enclosed as <b>Annexure-23</b> )
12.	Waste water generation (KL/Day)	
	Industrial	2500 KID
	Domestic	3 KLD
13.	Waste water Treatment Facility	
	Industrial	ETP

	Domestic	Disposed through Septic Tank
14.	Details of ETP with unit wise detail/dimension	Collection Tank, Sedicell, Equalization Tank, Primary Clarifier, Aeration Tank-1, Secondary Clarifier-1, Aeration Tank-2, Secondary Clarifier-2, Polishing Tank, Multigrade Filter, Activated Carbon Filter, Belt Press, Sludge Drying Beds etc. Unit has installed OCEMS at the outlet of ETP, which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of discharged effluent. Values in OCEMS were found within prescribed limit during joint inspection.
15.	Quality of effluent being discharged	During visit on dated 10.11.2022 Sample from outlet of ETP was collected and deposited in Regional Laboratory, UPPCB, Muzaffarnagar for analysis. As per the analysis, Parameters pH=7.6 , BOD=20 mg/l, COD=168 mg/l, TSS=28 mg/l in treated effluent found within the norms.
16.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent discharged through Dhandhera Drain which meets River Kali West and then River Hindon.
17.	Consent Status (Water)	Granted Upto dated 31.12.2024 (Copy Enclosed as <b>Annexure-24</b> )
18.	Treated effluent storage facility	--
<b>Information pertaining to Air Pollution</b>		
19.	Source of Air Pollution	Boiler 80 TPH
20.	Details of fuel and its consumption	Coal/Biomass 400 MT/Day
21.	Details of Air Pollution Control Systems and Stack detail	E.S.P.  65 M. high from ground level
22.	Status of APCS	Operational
23.	Consent of status (Air)	Granted Upto dated 31.12.2024 (Copy Enclosed as <b>Annexure-25</b> )
24.	Quality of emission being emitted through stack	During inspection of industry by Regional Office, stack monitoring of the Boiler was conducted on dated 10.11.2022. As per the monitoring report, Particulate matters found 110.80 mg/Nm <sup>3</sup> which is within the norms. The unit has also installed OCEMS for online and

	continuous monitoring of emissions being emitted from the stacks. During inspections, the particulate matter value found within the prescribed norms.
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**Compliance Status of industry regarding Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016**

25.	Hazardous Waste details	<p><b><u>Valid Authorization</u></b> :- Unit has authorization from UPPCB valid upto 02.08.2027 (Annexure-26)</p> <p><b><u>Valid membership with TSDF for transportation and disposal of waste</u></b> :- Unit has valid membership with TSDF M/s. Sheetala Waste Management Project, Bulandshahr for safe disposal of Hazardous waste in compliance of Hazardous &amp; Other Waste (Management &amp; Transboundary Movement) Rules 2016. Industry provided Form-10 for the month of June, 2022 (Annexure-27).</p> <p><b><u>Total waste generated as per valid Authorization</u></b> :-</p> <table border="1" data-bbox="952 746 2072 1375"> <thead> <tr> <th data-bbox="952 746 1034 879">S.N.</th> <th data-bbox="1034 746 1503 879">Category of Hazardous Waste as per the Schedule I, II and III of these rules</th> <th data-bbox="1503 746 1830 879">Authorised mode of disposal or recycling or utilization of co-processing etc.</th> <th data-bbox="1830 746 2072 879">Quantity (Ton/Annum)</th> </tr> </thead> <tbody> <tr> <td data-bbox="952 879 1034 986">1.</td> <td data-bbox="1034 879 1503 986">Category 33.2 As per Schedule I (Contaminated Cotton Rags or Other Cleaning Materials)</td> <td data-bbox="1503 879 1830 986">Through TSDF</td> <td data-bbox="1830 879 2072 986">0.150 MT/Annum</td> </tr> <tr> <td data-bbox="952 986 1034 1123">2.</td> <td data-bbox="1034 986 1503 1123">Category 33.1 As per Schedule I (Empty barrels/containers/ liners contaminated with hazardous chemicals/wastes)</td> <td data-bbox="1503 986 1830 1123">Through TSDF</td> <td data-bbox="1830 986 2072 1123">2.0 MT/Annum</td> </tr> <tr> <td data-bbox="952 1123 1034 1203">3.</td> <td data-bbox="1034 1123 1503 1203">Category 5.1 As per Schedule I (Used or Spent Oil)</td> <td data-bbox="1503 1123 1830 1203">Through TSDF</td> <td data-bbox="1830 1123 2072 1203">0.40 KL/Annum</td> </tr> <tr> <td data-bbox="952 1203 1034 1375">4.</td> <td data-bbox="1034 1203 1503 1375">Category 34.2 As per Schedule I ( Sludge from treatment of waste water arising out of cleaning/disposal of barrels/containers)</td> <td data-bbox="1503 1203 1830 1375">Through TSDF</td> <td data-bbox="1830 1203 2072 1375">40 MT/Annum</td> </tr> </tbody> </table>	S.N.	Category of Hazardous Waste as per the Schedule I, II and III of these rules	Authorised mode of disposal or recycling or utilization of co-processing etc.	Quantity (Ton/Annum)	1.	Category 33.2 As per Schedule I (Contaminated Cotton Rags or Other Cleaning Materials)	Through TSDF	0.150 MT/Annum	2.	Category 33.1 As per Schedule I (Empty barrels/containers/ liners contaminated with hazardous chemicals/wastes)	Through TSDF	2.0 MT/Annum	3.	Category 5.1 As per Schedule I (Used or Spent Oil)	Through TSDF	0.40 KL/Annum	4.	Category 34.2 As per Schedule I ( Sludge from treatment of waste water arising out of cleaning/disposal of barrels/containers)	Through TSDF	40 MT/Annum
S.N.	Category of Hazardous Waste as per the Schedule I, II and III of these rules	Authorised mode of disposal or recycling or utilization of co-processing etc.	Quantity (Ton/Annum)																			
1.	Category 33.2 As per Schedule I (Contaminated Cotton Rags or Other Cleaning Materials)	Through TSDF	0.150 MT/Annum																			
2.	Category 33.1 As per Schedule I (Empty barrels/containers/ liners contaminated with hazardous chemicals/wastes)	Through TSDF	2.0 MT/Annum																			
3.	Category 5.1 As per Schedule I (Used or Spent Oil)	Through TSDF	0.40 KL/Annum																			
4.	Category 34.2 As per Schedule I ( Sludge from treatment of waste water arising out of cleaning/disposal of barrels/containers)	Through TSDF	40 MT/Annum																			

		<p><b><u>Total Waste Generated and Disposed :-</u></b></p> <p>Unit submitted Form-10 for disposal of Hazardous Waste through TSDF. As per the Form-10, units sent Used Oil &amp; Grease, Process Sludge 385 Kg., Empty Containers 42 Pcs in the Month of June, 2022.</p> <p><b><u>Compliance found during inspection :-</u></b></p> <p>During joint committee visit, industry found complying the provisions of Hazardous &amp; Other Waste (Management &amp; Transboundary Movement) Rules 2016 as industry has common temporarily storage of Hazardous waste and separate display board at industry gate. Photographs of Temporarily Storage area and Display boards are as follows :</p>
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<b>Compliance Status of industry in reference of Fly Ash and Plastic Waste Disposal</b>		
26.	Fly Ash Details	During joint committee visit industry representative intimated that generated Fly Ash sold to the Manufacturer of Bricks or to the supplier who further sale this material to cement factories. Copy of compliance in the matter of OA No. 277/2022 Liyakat Ali & Others Vs State of UP & Other is attached as <b>Annexure-28</b> . During joint committee visit, industry

		found complying in reference of fly ash disposal.
27.	Plastic Waste Details and Compliances under the Plastic Waste Management Rule	During joint committee visit, all generated plastic waste is being found disposed through gasifier established in the industry premises.

### Observations:

1. Unit has Effluent Treatment Plant for treatment of polluted effluent generated from process which was found operational at the time of inspection. Sample from outlet of ETP was collected and deposited in Regional Laboratory, UPPCB, Muzaffarnagar for analysis. Parameters of treated effluent found within norms. Unit has also installed OCEMS at the outlet of ETP, which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of discharged effluent. Values in OCEMS were found within prescribed limit during joint inspection.
2. During inspection, air pollution control system (ESP) was found operational. Stack monitoring done by Regional Office on dated 10.11.2022. As per the monitoring report, Particulate matter found within the norms. Unit has Online Continuous Emission Monitoring System which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of emission emitted into ambient environment and was found within the prescribed limit.
3. During joint committee visit, industry found complying in reference of Fly Ash Disposal against the show cause notice issued by the UPPCB u/s 31A of Air (Prevention & Control) Act 1981 in the matter of OA No. 277/2022 Liyakat Ali & Others Vs State of UP & Other

### 12. M/s. Shree Bhageshwari Papers Pvt. Ltd. (Unit-1), 9<sup>th</sup> Km., Bhopa Road, Muzaffarnagar

01.	Name of the Industry	M/s. Shree Bhageshwari Papers Pvt. Limited (Unit-1)
02.	Address/Tel	9th Km., Bhopa Road, Muzaffarnagar
03.	Date of Inspection	11.11.2022
04.	Name & Designation of Industry representative	Mr. Devesh Bansal, Director
05.	Products/By-products/Process	Craft Paper
06.	Production Capacity	Craft Paper 100 MT/Day (Agro Waste based 30 MT/Day and Waste paper based 70 MT/Day)
07.	Raw material & their consumption	Agro Waste, Waste Paper
08.	Year of Commissioning	1997

09.	Sector (Govt./Pvt./Co-op)	Private
<b>Information pertaining to Water Pollution</b>		
10.	Water source & Consumption (KL/Day) Industrial Domestic	Tubewell 1090 KLD 10 KLD
11.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	Applied for renewal ( <b>Annexure-29</b> )
12.	Waste water generation (KL/Day) Industrial Domestic	900 KID 6 KLD
13.	Waste water Treatment Facility Industrial Domestic	ETP Disposed through Septic Tank
14.	Details of ETP with unit wise detail/dimension	Equalization Tank, Sedicell, Primary Clarifier, Aeration Tank, Secondary Clarifier, Multi Grade Filter, Sludge Drying Beds etc. Black liquor generated from Agro Waste Pulping disposed through Chemical Recovery Plant of M/s. Garg Duplex Ltd., Bhopa Road, Muzaffarnagar. Presently, unit is using waste paper as raw material. Hence, black liquor is not being generated. Unit has installed OCEMS at the outlet of ETP, which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of discharged effluent. Values in OCEMS were found within prescribed limit during joint inspection.
15.	Quality of effluent being discharged	During visit on dated 11.11.2022 Sample from outlet of ETP was collected and deposited in Regional Laboratory, UPPCB, Muzaffarnagar for analysis. As per the analysis, Parameters pH=7.3, BOD=21 mg/l, COD=160 mg/l, TSS=44 mg/l in treated effluent found within the norms.

16.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent discharged through Dhandhera Drain which meets River Kali West and then River Hindon.
17.	Consent Status (Water)	Granted Upto dated 31.12.2024 (Copy Enclosed as <b>Annexure-30</b> )
18.	Treated effluent storage facility	--
<b>Information pertaining to Air Pollution</b>		
19.	Source of Air Pollution	Steam supplied through 36 TPH Boiler established in Co-unit M/s. Shree Bhageshwari Papers Ltd. (Furnace Unit).
20.	Details of fuel and its consumption	Coal and Agro Fuel 220 MT/Day
21.	Details of Air Pollution Control Systems and Stack detail	E.S.P. Stack – 52 M. high from ground level
22.	Status of APCS	Operational
23.	Consent of status (Air)	Granted Upto dated 31.12.2024 (Copy Enclosed as <b>Annexure-31</b> )
24.	Quality of emission being emitted through stack	During inspection of industry by Regional Office, stack monitoring of the Boiler was conducted on dated 11.11.2022. As per the monitoring report, Particulate matters found 106.40 mg/Nm <sup>3</sup> which is within the norms. The unit has also installed OCEMS for online and continuous monitoring of emissions being emitted from the stacks. During inspections, the particulate matter value found within the prescribed norms.

<b>Compliance Status of industry in reference of Hazardous &amp; Other Wastes (Management &amp; Transboundary Movement) Rules 2016</b>		
25.	Hazardous Waste details	<b><u>Valid Authorization</u></b> :- M/s. Shree Bhageshwari Papers Pvt. Ltd. (Unit-1) has authorization from UPPCB valid upto 13.09.2027 ( <b>Annexure-32</b> ) <b><u>Valid membership with TSDF for transportation and disposal of waste</u></b> :- Unit has valid membership with TSDF M/s. Sheetala Waste Management Project, Bulandshahr for safe disposal of Hazardous waste in compliance of Hazardous & Other Waste (Management & Transboundary Movement) Rules 2016. Industry provided Form-10 for the

month of July 2022 (**Annexure-33**).

**Total waste generated as per valid Authorization :-**

S.N.	Category of Hazardous Waste as per the Schedule I, II and III of these rules	Authorised mode of disposal or recycling or utilization of co-processing etc.	Quantity (Ton/Annum)
1.	Category 5.1 As per Schedule-I Used or Spent Oil	Through TSDF	0.150 MT/Annum
2.	Category 33.1 As per Schedule-I Empty barrels/containers/ liners contaminated with hazardous chemicals/wastes	Through TSDF	0.80 MT/Annum
3.	Category 33.2 As per Schedule-I Contaminated cotton rags or other cleaning materials	Through TSDF	0.10 MT/Annum

**Total Waste Generated and Disposed**

Unit has submitted Form-10 (Common for Unit-1 & Unit-2) for disposal of Hazardous Waste through TSDF. As per the Form-10, units sent used/waste oil Waste Oil, Grease 565 kg and Process Sludge 32 MT.

**Compliance found during inspection :-**

During joint committee visit, industry found complying the provisions of Hazardous & Other Waste (Management & Transboundary Movement) Rules 2016 as industry has common temporarily storage of Hazardous waste and separate display board at industry gate. Photographs of Temporarily Storage area and Display boards are as follows :



Compliance Status of industry in reference of Fly Ash and Plastic Waste Disposal		
26.	Fly Ash Details	During joint committee visit industry representative intimated that generated Fly Ash being uplifted by M/s GMR Contractors, Vill. Nagla Bujurg, Muzaffarnagar. Copy of compliance in the matter of OA No. 277/2022 Liyakat Ali & Others Vs State of UP & Other is attached as <b>Annexure-34</b> . During joint committee visit, industry found complying in reference of fly ash disposal.
27.	Plastic Waste Details and Compliances under the Plastic Waste Management Rule	During joint committee visit industry representative intimated that generated Plastic waste sent to M/s. Aditya Cement Works, Chittorgarh (Raj.) Copy of compliance in the matter of OA No. 277/2022 Liyakat Ali & Others Vs State of UP & Other is attached as <b>Annexure-35</b> . During joint committee visit, industry found complying in reference of Plastic Waste disposal.

**Observations:**

1. Unit has Effluent Treatment Plant for treatment of polluted effluent generated from process which was found operational at the time of inspection. Sample from outlet of ETP was collected and deposited in Regional Laboratory, UPPCB, Muzaffarnagar for analysis. Parameters of treated effluent found within norms. Unit has also installed OCEMS at the outlet of ETP, which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of discharged effluent. Values in OCEMS were found within prescribed limit during joint inspection.

2. During inspection, air pollution control system (ESP) was found operational. Stack monitoring done by Regional Office on dated 11.11.2022. As per the monitoring report, Particulate matter found within the norms. Unit has Online Continuous Emission Monitoring System which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of emission emitted into ambient environment and was found within the prescribed limit.
3. During joint committee visit, industry found complying in reference of Fly Ash Disposal against the show cause notice issued by the UPPCB u/s 31A of Air (Prevention & Control) Act 1981 in the matter of OA No. 277/2022 Liyakat Ali & Others Vs State of UP & Other

**13. M/s. Shree Bhageshwari Papers Pvt. Ltd. (Unit-2), 9<sup>th</sup> Km., Bhopa Road, Muzaffarnagar**

01.	Name of the Industry	M/s. Shree Bhageshwari Papers Pvt. Limited (Unit-2)
02.	Address/Tel	9th Km., Bhopa Road, Muzaffarnagar
03.	Date of Inspection	11.11.2022
04.	Name & Designation of Industry representative	Mr. Devesh Bansal, Director
05.	Products/By-products/Process	Writing Printing Paper 100 MT/Day
06.	Production Capacity	100 MT/Day
07.	Raw material & their consumption	Waste Paper
08.	Year of Commissioning	2010
09.	Sector (Govt./Pvt./Co-op)	Private
<b>Information pertaining to Water Pollution</b>		
10.	Water source & Consumption (KL/Day)	Tubewell
	Industrial	1990 KLD
	Domestic	10 KLD
11.	NOC from UPGWD and its validity with date (Expired / Applied for Renewal/ First Time Applied / Never Applied)	Applied for renewal ( <b>Annexure-36</b> )
12.	Waste water generation (KL/Day)	

	Industrial Domestic	1800 KID 8 KLD
13.	Waste water Treatment Facility Industrial Domestic	ETP Disposed through Septic Tank
14.	Details of ETP with unit wise detail/dimension	Equalization Tank, Sedicell, Primary Clarifier, Aeration Tank, Secondary Clarifier, Multi Grade Filter, Sludge Drying Beds etc. Unit has installed OCEMS at the outlet of ETP, which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of discharged effluent. Values in OCEMS were found within prescribed limit during joint inspection.
15.	Quality of effluent being discharged	During visit on dated 11.11.2022 Sample from outlet of ETP was collected and deposited in Regional Laboratory, UPPCB, Muzaffarnagar for analysis. As per the analysis, Parameters pH= 7.7, BOD=18 mg/l, COD=144 mg/l, TSS=34 mg/l in treated effluent found within the norms.
16.	Mode of Effluent Disposal (Land/River/Drain)	Treated effluent discharged through Dhandhera Drain which meets River Kali West and then River Hindon.
17.	Consent Status (Water)	Granted Upto dated 31.12.2024 (Copy Enclosed as <b>Annexure-37</b> )
18.	Treated effluent storage facility	--
<b>Information pertaining to Air Pollution</b>		
19.	Source of Air Pollution	Steam supplied through 36 TPH Boiler established in Co-unit M/s. Shree Bhageshwari Papers Ltd. (Furnace Unit).
20.	Details of fuel and its consumption	--
21.	Details of Air Pollution Control Systems and Stack detail	--
22.	Status of APCS	--

23.	Consent of status (Air)	Granted Upto dated 31.12.2024 (Copy Enclosed as <b>Annexure-38</b> )
24.	Quality of emission being emitted through stack	Steam supplied through 36 TPH Boiler established in Co-unit M/s. Shree Bhageshwari Papers Ltd. (Furnace Unit).

**Compliance Status of industry in reference of Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016**

25.	Hazardous Waste details	<p><b><u>Valid Authorization</u></b> :- M/s. Shree Bhageshwari Papers Pvt. Ltd. (Unit-2) has authorization from UPPCB valid upto 13.09.2027 (<b>Annexure-39</b>)</p> <p><b><u>Valid membership with TSDF for transportation and disposal of waste</u></b> :- The unit have valid membership with TSDF M/s. Sheetala Waste Management Project, Bulandshahr for safe disposal of Hazardous waste in compliance of Hazardous &amp; Other Waste (Management &amp; Transboundary Movement) Rules 2016. Industry provided Form-10 for the month of July 2022 (<b>Annexure-40</b>).</p> <p><b><u>Total waste generated as per valid Authorization</u></b> :-</p> <table border="1"> <thead> <tr> <th>S.N.</th> <th>Category of Hazardous Waste as per the Schedule I, II and III of these rules</th> <th>Authorised mode of disposal or recycling or utilization of co-processing etc.</th> <th>Quantity (Ton/Annum)</th> </tr> </thead> <tbody> <tr> <td>1.</td> <td>Category 5.1 As per Schedule-I Used or Spent Oil</td> <td>Through TSDF</td> <td>0.150 MT/Annum</td> </tr> <tr> <td>2.</td> <td>Category 33.1 As per Schedule-I Empty barrels/containers/ liners contaminated with hazardous chemicals/wastes</td> <td>Through TSDF</td> <td>0.80 MT/Annum</td> </tr> <tr> <td>3.</td> <td>Category 33.2 As per Schedule-I Contaminated cotton rags or other cleaning materials</td> <td>Through TSDF</td> <td>0.10 MT/Annum</td> </tr> </tbody> </table> <p><b><u>Total Waste Generated and Disposed</u></b> Unit has submitted Form-10 (Common for Unit-1 &amp; Unit-2) for disposal of Hazardous</p>	S.N.	Category of Hazardous Waste as per the Schedule I, II and III of these rules	Authorised mode of disposal or recycling or utilization of co-processing etc.	Quantity (Ton/Annum)	1.	Category 5.1 As per Schedule-I Used or Spent Oil	Through TSDF	0.150 MT/Annum	2.	Category 33.1 As per Schedule-I Empty barrels/containers/ liners contaminated with hazardous chemicals/wastes	Through TSDF	0.80 MT/Annum	3.	Category 33.2 As per Schedule-I Contaminated cotton rags or other cleaning materials	Through TSDF	0.10 MT/Annum
S.N.	Category of Hazardous Waste as per the Schedule I, II and III of these rules	Authorised mode of disposal or recycling or utilization of co-processing etc.	Quantity (Ton/Annum)															
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3.	Category 33.2 As per Schedule-I Contaminated cotton rags or other cleaning materials	Through TSDF	0.10 MT/Annum															

		<p>Waste through TSDF. As per the Form-10, units sent used/waste oil Waste Oil, Grease 565 kg and Process Sludge 32 MT.</p> <p><b><u>Compliance found during inspection :-</u></b></p> <p>During joint committee visit, industry found complying the provisions of Hazardous &amp; Other Waste (Management &amp; Transboundary Movement) Rules 2016 as industry has common temporarily storage of Hazardous waste and separate display board at industry gate. Photographs of Temporarily Storage area and Display boards are as follows :</p>
		 

<b>Compliance Status of industry in reference of Fly Ash and Plastic Waste Disposal</b>		
26.	Fly Ash Details	Unit didn't have boiler in the premises and steam supplied through sister concern M/s. Shri Bhageshwari Papers Ltd. (Furnace Division).
27.	Plastic Waste Details and Compliances under the Plastic Waste Management Rule	During joint committee visit industry representative intimated that generated Plastic waste sent to M/s. Aditya Cement Works, Chittorgarh (Raj.) Copy of compliance in the matter of OA No. 277/2022 Liyakat Ali & Others Vs State of UP & Other is attached as <b>Annexure-41</b> . During joint committee visit, industry found complying in reference of Plastic Waste disposal.

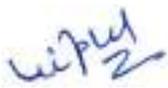
**Observations:**

1. Unit has Effluent Treatment Plant for treatment of polluted effluent generated from process which was found operational at the time of inspection. Sample from outlet of ETP was collected and deposited in Regional Laboratory, UPPCB, Muzaffarnagar for analysis. Parameters of treated effluent found within norms. Unit has also installed OCEMS at the outlet of ETP, which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of discharged effluent. Values in OCEMS were found within prescribed limit during joint inspection.
2. During inspection, air pollution control system (ESP) was found operational. Stack monitoring done by Regional Office on dated 11.11.2022. As per the monitoring report, Particulate matter found within the norms. Unit has Online Continuous Emission Monitoring System which is connected with the Server of CPCB Delhi and UPPCB, Lucknow for continuous monitoring of emission emitted into ambient environment and was found within the prescribed limit.
3. During joint committee visit, industry found complying in reference of Plastic Waste Disposal against the show cause notice issued by the UPPCB u/s 5 of E.P. Act 1986 in the matter of OA No. 277/2022 Liyakat Ali & Others Vs State of UP & Other

**RECOMMENDATIONS**

1. Police department should give all records of investigation so that strict action can be initiated against the specific violators.
2. Concerned industries should comply with the all direction issued in show cause and maintain separate record for daily generation and disposal on sites along with location of site.
3. Irrigation department conduct their departmental action against the violators.

**INSPECTION TEAM**

S.No.	Name of Officials & Details	Signature
1.	<b>Anup Kumar</b> City Magistrate, Muzaffarnagar	
2.	<b>Ankit Singh</b> Regional Officer, UPPCB, Muzaffarnagar	
3.	<b>Imraan Ali</b> Asstt. Environment Engineer, UPPCB, Muzaffarnagar	
4.	<b>Vipul Kumar</b> Asstt. Environment Engineer, UPPCB, Muzaffarnagar	

General Diary Details  
सामान्य दैनिकी विवरण

State (राज्य): उत्तर प्रदेश

P.S. (थाना): भोपा

District (जिला): बुधरवा नगर

1. G.D. No. (रोजनामचा सं.): 031

2. G.D. Date (रोजनामचा दिनांक): 13/11/2018 19:02 बजे

3. G.D. Type (रोजनामचा प्रकार): आपत्त

4. Entry for (officer) (पदविधि (अधिकारी के लिए)): BIRJESH PRATAP SINGH

5. Case Type (प्रकरण के प्रकार): चोरी

6. G.D. Brief (रोजनामचा संक्षिप्त):

मे SHO जी वी. सिंह मय हजरत मय SI वीर सिंह मय स० 1710 रैहलास कुमार मय एक नरव इंसान मय 20 फरतूय मय सरकारी गाडी चालक का० मारुतान मय बिल्ड पंवायत नामा मय टीकर कागजात के खना सुटा रफ्तार एच टो० आम तारीखी इमरोका से वापस आवे तहरीर कराया कि मूक सलाहीर पुत्र जल वण्ट नि० बस्की बाला भोपा मु० नगर के शव को वाट धरकर पंवायत नामा सीर मोहर कर का० 2026 मोहाट अली मय HG चटपार सिंह के सुपुट कर वास्ते बराने पोस्टमार्टम जिला मोर्चीर मु० नगर खला किया गया। तहरीर कराया कि घाम फलनपुरा बाना भोपा मु० नगर से किसी केमिकल की तीव्र गन्ध की सूचना पर द्वारा मोर्चरिन सूचना देकर इम निरीक्षक मु० नगर को मोके पर बुलवाकर निरीक्षण कराया गया तो इम में तीखी दुर्गन्ध की सूचना मिली वी इम निरीक्षण द्वारा निरीक्षण किया गया तो तहरीर कराया कि स्ट्रेण केमिकल या ताल फेस्टीसलिट वल्क या कीट नाशक ओषधि या केमिकल बनाने में प्रयोग होने वाले इम में सकार्ड के टोशन तीखी दुर्गन्ध बायु मंडन में फैल गयी इम में कोई जीव हेतु ओषधि नही हे। सभी इम को JCB द्वारा मिटटी में टपला दिया गया जिस तबध में मोके पर बीमान उपजिला मजिस्ट्रेट जलमठ महोदय मौजूद रहे व इम तबध में सीओ भोपा महोदय, SPRA महोदय को अवागत कराया गया निरीक्षण रिपोर्ट टाकिल की व मुक्तान में लगाने वाले कार्मिक मेला के सम्बन्ध में मीटिंग हुई बिचमे SPRA महोदय, SDM महोदय, सीओ भोपा महोदय व तहसील अधिकारी व फर्म गम मौजूद रहे व गला घाट मुक्तान व लगने वाले मेला क्षेत्र का घमन किया गया। अतलाह कारतुल अन्तर मोकगूह रज कर ताला बट ठीक सत्री घरा को टिखाया गया।

7. Subject (विषय):

वापसी SHO

8. Acts & Sections (अधिनियम और धाराएँ):

S.No.(क्र.सं.) Acts (अधिनियम)

Sections (धाराएँ)

Report Printed on (रिपोर्ट मुद्रण की दिनांक): 08/08/2022

Report Printed by (जिस के द्वारा रिपोर्ट मुद्रित):

Name (नाम): PAWAN KUMAR

Rank (पद): SI (Sub-Inspector)

Signature (हस्ताक्षर):

Name (नाम): KULDEEP KUMAR

Rank (पद): PC (Police Constable)

No.(सं.):



CSIR-IITR/RPBD/21/2022

दिनांक: 08-08-2022

श्री. मे.

मुख्य पर्यावरण अधिकारी,  
उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
टी.सी.-12वीं, विश्रुति खंड, गौमती नगर  
लखनऊ-226010 (30 प्र0)

विषय: विश्लेषण रिपोर्ट का प्रेषण।

महोदय,

आपके पत्रांक संख्या:66 / ceo camp(admin)/2022 दिनांक: 29-07-2022 के संदर्भ में जनपद मुजफ्फरनगर के याम-जगला बुजुर्ग, मोपा रोड में केमिकल से हुई दुर्घटना की जांच के लिये भेजे गए संपल के नमूने की विश्लेषण रिपोर्ट इस पत्र के साथ भेजी जा रही है।

धन्यवाद।

भवदीय,

*[Handwritten Signature]*  
8/8/2022

(प्रमुख, आरपीबीडी)

संलग्नक: उपर्युक्त रिपोर्ट





सीएसआईआर-भारतीय विषविज्ञान अनुसंधान संस्थान  
CSIR-INDIAN INSTITUTE OF TOXICOLOGY RESEARCH

विषविज्ञान भवन, 21, महात्मा गांधी मार्ग, उत्तरकाशी-226001, उ.प्र., भारत  
VENKUGAN BHAWAN, 21, MAHATMA GANDHI MARG, LUCKNOW-226001, U.P., INDIA  
Phone: +91-522-2650024, 2651142, 2651111 Fax: +91-522-2650023, 2651141, 26500000000 www.iitr.res.in

Date: 06.08.2022

ANALYSIS REPORT

1. Nature of Sample : Ash samples from Muzaffarnagar, Nagla Bujurg, Bhopa Road dump site.
2. Sealed/Unsealed : Unsealed
3. Number of samples : 06
4. Date of Collection : 30.07.2022
5. Date of Analysis : 01.08.2022 to 05.08.2022
6. Sample collected by : UPPCB and ITR team
7. Report :

With reference to your letter no 66iceo camp (admsn) /2022 dated 29/07/2022, related to chemical incidence investigation at District Muzaffarnagar, Village-Nagla Bujurg, Bhopa Road. A investigation team of Dr. Devendra Kumar Patel, Senior Principal Scientist, CSIR-IITR, Lucknow, Dr. Anant Dubey, Assistant Scientific Officer, Mr. Samendra Singh, Scientific Assistant, UPPCB, Lucknow, along with RO Muzaffarnagar representative Mr Vipul Kumar, Assistant Environmental Engineer visited to the location and found that empty big pits had been filled with ash dust. The place was dug by JCB to a depth of about 15 feet and samples were collected at different depth (i. 1.5, 5 and 10 feet) for chemical analysis. At the time of sampling the temperature of the ash dust was around 50-60° C but there was no fire evidence as such in nearby area.

After the chemical analysis of collected samples, the results are as following:

1. Analysis of Acidity/Basicity of the sample:

Sample Code	Lab code	pH
Depth 1ft	S-1	8.77
Depth 5 ft (Grey)	S-2	8.2
Depth 5 ft (Black)	S-3	7.47
Depth 10ft	S-4	7.65
Depth 1.5ft	S-5	8.14
Depth 5 ft (White)	S-6	1.51

## 2. Analysis of anions present in the sample:

Sample Code	Lab code	F <sup>-</sup> (µg/g)	Cl <sup>-</sup> (µg/g)	NO <sub>3</sub> <sup>-</sup> (µg/g)	PO <sub>4</sub> <sup>3-</sup> (µg/g)	SO <sub>4</sub> <sup>2-</sup> (µg/g)
Depth 1ft	S-1	11.62	321.50	2.78	423.62	4455.44
Depth 5 ft (Grey)	S-2	18.00	314.64	33.83	10.72	15500.52
Depth 5 ft (Black)	S-3	17.22	153.71	21.94	66.89	4102.98
Depth 10ft	S-4	8.06	103.61	93.36	40.87	4396.06
Depth 1.5ft	S-5	5.01	796.25	39.32	0.00	2502.79
Depth 5 ft (White)	S-6	4.72	238.67	119.37	0.00	2758.40

Samples analysed on Ion Chromatograph, Metrohm.

## 3. Analysis of cations present in the sample:

Sample Code	Lab code	SiO <sub>2</sub> (µg/g)	Ca <sup>2+</sup> (µg/g)	Mg <sup>2+</sup> (µg/g)	Na <sup>+</sup> (µg/g)	NH <sub>4</sub> <sup>+</sup> (µg/g)	K <sup>+</sup> (µg/g)
Depth 1ft	S-1	272.99	390.26	168.33	585.04	0.00	4356.35
Depth 5 ft (Grey)	S-2	125.94	5100.55	832.40	267.64	0.00	909.02
Depth 5 ft (Black)	S-3	80.50	1591.82	130.99	332.97	0.00	836.94
Depth 10ft	S-4	41.84	1188.37	327.15	203.25	4.05	741.01
Depth 1.5ft	S-5	308.99	675.42	397.01	329.48	7.47	694.59
Depth 5 ft (White)	S-6	143.74	737.10	328.30	205.09	4.13	842.40

Samples analysed on Ion Chromatograph, Metrohm.

## 4. Analysis of element present in the sample:

Sample Code	Lab code	Al (µg/g)	Fe (µg/g)	Ca (µg/g)	Mg (µg/g)	Na (µg/g)	Cu (µg/g)	K (µg/g)	P (µg/g)
Depth 1ft	S-1	71477.00	32016.33	22287.00	23259.00	19628.33	98.64	67923.33	2707.67
Depth 5 ft (Grey)	S-2	79910.00	46090.00	12071.67	13746.67	11790.00	118.72	52130.67	2509.33
Depth 5 ft (Black)	S-3	53333.33	23039.67	12666.67	10242.33	15950.67	91.09	35000.00	621.67
Depth 10ft	S-4	61479.67	33421.00	10422.67	13381.67	10345.67	88.91	40597.33	1478.00
Depth 1.5ft	S-5	9366.00	3636.33	61212.67	14697.33	17004.00	25.42	10591.67	357.81
Depth 5 ft (White)	S-6	5821.33	3848.33	49215.67	12877.00	12645.33	15.63	15183.00	289.70

Samples analysed on ICP-MS (iCAP RQ, Thermo Scientific)

5. For the confirmation of possibility of any other types of fatal chemical pollutant presence in the samples, these samples were analysed on Gas chromatography-tandem mass spectrometry (GC-MS/MS) (Thermo TSQ Quantum XLS, Thermo Fisher Scientific) and no such compounds were confirmed.

### Possible conclusion:

- As the above result shows the presence of high concentration: 1. Calcium and Potassium (Table-3) and 2. Chloride and Sulphate (Table-2) can be seen in the samples. The possibility of calcium chloride, calcium sulphate, potassium chloride and potassium

sulphate may be reacted with moisture and leads to the exothermic reaction which generates huge amount of heat and dissipated horizontally and temperature rose due to chemical reaction.

- No chemical filled drums were found at the sampling site.
- No hazardous chemical was found according to Gas Chromatograph Mass Spectrometric analysis.

Encl: Photographs of sampling site attached in separate sheet along with report.

**Note:**

1. The report pertains to the sample tested only.
2. This report shall not be used or produced in fragments.
3. This report shall not be used for any other purpose than declared by the sponsor.
4. IITR is not a regulatory and certifying agency hence no part of this report should be used for legal purposes under any circumstances.

*Dr. Devendra Kumar Patel*  
6/8/2022

**Dr. DEVENDRA KUMAR PATEL**  
Senior Principal Scientist  
Analytical Chemistry Laboratory  
& Regulatory Toxicology Group

Photographs of sampling site:



Actual sampling site before digging



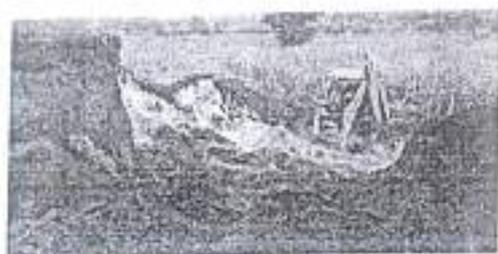
Actual sampling site before digging



Fine ash shoot at sampling site (after digging)



Fine ash shoot at sampling site (after digging)



White powder at sampling site



White powder at sampling site



Sampling site



Collected hot ash sample



Burnt leaf of plant

## MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.: 67329

1 Occupier's Name & Mailing Address (including Phone No. and email)	V.P. Pollution Control Board B-B New Mandi Muzaffornagar		
2 Sender's Authorization No.			
3 Manifest Document No.	1586 Date - 29/9/2022		
4 Transporter's Name & Address (including Phone No. and email)	Bolu...		
5 Type of vehicle	(Truck / Tanker / Special Vehicle)		
6 Transporter's Registration			
7 Vehicle Registration No.	HR 55A3-3081		
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) RE... E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010, Tel: 0820-4167924, e-mail:sales@bharatoil.com		
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road NH-2, Kumbh Mela Tehsil Akbarpur, K...	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road NH-2, Kumbh Mela Tehsil Akbarpur, K...		
9 Receiver's Authorization No.	(I) 1495UPPCB/Ghaziabad/UPPCBRO/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023		
(II) UEPPCB/HWC/Con-B-84/2018/548 Valid upto: 31/03/2023	(III) 1403UPPCB/Kanpur/Dehat/UPPCBRO/HWM/KANPUR DEHAT/2018 Valid upto: 30/04/2023		
10 Waste Description	Chemical Ash 20470		
11 Total Quantity No. of Containers	.....m <sup>3</sup> or MT .....Nos.		
12 Physical Form	(Solid/Semi-Solid/Sludge/Oil/Terra Solida/Slurry)		
13 Special Handling Instructions & Additional information	Do not throw Drums from truck. In case of leakage, seepage, use Washing soap at point of leak to stop its leakage.		
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labeled, and are in all respects in proper condition for transport by road		
Typed Name & Stamp : अंकुश सिंह Signature :	Month Day Year 09 29 2022		
Typed Name & Stamp : Signature :	Month Day Year 09 29 2022		
16 Receiver's Certificate for Receipt of Hazardous and other Waste	Month Day Year		
Typed Name & Stamp : Signature :	Month Day Year 09 29 2022		

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 01330

1. Sender's Name & Mailing Address (including Phone No. and email)	U.P. Pollution Control Board B-6 New Market, Muzaffarnagar														
2. Sender's Authorization No.															
3. Manifest Document No.	1587 Dte: 29/9/2022														
4. Transporter's Name & Address (including Phone No. and email)	BOWMI														
5. Type of Vehicle	(Truck / Tanker / Special Vehicle)														
6. Transporter's Registration															
7. Vehicle Registration No.	UP 15 CT 3063														
8. Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REG. E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel.: 0120-416792 e-mail: sales@bharatoil.com														
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Muzza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel.: 08974207664 e-mail: sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel.: 0512-2285295 e-mail: sales@bharatoil.com														
9. Receiver's Authorization No.	(I) 1486/UPPCB/Ghaziabad(UPPCBRO)/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023														
(II) UPPCB/RO/Con-B-84/2018/548 Valid upto: 31/03/2023	(III) 1481/UPPCB/KanpurDehat(UPPCBRO)/HWM/KANPUR DEHAT/2018 Valid upto: 30/04/2023														
10. Waste Description	Chemical Ash - (20685Kg)														
11. Total Quantity No. of Containers	..... m <sup>3</sup> or MT ..... Nos.														
12. Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)														
13. Special handling Instructions & Additional Information	Do not throw Drums from truck, in case of leakage/seepage, use Washing soap at point of leak to stop its leakage.														
14. SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road														
Type: Name & Stamp : अमित सिंह असिष्ठ अधिकारी उ.प्र. प्रदूषण नियंत्रण बोर्ड लखनऊ	Signature : <i>Amit S</i>	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>09</td> <td>29</td> <td>2022</td> </tr> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>09</td> <td>29</td> <td>2022</td> </tr> </table>		Month	Day	Year	09	29	2022	Month	Day	Year	09	29	2022
Month	Day	Year													
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15. Transporter Acknowledgement of Receipt of Waste	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>09</td> <td>29</td> <td>2022</td> </tr> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>09</td> <td>29</td> <td>2022</td> </tr> </table>			Month	Day	Year	09	29	2022	Month	Day	Year	09	29	2022
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16. Receiver's Certificate for Receipt of Hazardous and other Waste	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>09</td> <td>29</td> <td>2022</td> </tr> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>09</td> <td>29</td> <td>2022</td> </tr> </table>			Month	Day	Year	09	29	2022	Month	Day	Year	09	29	2022
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क्षेत्रीय कार्यालय

उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर  
U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR

6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

सं. सं. 757/G-130/MZR/2022  
Ref. No.

दिनांक

Dated 08-9-2022

सेवा में

क्षेत्राधिकारी पुलिस  
भोपा, मुजफ्फरनगर।

विषय-ग्राम नंगला बुजुर्ग थाना भोपा, जनपद मुजफ्फरनगर में नहर के किनारे भण्डारित कैमिकलयुक्त राख के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक इलेक्ट्रॉनिक मीडिया के माध्यम से ग्राम नंगला बुजुर्ग में कैमिकलयुक्त राख से व्यक्ति जलने के सम्बन्ध में ठेकंदार भूरा को गिरफ्तार किये जाने की सूचना प्राप्त है। उक्त प्रकरण में सम्बन्धित दोषी पाये गये व्यक्तियों के विरुद्ध की गई कार्यवाही एवं वर्ष 2018 में थाना भोपा पुलिस की उपस्थिति में कैमिकल से भरे हुए ड्रमों को इस स्थल पर दबाये जाने सम्बन्धी विवरण, गवाहों के ब्यान आदि सूचनायें इस कार्यालय द्वारा सम्पादित की जाने वाली अग्रिम कार्यवाही हेतु आवश्यक हैं।

अतः आपसे अनुरोध है कि कृपया उपरोक्त प्रकरण में वर्तमान तक की गयी कार्यवाही एवं अन्य सम्बन्धित समस्त विवरण सुसंगत प्रपत्रों सहित इस कार्यालय उपलब्ध कराये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें, ताकि प्रकरण में विभागीय अग्रिम कार्यवाही किया जाना संभव हो सके।

प्रकरण के सम्बन्ध में जिलाधिकारी कार्यालय, मुजफ्फरनगर से अद्यतन स्थिति की सूचना चाही गयी है। अतः आपका व्यक्तिगत ध्यानाकर्षण अपेक्षित है।

भवदीय,

(अंकित सिंह)

क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय  
**उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर**  
**U.P. POLLUTION CONTROL BOARD, MUZAFFARNAGAR**  
6-बी, नई मण्डी, मुजफ्फरनगर-251001 (उ०प्र०)

संदर्भ सं. /  
Ref. No. 796/Ct-130/MZR/2022

दिनांक  
Dated 20.9.2022

सेवा में,

क्षेत्राधिकारी पुलिस  
भोपा, मुजफ्फरनगर।

अनुस्मारक / महत्वपूर्ण

पंजीकृत डाक

विषय- ग्राम नंगला बुजुर्ग थाना भोपा, जनपद मुजफ्फरनगर में नहर के किनारे भण्डारित कैमिकलयुक्त राख के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक इस कार्यालय के पत्रांक 757/जी-130/एमजेडआर/2022 दिनांक 08.09.2022 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के माध्यम से ग्राम नंगला बुजुर्ग में भण्डारित कैमिकलयुक्त राख से व्यक्ति जलने के सम्बन्ध में दोषी पाये गये व्यक्तियों के विरुद्ध की गई कार्यवाही एवं वर्ष 2018 में थाना भोपा पुलिस की उपस्थिति में कैमिकल से भरे हुए ड्रमों को इस स्थल पर दबाये जाने सम्बन्धी विवरण, गवाहों के ध्यान आदि सूचनायें चाही गयी थी, जो वर्तमान तक इस कार्यालय में प्राप्त नहीं हैं। प्रकरण में जिला प्रशासन एवं बोर्ड मुख्यालय लखनऊ द्वारा आख्या चाही गयी है, जिस हेतु उक्त सूचनायें आवश्यक हैं।

अतः आपसे अनुरोध है कि कृपया उपरोक्त प्रकरण में वर्तमान तक की गयी कार्यवाही एवं अन्य सम्बन्धित समस्त विवरण सुसंगत प्रपत्रों सहित इस कार्यालय उपलब्ध कराये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें, ताकि प्रकरण के सम्बन्ध में आख्या जिला प्रशासन एवं बोर्ड मुख्यालय लखनऊ को प्रेषित की जा सकें।

भवदीय,

(अंकित सिंह)  
क्षेत्रीय अधिकारी

५०



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## UTTAR PRADESH POLLUTION CONTROL BOARD

ANNEXURE-5

07-11

सदस्य संख्या

12320/सी-3/214/358/2022

दिनांक 12/10/2022

सेवा में

पडीकृत

मैसर्स श्री भागेश्वरी पेपर्स प्रा.लि. (यूनिट-1),  
9वां कि.मी. भोपा रोड, जनपद-मुजफ्फरनगर।

यह कि मैसर्स श्री भागेश्वरी पेपर्स प्रा.लि. (यूनिट-1), 9वां कि.मी. भोपा रोड, जनपद-मुजफ्फरनगर जोकि वेस्ट पेपर एव एग्री वेस्ट पेपर का प्रयोग कर क्राफ्ट पेपर के उत्पादन हेतु उपरोक्त वर्णित स्थल पर कार्यरत है, वायु प्रदूषण निवारण एवं नियंत्रण अधिनियम, 1981 यथासंशोधित की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि उद्योग मैसर्स श्री भागेश्वरी पेपर्स प्रा.लि. (यूनिट-1), 9वां कि.मी. भोपा रोड, जनपद-मुजफ्फरनगर के विरुद्ध मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 277/2022 लियाकत अली एवं अन्य बनाम उत्तर प्रदेश सरकार में पारित आदेश दिनांक-21.07.2022 के अनुपालन में बोर्ड द्वारा गठित संयुक्त समिति द्वारा संयुक्त रूप से दिनांक-14.09.2022 को किया गया। उद्योग में वायु की आपूर्ति सह-इकाई मैसर्स श्री भागेश्वरी पेपर्स प्रा.लि. (फर्नेस डिजीजन), भोपा रोड, जनपद-मुजफ्फरनगर में स्थापित ब्यावलर से की जाती है। निरीक्षण के समय दिये गये प्रपत्र/विवरण के अनुसार उद्योग में ब्यावलर से जानित फलाई ऐश को निस्तारण हेतु लोकल वेण्डर मैसर्स जी.एम.आर. कान्स्ट्रक्ट्स को सीमेन्ट प्लांट में प्रेषण के लिए अनुबन्ध की प्रति दी गयी है। वेण्डर द्वारा उक्त फलाई ऐश को खसरा संख्या-187, 228 एव 354, ग्राम-नंगला कुजुर्ग में मण्डारित किये जाने की सूचना दी गयी है, परन्तु उद्योग द्वारा फलाई ऐश को निस्तारित किये जाने वाले स्थल पर छूल उत्सर्जन की रोकथाम हेतु Green Cover, Water Sprinkling एवं Obstruction Wall के संबन्ध में कोई विवरण उपलब्ध नहीं कराया गया। वेस्ट पेपर आधारित पल्प एण्ड पेपर इकाईयों में सामान्यतः उत्पाद का 1.5% प्लास्टिक वेस्ट जन्त होता है। यूनिट-1 एवं यूनिट-2 में वेस्ट पेपर आधारित क्राफ्ट पेपर उत्पादन की कुल क्षमता-170 मी.टन/दिन है। अतः जन्त प्लास्टिक वेस्ट की मात्रा 66.3 मी.टन/माह होती है। उद्योग द्वारा प्लास्टिक वेस्ट के निस्तारण के सम्बन्ध में यूनिट-1 एवं यूनिट-2 को समिलित करते हुए अभिलेख प्रस्तुत किये गये। उद्योग द्वारा दिये गये विवरण के अनुसार फरवरी 2022 से जुलाई 2022 के मध्य कुल 41.24 मी.टन/माह प्लास्टिक वेस्ट को सुरक्षित निस्तारण हेतु सीमेन्ट प्लांट को प्रेषित किया गया है तथा शेष 25.06 मी.टन/माह प्लास्टिक वेस्ट के निस्तारण के सम्बन्ध में कोई विवरण प्रस्तुत नहीं किया गया, जिससे स्पष्ट है कि उद्योग से जन्त प्लास्टिक वेस्ट का निस्तारण नियमानुसार नहीं किया जा रहा है।

अधेतर मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 277/2022 लियाकत अली एवं अन्य बनाम उत्तर प्रदेश सरकार में पारित आदेश दिनांक-21.07.2022 के मुख्य अंश निम्नवत् है :-

".....5. In the report, the Joint Committee has given the description of waste generated (solid/liquid) as (i.) used/waste oil, Cotton Rays etc; (ii.) Fly Ash generated from boiler operation and (iii.) Plastic Waste for pulping section but the Joint Committee has not mentioned the quantity of waste generated. The Joint Committee has reported that used/waste oil is being handed over to TSDF facility for safe disposal, generated fly ash is utilized for low lying land filling and generated plastic waste is sent to co-processing units but the Joint Committee has not taken any pains to inspect the relevant record and verify the actual disposal of the waste by the units in question and there is no mention in the report to which TSDF used/waste oil is being handed over, where low lying land is being filled by fly ash and what is the mode of transportation of fly ash to the land fill site and what are the details of co-processing units to whom plastic waste is being sent. The Joint Committee has not referred to the consent documents and consent conditions and has not reported about compliance by the industries with consent conditions. The Joint Committee has reported that the industries have taken permission from UPGWD for drawing ground water but the Joint Committee has not mentioned about compliance by the industries with conditions regarding recharge of ground water and use of treated water and any restriction imposed on the industries.

6. The Joint Committee is directed to undertake further visits to the above said industries, look into all relevant aspects including aspects referred to above, obtain copies of the consent documents, verify the factual position including compliance with consent conditions and environmental norms and take remedial steps by following due process of law and submit report before this Tribunal within two months ....."

उद्योग को दिनांक-31.12.2025 तक सशर्त सहमति वायु निर्गत की गयी है, जिसकी शर्तों का उल्लंघन किया जा रहा है। उद्योग के विरुद्ध विभिन्न माध्यमों से प्लास्टिक वेस्ट जलाने की शिकायतें प्राप्त हो रही हैं। उद्योग द्वारा बोर्ड के पत्र दिनांक-11.08.2021 द्वारा निर्गत सशर्त सहमति वायु की शर्तों एवं मा. एन.जी.टी. द्वारा पारित आदेशों का उल्लंघन किया जा रहा है।

यह कि नैसर्ग श्री भागेश्वरी पेपर्स प्रा.लि (यूनिट-1) 9वां कि.मी. भोपा रोड, जनपद-मुजफ्फरनगर द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-21(4) के अन्तर्गत बोर्ड से निर्गत सहमति शर्तों का उल्लंघन कर आस-पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 यथासंशोधित में निहित आज्ञापक प्रावधानों का उल्लंघन तथा एक दण्डनीय अपराध है।

अतएव जनहित एवं जनसंघारण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोक जाय।

अतः वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-31(ए) संपटित धारा 21(4) के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन नैसर्ग श्री भागेश्वरी पेपर्स प्रा.लि (यूनिट-1) 9वां कि.मी. भोपा रोड, जनपद-मुजफ्फरनगर को सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है-

1. यह कि क्यों न नैसर्ग श्री भागेश्वरी पेपर्स प्रा.लि (यूनिट-1), 9वां कि.मी. भोपा रोड, जनपद-मुजफ्फरनगर को बोर्ड के पत्र दिनांक-11.08.2021 द्वारा निर्गत सहमति वायु को निलम्बित (Suspend) कर दिया जाय।
2. यह कि क्यों न नैसर्ग श्री भागेश्वरी पेपर्स प्रा.लि (यूनिट-1) 9वां कि.मी. भोपा रोड, जनपद-मुजफ्फरनगर की सख्त उत्पादन/ संचालन प्रक्रिया रून्ड कर दी जाय।
3. यह कि क्यों न सक्षम प्राधिकारियों से यह अपेक्षा की जाय नैसर्ग श्री भागेश्वरी पेपर्स प्रा.लि (यूनिट-1) 9वां कि.मी. भोपा रोड, जनपद-मुजफ्फरनगर को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दे।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न ना, राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पत्रित आदेशों के अनुकूल में केंद्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित की गयी मेथिलेनक्लोराइड के अनुमानित उपयोग नैसर्ग श्री भागेश्वरी पेपर्स प्रा.लि (यूनिट-1), 9वां कि.मी. भोपा रोड, जनपद-मुजफ्फरनगर पर सख्त प्राधिकारी के अनुमानित सख्त निरीक्षण दिनांक-14.08.2022 में पर्यावरणीय मानकों का उल्लंघन मानते हुए रुपये-30,000/- प्रतिदिन की दर से सुधारक कार्यवाही किया जाना तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिरक्षित कर उक्त की वसूली की जाय।

उपरोक्त तथ्यों के परिदृश्य में कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना एक 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर में प्रेषित करने अथवा सहायजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-31(ए) संपटित धारा 21(4) के अन्तर्गत जारी कारण बताओ नोटिस की मुक्ति तथा उल्लंघनकारी दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिरक्षित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के द्वारा पत्र निर्गमन हेतु अधिरक्षित।

मुख्य पर्यावरण अधिकारी (युनिट-3)

प्रतिनिधि: निम्नलिखित को सूचना एवं आवश्यक कार्यवाही हेतु प्रेषित-

1. जिलाधिकारी, मुजफ्फरनगर।
2. अधिशासी अभियन्ता, उ.प्र. पावर कार्पोरेशन लि., विद्युत वितरण खण्ड मुजफ्फरनगर।
3. अधिशासी अभियन्ता, जल संस्थान, मुजफ्फरनगर।
4. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिवीजन-1/2 उ.प्र. प्रदूषण नियंत्रण बोर्ड, जयनगर।
5. क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर जो इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के संबंध में इकाई का अद्यतन निरीक्षण कर आख्या 15 दिन में आवश्यक रूप से प्रेषित किया जाना सुनिश्चित करें।

  
मुख्य पर्यावरण अधिकारी (युनिट-3)



# उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

## UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ संख्या: 43/97 / सी-3 / बापु / 470 / 2022

दिनांक: 12/10/2022

पंजीकृत

सेवा में

मैसर्स सिल्वरटोन पल्प एण्ड पेपर्स प्रा. लि. (यूनिट-2),  
9वां कि.मी., भोपा रोड, जनपद-मुजफ्फरनगर।

यह कि मैसर्स सिल्वरटोन पल्प एण्ड पेपर्स प्रा. लि. (यूनिट-2), 9वां कि.मी., भोपा रोड, जनपद-मुजफ्फरनगर जोकि वेस्ट पेपर का प्रयोग कर साइटिंग प्रिन्टिंग/क्राफ्ट/कॉटेड डुलेक्स/न्यूज प्रिन्ट पेपर के उत्पादन हेतु उपरोक्त बर्गित स्थल पर कार्यरत है, वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-40 के अन्तर्गत एक कम्पनी है।

यह कि उद्योग मैसर्स सिल्वरटोन पल्प एण्ड पेपर्स प्रा. लि. (यूनिट-2), 9वां कि.मी., भोपा रोड, जनपद-मुजफ्फरनगर के विरुद्ध मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 277/2022 लियाकत अली एवं अन्य बनाम उत्तर प्रदेश सरकार में पारित आदेश दिनांक 21.07.2022 के अनुपालन में बोर्ड द्वारा गठित संयुक्त समिति द्वारा संयुक्त रूप से दिनांक-15.09.2022 को किया गया। निरीक्षण के समय दिये गये प्रपत्र/विवरण के अनुसार उद्योग में ब्यायलर से जनित फलाई एश को निस्तारण हेतु लॉफल वेल्डर्स को Low Lying Area की Filling हेतु एच ब्रिक किल्ल में ब्रिक भेकिंग हेतु भेजा जाता है, परन्तु उद्योग द्वारा फलाई एश को निस्तारित किये जाने वाले स्थल का क्षेत्रफल एवं खसरा संख्या का विवरण उपलब्ध नहीं कराया गया तथा निस्तारण स्थल पर घूल उत्सर्जन की रोकथाम हेतु Green Cover, Water Sprinkling एवं Obstruction Wall के सम्यक् में कोई विवरण उपलब्ध नहीं कराया गया। उद्योग के आसपास के क्षेत्र में विभिन्न स्थानों पर भूमि पर भारी मात्रा में फलाई डम्प पाया गया है तथा निस्तारण स्थल पर वायु प्रदूषण नियंत्रण हेतु किसी प्रकार का डस्ट सप्रेसन सिस्टम स्थापित नहीं पाया गया, जिससे आसपास के क्षेत्र में वायु प्रदूषण की समस्या व्याप्त होना स्वाभाविक है।

अग्रेतर मा0 एन0जी0टी0 में विचाराधीन ओ0ए0 संख्या 277/2022 लियाकत अली एवं अन्य बनाम उत्तर प्रदेश सरकार में पारित आदेश दिनांक 21.07.2022 के मुख्य अंश निम्नवत् है :-

".....5. In the report, the Joint Committee has given the description of waste generated (solid/liquid) as (i.) used/waste oil, Cotton Rags etc; (ii.) Fly Ash generated from boiler operation and (iii.) Plastic Waste for pulping section but the Joint Committee has not mentioned the quantity of waste generated. The Joint Committee has reported that used/waste oil is being handed over to TSD facility for safe disposal, generated fly ash is utilized for low lying land filling and generated plastic waste is sent to co-processing units but the Joint Committee has not taken any pains to inspect the relevant record and verify the actual disposal of the waste by the units in question and there is no mention in the report to which TSD facility used/waste oil is being handed over, where low lying land is being filled by fly ash and what is the mode of transportation of fly ash to the land fill site and what are the details of co-processing units to whom plastic waste is being sent. The Joint Committee has not referred to the consent documents and consent conditions and has not reported about compliance by the industries with consent conditions. The Joint Committee has reported that the industries have taken permission from UPGWD for drawing ground water but the Joint Committee has not mentioned about compliance by the industries with conditions regarding recharge of ground water and use of treated water and any restriction imposed on the industries.

6. The Joint Committee is directed to undertake further visits to the above said industries, look into all relevant aspects including aspects referred to above, obtain copies of the consent documents, verify the factual position including compliance with consent conditions and environmental norms and take remedial steps by following due process of law and submit report before this Tribunal within two months ....."

उद्योग को दिनांक-31.12.2024 तक शर्तों सहमति वायु निर्गत की गयी है, जिसकी शर्तों का उल्लंघन किया जा रहा है। उद्योग के विरुद्ध विभिन्न माध्यमों से प्लास्टिक वेस्ट जलाने की शिकायतें प्राप्त हो रही हैं। उद्योग द्वारा बोर्ड के पत्र दिनांक-30.12.2019 द्वारा निर्गत शर्तों सहमति वायु की शर्तों एवं मा. एन.जी.टी. द्वारा पारित आदेशों का उल्लंघन किया जा रहा है।

यह कि मैसर्स सिल्वरटोन पल्प एण्ड पेपर्स प्रा. लि. (यूनिट-2), 9वां कि.मी., भोपा रोड, जनपद-मुजफ्फरनगर द्वारा वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 यथासंशोधित की धारा-21/22 के के प्रावधानों के अन्तर्गत बोर्ड से निर्गत सहमति शर्तों का उल्लंघन कर आस-पास के पर्यावरण एवं जन मानस के स्वास्थ्य पर प्रतिकूल प्रभाव डाला जा रहा है, जोकि वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1981 यथासंशोधित में निहित आज्ञापक प्रावधानों का उल्लंघन तथा एक दम्बनीय अपराध है।

अतएव जनहित एवं जनसहायण को स्वच्छ वातावरण प्रदान करने के लिए यह आवश्यक है कि उद्योग का संचालन रोका जाए।

अतः वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1986 यथासंशोधित की धारा-31(ए) संपठित धारा 21(4) के अन्तर्गत राज्य बोर्ड को प्रवृत्त शक्तियों के अधीन मैसर्स सिल्वरटोन पल्प एण्ड पेपर्स प्रा. लि. (यूनिट-2), 9वां कि.मी., भोपा रोड, जनपद-मुजफ्फरनगर को रक्षण अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है-

1. यह कि क्यों न मैसर्स सिल्वरटोन पल्प एण्ड पेपर्स प्रा. लि. (यूनिट-2), 9वां कि.मी., भोपा रोड, जनपद-मुजफ्फरनगर को बोर्ड के पत्र दिनांक-30.12.2019 द्वारा निर्गत सहनति वायु को निलम्बित (Suspend) कर दिया जाये।
2. यह कि क्यों न मैसर्स सिल्वरटोन पल्प एण्ड पेपर्स प्रा. लि. (यूनिट-2), 9वां कि.मी., भोपा रोड, जनपद-मुजफ्फरनगर की समस्त उत्पादन/संचालन प्रक्रिया बन्द कर दी जाए।
3. यह कि क्यों न सक्षम प्राधिकारियों से यह अपेक्षा की जाये कि मैसर्स सिल्वरटोन पल्प एण्ड पेपर्स प्रा. लि. (यूनिट-2), 9वां कि.मी., भोपा रोड, जनपद-मुजफ्फरनगर को मिलने वाली विद्युत एवं जल आपूर्ति को तत्काल प्रभाव से बन्द कर दें।

उपरोक्त के अतिरिक्त यह भी स्पष्ट करें कि क्यों न मा. राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेशों के अनुक्रम में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा विकसित की गयी मैथाइल्लोडि की अनुसार उद्योग मैसर्स सिल्वरटोन पल्प एण्ड पेपर्स प्रा. लि. (यूनिट-2), 9वां कि.मी., भोपा रोड, जनपद-मुजफ्फरनगर पर सक्षम अधिकारी के अनुमोदनोपरान्त निरीक्षण दिनांक-15.09.2022 से पर्यावरणीय मानकों का उल्लंघन मानते हुए रुपये-30,000/- प्रतिदिन की दर से सुधारात्मक कार्यवाही किंचित्त जाने तक उल्लंघनकारी दिवसों की अवधि हेतु पर्यावरणीय क्षतिपूर्ति अधिसूचित कर उक्त की वसूली को जाए।

उपरोक्त तथ्यों के परिप्रेष्य में कारण बताओ नोटिस के संबंध में पूर्ण विवरण के साथ अपना पक्ष 15 दिन के अन्दर बोर्ड को प्रेषित करें। उद्योग द्वारा कारण बताओ नोटिस का उत्तर न प्रेषित करने अथवा संतोषजनक उत्तर प्राप्त न होने पर उद्योग के विरुद्ध वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम, 1986 यथासंशोधित की धारा-31(ए) संपठित धारा 21(4) के अन्तर्गत जारी कारण बताओ नोटिस की पुष्टि तथा उल्लंघनकारी दिवसों हेतु पर्यावरणीय क्षतिपूर्ति अधिसूचित कर दी जाएगी, जिसका सम्पूर्ण उत्तरदायित्व आपका स्वयं का होगा।

सक्षम अधिकारी के द्वारा पत्र निर्गमन हेतु अधिकृत।

मुख्य पर्यावरण अधिकारी (वृत्त-3)

प्रतिलिपि: निम्नलिखित को सूचनाएँ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, मुजफ्फरनगर।
2. अधिशासी अभियन्ता, उ.प्र. फावर क्वॉरिशन लि., विद्युत वितरण खण्ड, मुजफ्फरनगर।
3. अधिशासी अभियन्ता, जल संरक्षण, मुजफ्फरनगर।
4. मुख्य पर्यावरण अधिकारी, वेस्ट मैनेजमेन्ट डिवीजन-1/2, उ.प्र. प्रदूषण नियंत्रण बोर्ड, लखनऊ।
5. क्षेत्रीय अधिकारी, उ.प्र. प्रदूषण नियंत्रण बोर्ड, मुजफ्फरनगर को इस निर्देश के साथ कि उपरोक्त आदेशों के अनुपालन के संबंध में इकाई का अद्यतन निरीक्षण कर आस्था 15 दिन में आवश्यक रूप से प्रेषित किया जाना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी (वृत्त-3)



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

ANNEXURE-6

## Form 8 (C)

(See Rule 8(1))

### AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC010033

VALID FROM 19/01/2022 TO 18/01/2027

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 202111000568

Name of the Owner	RANKAJ AGGARWAL	Company Name	BINDLAS DUPLUX LTD. UNIT 1 & 2
Designation	MANAGING DIRECTOR	Authorization Letter	Download
Company Address	10.6KM, BHOPA ROAD, MUZAFFARNAGAR	Application Form Serial No.	MZFN/211MN0085
Address of the Applicant	10.6 KM, BHOPA ROAD, VILLAGE- JAT MUJHEDA, MUZAFFARNAGAR, DISTT. MUZAFFARNAGAR UTTAR PRADESH	Specimen Signature	
Date of Submission	30/11/2021	Block	MUZAFFARNAGAR
Location Particulars		Municipality/Corporation	N/A
District	Muzaffar Nagar		
Plot No./Khasra No.	10.6KM		
Ward No./Holding No.			
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	15/03/1985	Depth of the Well (In meter)	110.00
Type of Well	Tube Well/Boring	Assembly Size(For Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	02.00
Strainer Position (For Tube Well)		Rate of Withdrawal (m <sup>3</sup> /hr.)	180.00
Type of Pump Used	Submersible		
Operational Device	Electric Motor	Date of Exergization	30/03/2012
Date of Exergization (In Case of Electric Pump)		Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.)	5.00
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.)	180.00	Maximum Allowable Running Hours Per Day:	
Maximum Allowable Annual Extraction of Ground Water:			378000.00



# GROUND WATER DEPARTMENT

(Hemanti Ganga & Gool Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

Form B (C)

[See Rule 8(1)]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NCC049747

VALID FROM 19/01/2022 TO 19/01/2027

[UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 202111000569

Name of the Owner	RANKU AGGARWAL	Company Name	BINELAS DUPLUX LTD. UNIT 1 & 2
Designation पद	MANAGING DIRECTOR	Authorization Letter प्रतिफल पत्र	Download
Company Address कंपनी का ठेका	10.5KM, BHOPA ROAD, MUZAFFARNAGAR	Application Form Serial No.	M2FN1221NN0086
Address of the Applicant	10.5 KM BHOPA ROAD, VILLAGE - JAT MUJHEDA, MUZAFFARNAGAR, DISTT. - MUZAFFARNAGAR UTTAR PRADESH	Specimen Signature	
Date of Submission	20/11/2021	Block	MUZAFFARNAGAR
Location Particulars:		Municipality/Corporation	No
District	Muzaffar Nagar		N/A
Plot No./Khasra No.	10.5KM		
Ward No./Holding No.			

### Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	15/03/1980	Depth of the Well (In meter)	115.00
Type of Well	Tube Well/Strong	Assembly Size(For Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	6.00
Strainer Position (For Tube Well)		Rate of Withdrawal (m <sup>3</sup> /hr.)	25.00
Type of Pump Used	Submersible	Date of Energization (In Case of Electric Pump)	10/03/2016
Operational Device	Electric Motor	Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	10.00
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	25.00	Maximum Allowable Running Hours Per Day:	87500.00
Maximum Allowable Annual Extraction of Ground Water:			



# GROUND WATER DEPARTMENT

(Haryana Ganga & Basal Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NCC022719

VALID FROM 19/01/2022 TO 18/01/2027

[UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 202111000570

Name of the Owner	PANKAJ AGGARWAL	Company Name	BINCLAS DUPLOUX LTD. UNIT 1 & 2
Designation पद	MANAGING DIRECTOR	Authorization Letter अधिकार पत्र	Download
Company Address आपकी कंपनी का पता	18.6KM. BHOPA ROAD, MUZAFFARNAGAR	Application Form Serial No.	MZF11221MN0087
Address of the Applicant	10.6 KM. BHOPA ROAD, VILLAGE- JAT MUJHEDA, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR UTTAR PRADESH	Specimen Signature	
Date of Submission	30/11/2021	Block	MUZAFFARNAGAR
Location Particulars		Municipality/Corporation	No
District	Muzaffar Nagar		N/A
Plot No./Khata No.	18.6KM		
Ward No./Holding No.			
<b>Particular of the Existing Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	15/03/1989	Depth of the Well (in meter)	116.00
Type of Well	Tube Well/Boring	Assembly Size(For Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	75.00
Strainer Position (For Tube Well)		Rate of Withdrawal (m <sup>3</sup> /hr.)	230.00
Type of Pump Used	Submersible	Date of Energization (In Case of Electric Pump)	08/12/2017
Operational Device	Electric Motor	Maximum Allowable Running Hours Per Day	6.00
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.)	230.00	Maximum Allowable Annual Extraction of Ground Water	460000.00



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form B (C)

[See Rule 8(1)]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: N0C024478

VALID FROM 19/01/2022 TO 18/01/2027

[UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 202112000302

Name of the Owner	PANKAJ AGGARWAL	Company Name	BINDLAS OUPLEX LTD. UNIT 1 & 2
Designation पद	MANAGING DIRECTOR	Authorization Letter प्रतिकर पत्र	Download
Company Address कंपनी का पता	10.6KM, BHOPA ROAD, MUZAFFARNAGAR	Application Form Serial No.	MZFN1221MN0088
Address of the Applicant	10.5 KM BHOPA ROAD, VILLAGE- JAT MULHEDA, MUZAFFARNAGAR, DISTT- MUZAFFARNAGAR, UTTAR PRADESH	Specimen Signature	
Date of Submission	15/12/2021	Block	MUZAFFARNAGAR
Location Particulars		Municipality/Corporation No.	NA
District	Muzaffar Nagar	Particular of the Proposed Well and Pumping Device	
Plot No./Khasra No.	10.8KM	Date of Construction/Sinking of the Well	02/07/2021
Ward No./Holding No.		Type of Well	Tube Well(Boring)
		Purpose of well	Industrial
		Strainer Position (For Tube Well)	
		Type of Pump Used	Submersible
		Operational Device	Electric Motor
		Date of Energization (In Case of Electric Pump)	05/07/2021
		Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.)	230.00
		Maximum Allowable Annual Extraction of Ground Water:	483500.00
		Depth of the Well (In meter)	106.00
		Assembly Size(For Tube Well)	
		H.P. of the Pump	75.00
		Rate of Withdrawal (m <sup>3</sup> /hr.)	230.00
		Maximum Allowable Running Hours Per Day	6.00



UTTAR PRADESH POLLUTION CONTROL BOARD  
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -  
123759/U PPCB/MuzaffarNagar(U PPCBRO)/CT  
O water/MUZAFFARNAGAR/2021

Dated : 07/06/2021

To ,

Shri PANKAJ AGGARWAL  
M/s BINDLAS DUPLEX LTD UNIT 1  
Vill - Jat Mujhera, Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251308  
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. BINDLAS DUPLEX LTD UNIT 1

Reference Application No :11668551

Dated :07/06/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. BINDLAS DUPLEX LTD UNIT 1 is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 10/03/2021 to 31/12/2025 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan  
Date: 2021.06.07 12:02:50 +05'30'

Chief Environmental Officer,  
Circle-3

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan  
Date: 2021.06.07 12:02:41 +05'30'

Chief Environmental Officer,  
Circle-3

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.BINDLAS DUPLEX LTD UNIT 1 vide

Consent Order No. 11668551/ Water

Dated : 07/06/2021

### CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Kraft Paper-150 MT/Day (20 MT/day based on agro waste and 130 MT/day based on waste paper) using Waste Paper and Agro Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	4 KLD	Septic Tank
2	Industrial	1400 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	4 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EPA Rules 1986
2	BOD	As per EPA Rules 1986
3	COD	As per EPA Rules 1986
4	Oil & Grease	As per EPA Rules 1986
5	Quantity of Discharge	1400 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

- The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended. Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
  11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
  12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
  13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
  14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
  15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

**Specific Conditions:**

- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II CPCB P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 4-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 5-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x 7 basis.
- 6-The industry will have to ensure permission from the SGWA (State Ground Water Authority) within 03 month, failing which consent shall be deemed automatically cancelled.
- 7-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 8-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 9-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 10-Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the inlet, Aeration Tank, Secondary Clarifier and outlet of Effluent Treatment Plant for On Line Monitoring and its URL and password shall be provided to the UPPCB Control room.
- 11-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 12-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 13-Industry shall submit quarterly monitoring reports of treated effluent from a certified /approved laboratory under E.P. Act 1986.
- 14-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 15-The unit shall submit the audited balance sheet for the current year.
- 16- The CTO granted by Boards letter no-69081/UPPCB/MuzaffarNagar(UPPCBRO) /CTO/water/MUZAFFARNAGAR/2019, dated-28.12.2019 is revoked.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

Issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board .**

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan

Date: 2021.05.07 12:04:01 +05:30

**Chief Environmental Officer,**

**Circle-3**



ANNEXURE-8

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

Ref No. -  
123753/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARN  
AGAR 2021

**Dated : 07/06/2021**

To,

Shri PANKAJ AGGARWAL  
M/s BINDLAS DUPLEX LTD UNIT 1  
Vill - Jat Mujhera, Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251308  
MUZAFFARNAGAR

**Sub :** Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. BINDLAS DUPLEX LTD UNIT 1

Reference Application No. 11667970

**Dated : 07/06/2021**

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BINDLAS DUPLEX LTD UNIT 1, under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions.
  2. This consent is valid for the period from 10/03/2021 to 31/12/2025.
  3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority.

**For and on behalf of U.P. Pollution Control Board**

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan  
Date: 2021.06.07 12:01:32 +05'30'

**Chief Environmental Officer,  
Circle-3**

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan  
Date: 2021.06.07 12:01:52 +05'30'

**Chief Environmental Officer,  
Circle-3**

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Kraft Paper-150 MT/Day (20 MT/day based on agro waste and 130 MT/day based on waste paper) using Waste Paper and Agro Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

## 3(b). Air Pollution Source Details.

<b>Air Pollution Source Details</b>					
<b>S.No</b>	<b>Air Pollution Source</b>	<b>Type of Fuel</b>	<b>Stack No.</b>	<b>Parameters</b>	<b>Height</b>
1	30 TPH Boiler	Coal/Bio Mass	1	Particulate Matter	47 Meter From Ground Level
2	12 TPH Boiler	Coal/Bio Mass	1	Particulate Matter	30 Meter From Ground Level

- 3(c). The emissions by various stacks into the environment should be as per the norms of the Board .

<b>Emission Quality Details Detail</b>			
<b>S.No</b>	<b>Stack No</b>	<b>Parameter</b>	<b>Standard</b>
1	1	Particulate Matter	As per EPA Rules 1986
2	1	Particulate Matter	As per EPA Rules 1986

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc, is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .

12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.
14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

**The Unit will file the renewal application at least 2 months prior to the expiry of this Order.**

**Specific Conditions:**

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
4. The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
5. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
7. Industry shall install OCEMS on stack as per the direction of CPCB.
8. Industry shall sent the stack/ambient air quality monitoring report from Boards Laboratory, after starting the production within one month.
9. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
10. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
11. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
12. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
13. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
14. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
15. The unit shall submit the audited balance sheet for the current year.
16. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
17. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
18. The CTO granted by Boards letter no-69089/UPPCB/MuzaffarNagar(UPPCBRO) /CTO/air/MUZAFFARNAGAR/2019, dated-28.12.2019 is revoked.
19. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

Issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board .**

Nishi Kumar Chauhan  
Digitally signed by Nishi Kumar  
Chauhan  
Date: 2021.06.07 12:02:06 +05'30'  
**Chief Environmental Officer,**  
Circle-3



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
 UTTAR PRADESH POLLUTION CONTROL BOARD  
 D-17A, Vibhuti Khand Conno Nagar, Lucknow - 226015

Ref no- HM 923 C-1 Haz-240 MZR/2018

Date  
 Regd

13/11/18

To  
 M/s Bindus Duplex Ltd. (Unit-1),  
 10.6 KM, Bhopa Road,  
 Muzaffarnagar.

Subject:- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

1. Number of authorization and date of issue : 286/A-V. 240/18 D<sup>o</sup> 13/11/18
2. Reference of application (No. and date) : 13.11.2017
3. Mr Pankaj Agarwal Director of M/s Bindus Duplex Ltd. (Unit-1), is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 10.6 KM, Bhopa Road, Muzaffarnagar.

Details of Authorisation

Sl. No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
1	As per schedule I Cat. 5.1 Used or spent oil Cat. 33.1 Empty barrels/ containers /liners contaminated with hazardous chemicals/wastes Cat. 33.2 Contaminated cotton rags or other cleaning materials	Disposal through TSDF " "	275 Kg/Annum 150 Pcs/Annum 75 Kg/Annum

1. The authorization shall be valid for a period of Five Years from the date of issue of this letter.
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any):
  - A. General conditions of authorization:
    1. The authorized person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
    2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the State Pollution Board.
    3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
    4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
    5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
    6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty"

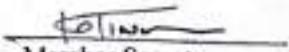
- It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facilities.
10. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
  11. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
  12. The hazardous and other waste which gets generated during recycling or reuse or recovery or re-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
  13. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
  14. An application for the renewal of an authorisation shall be made as laid down under these Rules.
  15. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
  16. Annual return shall be filed by June 30<sup>th</sup> for the period ensuring 31<sup>st</sup> March of the year.

**B Specific conditions:**

1. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
2. The authorised person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorisation has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
3. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
4. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
5. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
6. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
7. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

M/s Binilas Duplex Ltd. (Unit 1), 9<sup>th</sup> KM, Bhega Road, Muzaffarnagar

8. In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
9. Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/reuse system must be sent within two months.
10. It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorisation issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
11. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
12. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
13. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard has been issued by Central Pollution Control Board from time to time.
14. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
15. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
16. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
17. Ground water monitoring report of premises shall be submitted within one month.
18. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

  
Member Secretary

Copy to: To the Regional Officer, U.P. Pollution Control Board, Muzaffarnagar for information and necessary action

  
EE, I/C Circle-3

FORM 10  
(See rule 19 (1))

Copy No. SP/GB

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.: 64304

1 Occupier's Name & Mailing Address (including Phone No. and email)	BINDLAS DUPLUX LIMITED (I) 10-6 km Bhopa Road vill. Satmujhera nag. off. nag.										
2 Sender's Authorization No.											
3 Manifest Document No.	ch. 038	dt 08/07/22									
4 Transporter's Name & Address (including Phone No. and email)	Self										
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)										
6 Transporter's Registration											
7 Vehicle Registration No.	UP12 AT 6598										
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) E-18, Site-IV, Sahibabad Industrial Ghaziabad, UP-201010 Tel.: 0120-4111111 e-mail: sales@bharatoil.com										
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. : 08874207664 e-mail: sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285295 e-mail: sales@bharatoil.com										
9 Receiver's Authorization No.	(i) 1486/UPPCB/Ghaziabad/UPPCBRO/11/MUGHAZIABAD/2018 Valid upto: 03/05/2023 (ii) UEPPCB/NO/Con-B-84/2018/548 Valid upto: 31/03/2023										
10 Waste Description	Plastic Panni 20kg	waste grease 15kg	water D4 oil 20ltr								
11 Total Quantity No. of Containers			water filter 05 nos washed cloth 10kg Plastic can (500) or MT 60kg Nos.								
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)										
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.										
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road										
Typed Name & Stamp of Bindlas Duplex Limited	Signature :										
Authorised Signatory	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td colspan="2">Year</td> </tr> <tr> <td>07</td> <td>08</td> <td>20</td> <td>22</td> </tr> </table>			Month	Day	Year		07	08	20	22
Month	Day	Year									
07	08	20	22								
15 Transporter Acknowledgement of Receipt of Waste	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td colspan="2">Year</td> </tr> <tr> <td>07</td> <td>08</td> <td>20</td> <td>22</td> </tr> </table>			Month	Day	Year		07	08	20	22
Month	Day	Year									
07	08	20	22								
16 Receiver's Certificate for Receipt of Hazardous and other Waste	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td colspan="2">Year</td> </tr> <tr> <td>07</td> <td>09</td> <td>20</td> <td>22</td> </tr> </table>			Month	Day	Year		07	09	20	22
Month	Day	Year									
07	09	20	22								
Typed Name & Stamp	Signature :										

FORM 10  
[See rule 19 (1)]

Occupier's Copy

S.No.: 59785

MANIFEST FOR HAZARDOUS AND OTHER WASTE

UN12 Ist

Occupier's Name & Mailing Address (including Phone No. and email)	For Bindlas Duplex Ltd. 10.6 Km. Bhopa Road Jat Mujheda Muzaffarnagar						
Sender's Authorization No.	119, DT 23/3/22						
Manifest Document No.							
Transporter's Name & Address (including Phone No. and email)	Party - self.						
Type of Vehicle	(Truck / Tanker / Special Vehicle)						
Transporter's Registration	UPI2AT6598						
Vehicle Registration No.							
Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) F. E-18, Site-IV, Sahibabad Industrial Ghaziabad, UP-201010 Tel: 0120-4 e-mail:sales@bharatoil.com						
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285298 e-mail:sales@bharatoil.com						
Receiver's Authorization No.	(I) 1486/UPPCB/Ghaziabad(UPPCBRO)/HYW/IGHAZIABAD/2018 Valid upto: 03/05/2023 (II) 1403/UPPCB/KanpurDehat(UPPCBRO)/HYW/KANPUR DEHAT/2018 Valid upto: 30/04/2023						
Waste Description	waste grease, Poly waste, used filter, used cloth, waste						
Total Quantity	20 kg 20 kg 10 kg 15 kg						
No. of Containers	..... m <sup>3</sup> or MT ..... Nos. 5 Nos						
Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)						
Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.						
<b>SENDER'S CERTIFICATE</b>							
Typed Name & Stamp : For Bindlas Duplex Ltd. 10.6 Km. Bhopa Road Jat Mujheda Muzaffarnagar	Signature : 						
I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road							
<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>03</td> <td>23</td> <td>2022</td> </tr> </table>		Month	Day	Year	03	23	2022
Month	Day	Year					
03	23	2022					
<b>5 Transporter Acknowledgement of Receipt of Waste</b>							
Typed Name & Stamp :	Signature :						
<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>03</td> <td>23</td> <td>2022</td> </tr> </table>		Month	Day	Year	03	23	2022
Month	Day	Year					
03	23	2022					
<b>3 Receiver's Certificate for Receipt of Hazardous and other Waste</b>							
Typed Name & Stamp :	Signature :						
<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>03</td> <td>23</td> <td>2022</td> </tr> </table>		Month	Day	Year	03	23	2022
Month	Day	Year					
03	23	2022					

6598

Auth Signatory

**FORM 10**  
[See rule 19 (1)]  
**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

Copy for the sender

**S.No.: 56107**

1. Consignor's Name & Mailing Address (including Phone No. and email)	Bimlas Duplex Ltd Bhopal Road, Uti, Muzaffar Nagar		
2. Sender's Authorization No.			
3. Manifest Document No.	Chalun N - BDC/OTM/78		
4. Transporter's Name & Address (including Phone No. and email)	Party		
5. Type of Vehicle	(Truck / Tanker / Special Vehicle)		
6. Transporter's Registration			
7. Vehicle Registration No.	UP12 AT 6598		
8. Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) REG E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad, UP-201010 Tel : 0120-4167924, e-mail:sales@bharatoil.com		
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akberpur, Kanpur Dehat, UP, Tel : 0512-2285298 e-mail:sales@bharatoil.com		
9. Receiver's Authorization No.	(I) 1485UPPCB/Con-B-84/2018/548 Valid upto: 31/03/2023		
(II) UEPPCB/HQ/Con-B-84/2018/548 Valid upto: 31/03/2023	(III) 1403UPPCB/Kanpur Dehat/UPPCBRO/11/MUKAMPUR DEHAT/2018/100 Valid upto: 30/04/2023		
10. Waste Description	Grease Plastic <sup>20kg</sup> oil filter		
11. Total Quantity No. of Containers	10 kg 20kg 10kg 10kg .....m or MT Nos.		
12. Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
13. Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.		
<b>4. SENDER'S CERTIFICATE</b>			
Typed Name & Stamp : for Bimlas Duplex Limited		Signature :	
		I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked, and labeled, and are in all respects in proper condition for transport by road	
		Month	Day
		12	01
		Year	2023
<b>5. Transporter Acknowledgement of Receipt of Waste</b>			
Typed Name & Stamp :		Signature :	
		Month	Day
		12	01
		Year	2023
<b>6. Receiver's Certificate for Receipt of Hazardous and other Waste</b>			
Typed Name & Stamp :		Signature :	
		Month	Day
		12	01
		Year	2023



**FORM 10**  
[See rule 19 (1)]

Copy for SPCB  
**52506**

**MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.:**

1 Occupier's Name & Mailing Address (including Phone No. and email)	Bindias Duplex Ltd (Unit - 1) 10.6 KM - Shopa Road Viji Jati Highway Mu Zaffar Nagar - 251008 UP								
2 Sender's Authorization No.									
3 Manifest Document No.	S.No. BDL/OTH/12								
4 Transporter's Name & Address (including Phone No. and email)	Bindias Duplex Ltd (Unit - 1)								
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)								
6 Transporter's Registration									
7 Vehicle Registration No.	UP12BT/3265								
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) R E-18, Site-IV, Sahibabad Industrial Area Ghaziabad, UP-201010 Tel.: 0120-4167 e-mail:sales@bharatoil.com								
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(II) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail:sales@bharatoil.com								
9 Receiver's Authorization No.	(I) 1485/UPPCB/Ghaziabad/UPPCBRO/HHM/GHAZIABAD/2018 Valid upto: 03/05/2023								
(II) UEPCCB/NO/Con-B-84/2018/548 Valid upto: 31/03/2023	(III) 1403/UPPCB/KanpurDehat/UPPCBRO/HHM/KANPUR DEHAT/2018 Valid upto: 31/04/2023								
10 Waste Description	Waste Grease 20%, Waste Plastic Can 20%, Used filter 2%, Used electrode Used waste drum 6%, Waste oil 20%								
11 Total Quantity No. of Containers	78 Kg ..... m <sup>3</sup> or MT ..... Nos.								
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)								
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.								
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper condition for transport by road								
Typed Name & Stamp of Bindias Duplex Ltd Signature Auth. Sign.	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>06</td> <td>18</td> <td>2021</td> </tr> </table>			Month	Day	Year	06	18	2021
Month	Day	Year							
06	18	2021							
15 Transporter Acknowledgement of Receipt of Waste Typed Name & Stamp : Signature :	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>06</td> <td>18</td> <td>2021</td> </tr> </table>			Month	Day	Year	06	18	2021
Month	Day	Year							
06	18	2021							
16 Receiver's Acknowledgement of Receipt of Hazardous and other Waste Typed Name & Stamp Signature	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>06</td> <td>18</td> <td>2021</td> </tr> </table>			Month	Day	Year	06	18	2021
Month	Day	Year							
06	18	2021							

Ref. no. - NVCL/CCP/Env./2022-23/114

Dated: - 17.08.2022

Certificate of material received for Co-processing

It is to certify that we have received the plastic waste materials set out below, collected from "M/s Bindlas Duplex Ltd. situated 10.6 Km, Bhopa Road, Vill-Jat Mujhera, Muzaffarnagar (U.P.), (GST Reg # 09AABCB2773R1Z3) through our business associate M/s Harshit Trading Company (GST Reg # 08CILPS3622P1ZI) at our Chittor Cement Plant, Chittorgarh during the month of July'22.

M/s Harshit Trading Company (GST Reg # 08CILPS3622P1ZI) collects segregates & reduces the moisture in the material. After proper sorting & drying of the material, M/s Harshit Trading Company then supplies the same to us in dedicated vehicle for co-processing.

M/s Harshit Trading Company (GST Reg # 08CILPS3622P1ZI) has collected plastic waste from "M/s Bindlas Duplex Ltd. (GST Reg # 09AABCB2773R1Z3) Muzaffarnagar (U.P.):-

Month	Type of Waste	Qty Received (MT)
July'22	Plastic Waste	15.54

Thanking you with regards

For Nuvoco Vistas Corp. Ltd.


 Bharti Kumari Purohit

(Environment Cell- Chittor Cement Plant)





DELIVERY CHALLAN

**Bindlas DUPLUX LIMITED**

Manufacturers of: KRAFT PAPER &amp; DUPLEX BOARD

Works &amp; Regd. Office

10 Km. Bhepa Road, Vill. Jat Mughera, Muzaffarnagar - 251 308 (U.P.) INDIA

Ph. - 91-131-2468589, 2468590, 2468593 • e-mail : bindlas99@gmail.com

GSTIN : 09AAB02773R123 • CIN : U21012UP1989PLC010445 • PAN : AABCB2773R

Purchaser Name: *Shri. K. S. Singh*

SI No. BDL/OTH/

028

Date: *27/06/2022*Place of Supply: *Mathura, U.P.*

Description of Goods

HSN Code

Qty.

Unit

Taxable Value

*White Paper 700mm**48235**28235**4.56**2.00/-**State is not covered in  
Muzaffarnagar for sale  
for transport purpose  
only.**Invoice No. -  
20001  
Date - 27/06/2022*

Total Taxable Value

*2.00/-*

Add. SGST @ %

*-*

Add. CGST @ %

*-*

Add. IGST @ %

*-*

Others

*-*

Grand Total

*2.00/-*Rs. (in Words) *No. (in Words) of leaves*

Transport

*Keshav Enterprises*

No.

*1218*

Date:

*27/06/2022*

Vehicle No.

*NL1AB1502*

For Bindlas Duplex Ltd.

*NL1AB1502*

## DELIVERY CHALLAN



# Bindlas DUPLUX LIMITED

Manufacturers of : KRAFT PAPER & DUPLEX BOARD

Works & Regd. Office

10.6 Km. Bhepa Road, Vill. Jat Mughera, Muzaffarnagar - 251 308 (U.P.) INDIA

Ph. : +91 131 2468589, 2468590, 2468593 • e-mail : bindlas59@gmail.com

TIN : 09AA8CB2773R123 • CIN : U21012UP1989PLC010445 • PAN : AABCB2773R

SI No. BDL/DTH/ 048

Date: 12/01/22

Place of Supply: Muzaffarnagar

Description of Goods

HSN Code

Qty.

Unit

Taxable Value

Total Taxable Value

Add : SGST @ %

Add : CGST @ %

Add : IGST @ %

Others

Grand Total

(in words) No Commercial Invoice.

For Bindlas Duplex Ltd

Date: 12/01/22

Vehicle No. A50166

Auth Signature

## DELIVERY CHALLAN



# Bindlas DUPLUX LIMITED

Manufacturers of : KRAFT PAPER & DUPLEX BOARD

Works & Regd. Office

10.6 Km. Bhapa Road, Vill. Jat Mujhera, Muzaffarnagar - 251 308 (U.P.) INDIA  
Ph. : +91-131-2468589, 2468590, 2468593 • e-mail : bindlas99@gmail.com

GSTIN : 09AABC82773R123 • CIN : U21012UP1989PLC010445 • PAN : AABC82773R

Consignee Name : Harshit Trading Company  
Address : Vill - Bhavira Chittorgarh.

SI No : BDL/OTH/060

Date : 10/09/2022

GSTIN : 08CILPS3622 PIZI

Place of Supply : Chittorgarh

No.	Description of Goods	HSN Code	Qty	Unit	Taxable Value
1.	Waste plastic & Panni	3915309	29190	KGS	0.00/-
Note :- NO Commercial value not for Sale for disposal purpose only)					
Driver Name :- <u>Haron</u>					
No. :- <u>06376298339</u>					
Total Taxable Value					0.00/-
Add : SGST @ %					-
Add : CGST @ %					-
Add : IGST @ %					-
Others					-
Grand Total					0.00/-

Rs (in Words) : No Commercial Value

Transport : Keshav Enterprises  
GR No : 1057 Date : 10/09/2022 Vehicle No : RJ01GC2474

For Bindlas Duplex Ltd.

Cut  
Auth. Signatory



## DELIVERY CHALLAN

Original for Consignee



# Bindlas DUPLUX LIMITED

Manufacturers of: KRAFT PAPER &amp; DUPLEX BOARD

Works &amp; Regd. Office

10.6 Km. Bhopa Road, Vill. Jat Mujhera, Muzaffarnagar - 251 308 (U.P.) INDIA  
Ph. : +91-131-2468589, 2468590, 2468593 • e-mail : bindlas99@gmail.com

GSTIN : 09AABCB2773R123 • CIN : U21012UP1989PLC010445 • PAN : AABCB2773R

 Consignee Name Harshit Trading Company  
 Address Vill - Bhavira, Chittorgarh.
SI No BDUOTH/ 089Date 30/11/2022GSTIN 08CILPS3622P1Z1Place of Supply Chittorgarh.

Sl. No.	Description of Goods	HSN Code	Qty	Unit	Taxable Value
1.	Waste plastic & panni	3915399	31 kg	KGS	0.00/-
Note :- No Commercial Value not for Sale for disposal purpose only					
Total Taxable Value					0.00/-
Add SGST @ - %					-
Add CGST @ - %					-
Add IGST @ - %					-
Others					-
Grand Total					0.00/-

Rs. (in Words) No Commercial value
 Transport: Lakshay Enterprises  
 GR No. 635 Date: 30/11/2022 Vehicle No. RJ01GB8078

For Bindlas Duplex Ltd.

Auth. Signatory

## DELIVERY CHALLAN

Original for Consignee

**Bindlas DUPLUX LIMITED**

Manufacturers of : KRAFT PAPER &amp; DUPLEX BOARD

Works &amp; Regd. Office

10.6 Km. Bhopa Road, Vill. Jat Mujhera, Mozaffarnagar - 251 308 (U.P.) INDIA  
Ph. : +91-131-2468588, 2468590, 2468593 • e-mail : bindlas99@gmail.com

GSTIN : 09AABC2773R1Z3 • CIN : U21012UP1989PLC010445 • PAN : AABC2773R

Consignee Name Tirupati Balya fiber & putta  
Address 9 Km. Otopa Bhopa Road, Mozaffarnagar.SI No BDL/OTHI 090Date 30/11/2022.GSTIN 09AABC2773R1Z3.Place of Supply Mozaffarnagar

SL No.	Description of Goods	HSN Code	Qty	Unit	Taxable Value
1.	Waste plastic 2 banni	39153090	17295	KGC	0.00
Note:- No Commercial value Not for sale for disposal purpose only.					
Total Taxable Value					0.00
Add : SGST @ - %					-
Add : CGST @ - %					-
Add : IGST @ - %					-
Others					-
Grand Total					0.00

Rs (in Words) no Commercial Value

Transport

Trector Trolley.

GR No

Date

Vehicle No TT 6918

For Bindlas Duplux Ltd.

Auth Signatory

## DELIVERY CHALLAN

Original for Consignee

**Bindlas DUPLUX LIMITED**

Manufacturers of : KRAFT PAPER &amp; DUPLEX BOARD

Works &amp; Regd. Office

10.8 Km. Shopa Road, Vill. Jat Mujhera, Muzaffarnagar - 251 308 (U.P.) INDIA  
Ph. : +91 131-2468589, 2468590, 2468593 • e-mail : bindlas99@gmail.com

GSTIN : 09AABC2773R123 • CIN : U21012UP1989PLC010445 • PAN : AABC2773R

Consignee Name: Tirupati Balaji Fibres Pvt Ltd.Address: 9 km Shopa Road, Muzaffarnagar.

SI No. BDUOTW 087

Date: 27/11/2022.GSTIN: 09AABC2773R123Place of Supply: Muzaffarnagar.

Sl. No.	Description of Goods	HSN Code	Qty	Unit	Taxable Value
1.	Waste plastic 2 parvi	3915300	16285	KGS	0.00/-
Note:- No Commercial value not for Sale for disposal purpose only					
Driver Name:- Parvej					
Total Taxable Value					0.00/-
Add: SGST @ - %					-
Add: CGST @ - %					-
Add: IGST @ - %					-
Others					-
Grand Total					0.00/-

Rs. (in Words) NO Commercial ValueTransport: Trector Trolly

G.R. No. \_\_\_\_\_

Date: \_\_\_\_\_

Vehicle No. TT/6918

For Bindlas Duplx Ltd.

Cut  
Auth. Signatory

## DELIVERY CHALLAN

Original for Consignor



# Bindlas DUPLUX LIMITED

Manufacturers of : KRAFT PAPER &amp; DUPLEX BOARD

Works &amp; Regd. Office

 10.6 Km. Bhapa Road, Vill. Jat Mujhera, Muzaffarnagar - 251 308 (U.P.) INDIA  
 Ph : +91-131-2468589, 2468590, 2468593 • e-mail : bindlas99@gmail.com

GSTIN : 09AAACB2773R123 • CIN : U21012UP1989PLC010445 • PAN : AARC32773R

Consignee Name Tirupati Balaji fiderrb put lkt.SI No BDL/OTH/ 086Address : 9 km Stone Bhapa Road, Muzaffarnagar.Date 28/11/2022.GSTIN 09AAACB23161E123Place of Supply Muzaffarnagar.

Sl. No.	Description of Goods	HSN Code	Qty	Unit	Taxable Value
1.	Waste plastic P hanni	3915399	17060	KG S	0.00/-
Note :- No Commercial value not for sale for disposal purpose only.					
Driver name :- <u>Porvage</u>					
Total Taxable Value					0.00/-
Add : SGST @ . %					-
Add : CGST @ . %					-
Add : IGST @ . %					-
Others					-
Grand Total					0.00/-

Rs. (in Words) No Commercial ValueTransport : Traction Trolley

For Bindlas Duplux Ltd.

G.R. No

Date

Vehicle No. TT/6918

Auth Signatory





DELIVERY CHALLAN

# Bindlas DUPLUX LIMITED

Manufacturers of: KRAFT PAPER & DUPLEX BOARD

Works & Regd. Office  
10 & Km. Bhopa Road, Vill. Jat Mujhera, Muzaffarnagar - 251 308 (U.P.) INDIA  
Ph. : +91-131-2488589, 2488590, 2488593 • e-mail : bindlas99@gmail.com

Original for Consignee

GSTIN : 09AABC2773R123 • CIN : U21012UP1989PLC010445 • PAN : AABC2773R

Consignee Name: Harshit Trading Company  
Address: Vill - Bhavira, Chithorgarh.

Sl No: BDLOTH/077

Date: 29/10/2022

Place of Supply: Chithorgarh.

GSTIN: 0BCILPS3622P12I

Sl. No.	Description of Goods	HSN Code	Qty	Unit	Taxable Value
1.	Waste plastic & paper	391539	32180	KGS	0.00/-
Note:- NO Commercial Value Not for Sale for disposal purpose only)					
Driver name:- <u>Praveen</u>					
Mob No:- <u>7425827013.</u>					
Total Taxable Value					0.00/-
Add: SGST @ %					-
Add: CGST @ %					-
Add: IGST @ %					-
Others					-
Grand Total					0.00/-

Rs. (in Words) No Commercial Value

Transport: Keshav Enterprises  
GR No. 1084 Date: 29/10/2022 Vehicle No. \_\_\_\_\_

For Bindlas Duplex Ltd.

Auth. Signatory



DELIVERY CHALLAN

# Bindlas DUPLUX LIMITED

Manufacturers of : KRAFT PAPER & DUPLEX BOARD

Works & Regd. Office

10.8 Km. Bhopa Road, Vill. Jat Mujhera, Muzaffarnagar - 251 308 (U.P.) INDIA  
Ph. : +91-131-2468589, 2468590, 2468593 • e-mail : bindlas99@gmail.com

Original for Consignee

GSTIN : 09AABC2773R123 • CIN : U21012UP1989PLC010445 • PAN : AABC2773R

Consignee Name Harshit Trading Company  
Address Vill - Bhavira Chittoorpath.

SI No BDU0TH 071

Date 26/10/2022

Place of Supply Chittoorpath.

GSTIN 08CILPS3622P121

Sl. No.	Description of Goods	HSN Code	Qty.	Unit	Taxable Value
1.	Waste plastic & paper	3915309	23940	KGS	0.00/-
Note:- No Commercial value not for sale for disposal purpose only					
Driver Name :- Shivar Singh Mob. No :- 9145905275					
Total Taxable Value					0.00/-
Add: SGST @ - %					-
Add: CGST @ - %					-
Add: IGST @ - %					-
Others					-
Grand Total					0.00/-

Rs. (In Words) No Commercial Value

Transport Keshav Enterprises  
G.R. No. 1072 Date: 26/10/2022 Vehicle No. NL01AF3024

For Bindlas Duplex Ltd.

Auth. Signatory

## DELIVERY CHALLAN

Original for Consignee



# Bindlas DUPLUX LIMITED

Manufacturers of : KRAFT PAPER &amp; DUPLEX BOARD

Works &amp; Regd. Office

10.6 Km. Bhepa Road, Vill. Jat Mughera, Muzaffarnagar - 251 308 (U.P.) INDIA

Ph. : +91-131-2468589, 2468590, 2468593 • e-mail : bindlas99@gmail.com

GSTIN : 09AABC2773R1Z3 • CIN : U21012UP1989PLC010445 • PAN : AABC2773R

Consignee Name : Harshit Trading CompanyAddress : Vill - Bhavira Chittorgarh

SI No BDL/OTH/ 068

Date : 30/09/2022Place of Supply ChittorgarhGSTIN : 08CILPS3622P1Z1

Sl No.	Description of Goods	HSN Code	Qty	Unit	Taxable Value
1.	Waste plastic 2 hanni	3915399	25600	KGS	0.00/-
Note :- No Commercial Value. Not for Sale for disposal purpose only)					
					0.00/-
Total Taxable Value					0.00/-
Add : SGST @ - %					-
Add : CGST @ - %					-
Add : IGST @ - %					-
Others					-
Grand Total					0.00/-

Rs. (in Words) : No Commercial ValueTransport : Keshav EnterprisesG.R. No. 1065 Date : 30/09/2022 Vehicle No. NL01AB/9522

For Bindlas Duplex Ltd.

  
Auth. Signatory



Form B (C)

[See Rule 8(1)]

**AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER**

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO. NOC010033

VALID FROM 19/01/2022 TO 18/01/2027

[UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No. 20211500568

Name of the Owner	PANKAJ AGGARWAL	Company Name	INDLAS DUPLUX LTD. UNIT 1 & 2
Designation	MANAGING DIRECTOR	Authorization Letter	Download
Company Address	10.6KM, BHOPA ROAD, MUZAFFARNAGAR	Application Form Serial No.	AZFN1211NN0211
Address of the Applicant	10.6 KM, BHOPA ROAD, VILLAGE- JAI MUJHEDA, MUZAFFARNAGAR, DISTT- MUZAFFARNAGAR UTTAR PRADESH	Inspector - Signature	
Date of Application	20/11/2021	Block	MUZAFFARNAGAR
Location Particulars		Municipality/Corporation	No
District	Muzaffar Nagar		N/A
Plot No./Khata No.	10.6KM		
Well No./Holding No.			

**Particular of the Existing Well and Pumping Device**

Date of Construction/Sinking of the Well	15/03/1988	Depth of the Well (in meter)	110.00
Type of Well	Tube Well/Boring	Assembly Size(For Tube Well)	
Purpose of Well	Industrial	H.P. of the Pump	62.00
Location Position (For Tube Well)		Rate of Withdrawal (m <sup>3</sup> /hr)	180.00
Type of Pump used	Submersible	30/03/2012	
Operational Device	Electric Motor	Maximum Allowable Running Hours Per Day	6.00
Date of Renovation (In Case of Electric Pump)			
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr)	180.00		
Maximum Allowable Annual Extraction of Ground Water:			378000.00



# GROUND WATER DEPARTMENT

(Namami Ganga & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC049747

VALID FROM 19/01/2022 TO 18/01/2027

[UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 202111000569

Name of the Owner	PANKAJ AGGARWAL	Company Name	BINDLAS DUPLUX LTD. UNIT 1 & 2
Designation	MANAGING DIRECTOR	Authorization Letter	Download
Company Address- कंपनी का पता	10.6KM, BHOJA ROAD, MUZAFFARNAGAR	Application Form Serial No.	MZFN1221NF111111
Address of the Applicant	10.6 KM, BHOJA ROAD, VILLAGE- JAT MUJHEDA, MUZAFFARNAGAR, DISTT - MUZAFFARNAGAR UTTAR PRADESH	Specimen Signature	
Date of Submission	30/11/2021	Block	MUZAFFARNAGAR
Location Particulars		Municipality/Corporation No.	NA
District	Muzaffar Nagar		
Plot No./Khasra No.	10.6KM		
Ward No./Holding No.			
<b>Particular of the Existing Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	15/03/1999	Depth of the Well (in meter)	116.00
Type of Well	Tube Well/Boring	Assembly Size (for Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	6.00
Screen Position (For Tube Well)		Rate of Withdrawal (m <sup>3</sup> /hr.)	25.00
Type of Pump Used	Submersible	30/03/2016	
Operational Device	Electric Motor	Maximum Allowable Running Hours Per Day	18.00
Date of Energization (In Case of Electric Pump)			
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.)	25.00		
Maximum Allowable Annual Extraction of Ground Water:			87500.00



# GROUND WATER DEPARTMENT

(Narmada Ganga & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC022719

VALID FROM 19/01/2022 TO 18/01/2027

[UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 202111000570

Name of the Owner	PANKAJ AGGARWAL	Company Name	BINDLAS DURA LTD. UNIT 4 & 2
Designation	MANAGING DIRECTOR	Authorization Letter	Download
Company Address	10.6KM, BHOPA ROAD, MUZAFFARNAGAR	Application Form Serial No.	MZFN122119000570
Address of the Applicant	10.6 KM, BHOPA ROAD, VILLAGE- JAT MULHEDA, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR UTTAR PRADESH	Specimen Signature	
Date of Submission	30/11/2021	Block	MUZAFFARNAGAR
Location Particulars		Municipality/Corporation	No
District	Muzaffar Nagar		NA
Plot No./Khata No.	10.6KM		
Ward No./Holding No.			
Particular of the Existing Well and Pumping Device			
Date of Construction/Sinking of the Well	15/03/1980	Depth of the Well (in meter)	110.00
Type of Well	Tube Well/Boring	Assembly Size/For Tube Well	
Purpose of well	Industrial	H.R. of the Pump	75.00
Strainer Position (For Tube Well)		Rate of Withdrawal (m <sup>3</sup> /hr.)	230.00
Type of Pump Used	Submersible	BR/122017	
Operational Device	Electric Motor	Maximum Allowable	0.00
Date of Energization (In Case of Electric Pump)		Rate of Withdrawal (m <sup>3</sup> /hr.)	48300.00
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.)	230.00		
Maximum Allowable Annual Extraction of Ground Water:			



# GROUND WATER DEPARTMENT

(Narmada Ganga & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC024478

VALID FROM 19/01/2022 TO 18/01/2027

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 202112000302

Name of the Owner	PINKAJ AGGARWAL	Company Name	BHOLA'S DUPLEX
Designation	MANAGING DIRECTOR	आपकी कंपनी का नाम	(P) UNIT 1 & 2
Company Address	10.8KM, BHOPA ROAD, MUZAFFARNAGAR	Authorization Letter	डाउनलोड
Address of the Applicant	10.6 KM, BHOPA ROAD, VILLAGE- JAT MUHEDA, MUZAFFARNAGAR, DISTT- MUZAFFARNAGAR, UTTAR PRADESH	Application Form Serial No.	MZFN1221MN0001
Date of Submission	15/12/2021	Specimen Signature	
Location Particulars		Block	MUZAFFARNAGAR
District	Muzaffar Nagar	Municipality/Corporation	No
Plot No./Khasra No.	10.8KM		NA
Ward No./Molding No.			
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	02/07/2021	Depth of the Well (in meter)	100.00
Type of Well	Tube Well/Boring	Assembly Size(For Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	75.00
Strainer Position (For Tube Well)		Rate of Withdrawal (m <sup>3</sup> /hr.)	230.00
Type of Pump Used	Submersible	PERMIT DATES	
Operational Device	Electric Motor	Maximum Allowable Running Hours Per Day	0.00
Date of Expiration (In Case of Electric Pump)			
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.)	230.00	Maximum Allowable Annual Extraction of Ground Water:	490000.00



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC024478

VALID FROM 19/01/2022 TO 18/01/2027

[UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019]

Registration No.: 202112080302

Name of the Owner	PANKAJ AGGARWAL	Company Name कंपनी का नाम	BINDAS OUP (P) UNIT 1 & 2
Designation पद	MANAGING DIRECTOR	Authorization Letter परिचय पत्र	Download
Company Address कंपनी का पता	10.5KM, BHOPA ROAD, MUZAFFARNAGAR	Application Form Serial No.	MZFN1221960000
Address of the Applicant	10.5 KM, BHOPA ROAD, VILLAGE- JAT MUHEDA, MUZAFFARNAGAR, DISTT.- MUZAFFARNAGAR, UTTAR PRADESH	Specimen Signature	
Date of Submission	15/12/2021	Block	MUZAFFARNAGAR
Location Particulars		Municipality/Corporation No.	N/A
District	Muzaffar Nagar		
Plot No./Khata No.	10.5KM		
Ward No./Holding No.			
Particular of the Proposed Well and Pumping Device			
Date of Construction/Sinking of the Well	02/07/2021	Depth of the Well (in meter)	106.00
Type of Well	Tube Well/Boring	Assembly Size (For Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	75.00
Strainer Position (For Tube Well)		Rate of Withdrawal (m <sup>3</sup> /hr.)	230.00
Type of Pump Used	Submersible	Maximum Allowable Running Hours Per Day	6.00
Operational Device	Electric Motor		
Date of Registration (In Case of Electric Pump)			
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.)	230.00		
Maximum Allowable Annual Extraction of Ground Water:			483000.00

CONSENT ORDER

Ref No. -  
68448/U.P.P.C.B./MuzaffarNagar(U.P.P.C.B.R.O)/CTO/  
water/MUZAFFARNAGAR/2019

Dated : 28/12/2019

To :

Shri PANKAJ AGGARWAL  
M/s BINDLAS DUPLUX LTD UNIT 2  
10.6th Km stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001  
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. BINDLAS DUPLUX LTD UNIT 2

Reference Application No :6154623

Dated :28/12/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. BINDLAS DUPLUX LTD UNIT 2 is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.28  
16:42:09 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO

C-3.

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.28  
16:42:27 +05'30'

CEO

C-3.

## U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s.BINDLAS DUPLUX LTD UNIT 2 vide

Consent Order No. 6154623/ Water

Dated : 28/12/2019

### CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Duplex Board-150 MTD using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

<b>Effluent Discharge Details</b>			
<b>S.No</b>	<b>Kind of Effluent</b>	<b>Maximum daily discharge, KL/day</b>	<b>Treatment facility and discharge point</b>
1	Domestic	4 KLD	Septic Tank
2	Industrial	700 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

<b>Domestic Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Quantity of Discharge	4 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms. .

<b>Industrial Effluent</b>		
<b>S.No</b>	<b>Parameter</b>	<b>Standard</b>
1	Total Suspended Solids	As per Board Norms
2	BOD	As per Board Norms
3	COD	As per Board Norms
4	Oil & Grease	As per Board Norms
5	Quantity of Discharge	700 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

4. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

#### **Specific Conditions:**

- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will not use agro based raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P. Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
- 12-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified/ approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

Issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan

Digitally signed  
By Nishi Kumar  
Chauhan  
Date: 2019.11.29  
16:42:56 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO  
C-3.

## U.P. Pollution Control Board

## CONSENT ORDER

Ref No. -  
68450 UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA  
GAR 2019

Dated : 28/12/2019

To :-

Shri PANKAJ AGGARWAL  
M/s BINDLAS DUPLUX LTD UNIT 2  
10.6th Km stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001  
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. BINDLAS DUPLUX LTD UNIT 2

Reference Application No. 6155456

Dated : 28/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s BINDLAS DUPLUX LTD UNIT 2. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
  2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
  3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority .

Nishi Digitally signed  
Kumar by Nishi Kumar  
Chauhan  
Date: 2019.12.28  
16:40:15 +05:30

For and on behalf of U.P. Pollution Control Board

CEO  
C-3.

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Digitally signed  
Kumar by Nishi Kumar  
Chauhan  
Date: 2019.12.28  
16:41:51 +05:30  
CEO  
C-3.

**CONDITIONS OF CONSENT**

1 This consent is valid only for the approved production capacity of Duplex Board-150 MTD using Waste Paper as main raw material.

2 This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b). Air Pollution Source Details.

<b>Air Pollution Source Details</b>					
<b>S.No</b>	<b>Air Pollution Source</b>	<b>Type of Fuel</b>	<b>Stack No.</b>	<b>Parameters</b>	<b>Height</b>
1	Common Captive Power Plant for Both Units			Particulate Matter	

3(c). The emissions by various stacks into the environment should be as per the norms of the Board

<b>Emission Quality Details Detail</b>			
<b>S.No</b>	<b>Stack No</b>	<b>Parameter</b>	<b>Standard</b>

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner.

5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.

6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.

7. The industry shall submit Environmental Statement in prescribed format as per rule no 14 as per E.P Rules 1986.

8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.

9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.

10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.

11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.

12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.

13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.

14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.

- 17 The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
- 18 Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
- 17 If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
- 18 Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

#### Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
4. The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
5. The dying, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
7. Industry shall install OCEMS on stack as per the direction of CPCB.
8. Industry shall sent the stack/ambient air quality monitoring report from Boards Laboratory, after starting the production within one month.
9. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
10. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
11. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time.
12. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
13. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
14. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
15. The unit shall submit the audited balance sheet for the current year.
16. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
17. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
18. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

Issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan

Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.28  
15:48:20 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO  
C-3.



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड  
 U.P. STATE POLLUTION CONTROL BOARD  
 Plot No. 78, Vaidya Island, Varanasi Nagar, Varanasi-221007

आदेश सं. 3/11/2017 दि. 13/11/2017

आदेश सं. 3/11/2017

पता सं. 78, वैद्यी द्वीप, वाराणसी नगर,  
 वाराणसी-221007

Subject: Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Handling) and Movement Rules, 2016.

1. Number of authorization and date of issue: 301/HW-239/10 dt 13/11/17

2. Reference of application (No. and date) : 13.11.2017

3. Mr. Paulraj Agarwal Director of M/s Bindus Duplex Ltd. (Unit-2) is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 10.6 KM, Bhopa Road, Muzaffarnagar.

**Details of Authorisation**

Sl. No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
1	As per schedule I Cat. 3.1 Used or spent oil Cat. 11.1 Empty barrels/containers/liners contaminated with hazardous chemicals/wastes Cat. 33.2 Contaminated cotton rags or other cleaning materials	Disposal through TSDF " "	225 Kg/Annum 150 Pcs/Annum 75 Kg/Annum

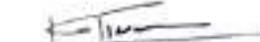
- The authorization shall be valid for a period of **Five Years** from the date of issue of this letter.
  - The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any):
- A. General conditions of authorization:**
- The authorized person shall comply with the provisions of the Environment Protection Act, 1986, and the rules made there under.
  - The authorization or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board.
  - The person authorized shall not rent, lend, sell, transfer or otherwise dispose of the licence or any aid/other wastes except what is permitted through this authorization.
  - Any unauthorized change in personnel, equipment or working conditions or any other change in the application by the person authorized shall constitute a breach of this authorization.
  - The person authorized shall implement Emergency Response Procedures of the facility and this authorization is hereby granted considering all site specific possibilities of spillage, leakage, fire etc. and their possible impacts and shall carry out regular monitoring and record at regular interval of time.
  - The person authorized shall comply with the provisions attached in the form of the Central Board guidelines on "Implementing Guidelines for Environmental Management of Hazardous Disposal of Hazardous Waste and ...".

9. It is the duty of the authorised person to take prompt action in the event of closure down the facility.
8. The imported hazardous and other wastes shall be fully insured for the accidental occurrence and its clean up operation.
9. The record of consumption and fate of the imported hazardous and maintained.
10. The hazardous and other waste which gets generated during recycling, re-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
11. The importer or exporter shall bear the cost of import or export and insurance of damaged if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30<sup>th</sup> for the period ensuing 31<sup>st</sup> March of the year.

**B Specific conditions:**

1. The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
2. The authorised person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorisation has been requested. Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.
3. It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
4. The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.
5. In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
6. It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
7. The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous waste is sent to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

8. In case any hazardous wastes shall be disposed off on land, in any form or manner, spillages of hazardous chemicals, used containers of hazardous chemicals such as inflammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compartible wastes must be suitably and safely handled.
9. Proposal regarding waste minimization and reuse of wastes must be sent to District Pollution Control Board. Recovery reuse system must be sent within two months.
10. It is within the powers and functions of the U.P. Pollution Control Board to suspend, cancel or the authorisation issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
11. The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
12. You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.
13. It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard has been issued by Central Pollution Control Board from time to time.
14. You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
15. You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
16. Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
17. Ground water monitoring report of premises shall be submitted within one month.
18. Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

  
Member Secretary

Copy to: To the Regional Officer, U.P. Pollution Control Board, Muzaffarnagar for information and necessary action

  
Regional Officer

FORM 10  
[See rule 19 (1)]

Copy to SPCB  
64305

MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.:-

Occupier's Name & Mailing Address (including Phone No. and email)	Bindlas Duplex Limited Unit B 10-6 Km. Bhepa Road Vill. Jat Mujhwa Muzaffargarh			
Sender's Authorization No.				
Manifest Document No.	039	07/08/22		
Transporter's Name & Address (including Phone No. and email)	Self			
Type of Vehicle	(Truck / Tanker / Special Vehicle)			
Transporter's Registration				
Vehicle Registration No.	UP12 AT 6598			
Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) RE E-18, Site-IV, Sahibabad Industrial Ghaziabad, UP-201010 Tel. : 0120-4 e-mail:sales@bharatoil.com			
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Maaza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMEN Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP. Tel : 0512-2285296 e-mail:sales@bharatoil.com			
Receiver's Authorization No.	(I) 1486/UPPCB/Ghaziabad/UPPCBRO/HYM/AGHAZIABAD/2018 Valid upto: 03/05/2023			
(II) UEPPCB/HO/Con-B-54/2018/548 Valid upto: 31/03/2023	(III) 1483/UPPCB/KanpurDehat/UPPCBRO/HYM/KANPUR DEHAT/2018 Valid upto: 30/04/2023			
Waste Description	Plastic Panni/waste Grease	about Filter	waste Plastic Can (200)	
Total Quantity No. of Containers	20kg / 20kg	05 Nos / 15kg	20 Ltr / m <sup>3</sup> or MT 60 kg Nos.	
Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)			
Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.			
14 SENDER'S CERTIFICATE		I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised packed, marked and labeled, and are in all respects in proper condition for transport by road.		
Typed Name & Stamp : For Bindlas Duplex Limited	Signature :	Month	Day	Year
		07	08	2022
15 Transporter Acknowledgement of Receipt of Waste		Month	Day	Year
Typed Name & Stamp :	Signature :	07	08	2022
16 Receiver's Certificate for Receipt of Hazardous and other Waste		Month	Day	Year
Typed Name & Stamp I.P.I	Signature :	07	09	2022



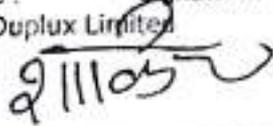
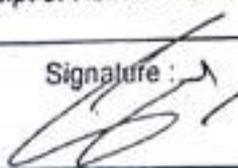
FORM 10  
[See rule 19 (1)]

Copy for SPCB

64305

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

S.No.:-

Occupier's Name & Mailing Address (including Phone No. and email)	Bindlas Duplex Limited (unit 1) 10.6 km. Bhopa Road Vill-3at Mujhura. Muzaffarpur UP		
Sender's Authorization No.			
Manifest Document No.	039	dt 08/07/22	
Transporter's Name & Address (including Phone No. and email)	Self		
Type of Vehicle	(Truck / Tanker / Special Vehicle)		
Transporter's Registration			
Vehicle Registration No.	UP12 AT 6598		
Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY (I) RE E-18, Site-IV, Sahibabad Industrial Ghaziabad, UP-201010 Tel: 0120-4 e-mail: sales@bharatoil.com		
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247664 UK, Tel. :08874207664 e-mail: sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT Plot # 672, Sikandra Road, NH-2, Kumbhi Village, Tehsil Akbarpur, Kanpur Dehat, UP, Tel : 0512-2285296 e-mail: sales@bharatoil.com		
Receiver's Authorization No.	(I) 1486UPPCB/Ghaziabad/UPPCBRO/HWM/GHAZIABAD/2018 Valid upto: 03/05/2023		
(II) UEPPCB/HO/Con-B-34/2018/543 Valid upto: 31/03/2023	(III) 183UPPCB/KanpurDehat/UPPCBRO/HWM/KANPUR DEHAT/2018 Valid upto: 30/04/2023		
Waste Description	Plastic Panni waste grease	oil filter	waste Plastic Can (200)
Total Quantity No. of Containers	20kg / 20kg	05 Nos / 15kg	20 Ltr / m <sup>3</sup> or MT 60 kg Nos.
Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)		
Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/ seepage, use Washing soap at point of leak to stop its leakage.		
14 SENDER'S CERTIFICATE			
Typed Name & Stamp : For Bindlas Duplex Limited		Signature : 	
		Month	Day
		07	08
		Year	
		2022	
15 Transporter Acknowledgement of Receipt of Waste			
Typed Name & Stamp :		Signature :	
		Month	Day
		07	08
		Year	
		2022	
16 Receiver's Certificate for Receipt of Hazardous and other Waste			
Typed Name & Stamp (UP)		Signature : 	
		Month	Day
		07	09
		Year	
		2022	



MANIFEST FOR HAZARDOUS AND OTHER WASTE S.No.:

Occupier's Name & Mailing Address including Phone No. and email	For Binding 10.6 Km. ... Jat ...
Sender's Authorization No.	
Manifest Document No.	120, Dt - 28/3/22
Transporter's Name & Address (including Phone No. and email)	Party - Self
Type of Vehicle	(Truck / Tanker / Special Vehicle)
Transporter's Registration	
Vehicle Registration No.	UP12-BT6578
Receiver's Name & Mailing Address (including Phone No. and email)	(i) BHARAT OIL COMPANY (P) LTD. E-18, Site 17, Sahibabad, Ghaziabad, UP-201010 e-mail sales@bharatoil.com
(ii) BHARAT OIL & WASTE MANAGEMENT LTD, Maaza Mukampur, Roorkee-Lakshar Road, Roorkee - 247004 UK, Tel. :08874207804 e-mail:2015@bharatoil.com	(iii) BHARAT OIL & WASTE MANAGEMENT LTD Plot # 872, Sikandra Road, T-42, Kirti Vihar, Tehtaai Akbarpur, Kanpur, U.P. Tel. :0512-2211111 e-mail:sales@bharatoil.com
Receiver's Authorization No.	(i) 1466UPPCB/Cen-8-84/2018/548 Valid upto: 31/03/2023
(ii) UEPPCB/HO/Cen-8-84/2018/548 Valid upto: 31/03/2023	(iii) 1466UPPCB/Cen-8-84/2018/548 Valid upto: 31/03/2023
10 Waste Description	waste grease, Polywaste, used oil, ...
11 Total Quantity No. of Containers	20kg, 10 drums waste grease - 5 drums
12 Physical Form	(Solid/Semi-Solid/Sludge/Sol/Tarry/Slurry/Liquid)
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage or seepage, use Wastings soap at point of leak to stop leakage.
<b>SENDER'S CERTIFICATE</b>	
Typed Name & Stamp: For Binding Director 10.6 Km. ... Jat ...	Signature: [Signature]
Transporter Acknowledgement of Receipt of Waste	Month Day Year 03 28 2022
Typed Name & Stamp:	Signature: [Signature]
Receiver's Certificate for Receipt of Hazardous and other Waste	Month Day Year 03 28 2022
Typed Name & Stamp:	Signature: [Signature]

**FORM 10**  
 [See rule 19 (1)]  
**MANIFEST FOR HAZARDOUS AND OTHER WASTE** S.No.: **56108**

Copy for...

1	Sender's Name & Mailing Address (including Phone No. and email)	Bindlus Duplex Ltd. Unit II 10.6 km Bhopur road village Bhopur Muzaffarpur
2	Sender's Authorization No.	
3	Manifest Document No.	Challan BOL/OTH/74
4	Transporter's Name & Address (including Phone No. and email)	Party
5	Type of Vehicle	(Truck / Tanker / Special Vehicle)
6	Transporter's Registration	
7	Vehicle Registration No.	UP12 AT 6593
8	Receiver's Name & Mailing Address (including Phone No. and email)	(i) <b>BHARAT OIL COMPANY (I) REGD.</b> E-18, Site-IV, Sahibabad Industrial Area Ghaziabad, UP-201010 Tel: 0120-4167924 e-mail sales@bharatoil.com
9	Receiver's Authorization No.	(ii) <b>BHARAT OIL &amp; WASTE MANAGEMENT LTD</b> Plot # 072, Sikandra Road, NH-2, Kurthi Village Tehsil Akbarpur, Karpur Dehat, UP. Tel: 0512-2211111 e-mail sales@bharatoil.com
10	Waste Description	(i) HSE/UPPCB/Ghazi.Ltd./UPPCBRO/NA/17/DHAZIAD/2018 Valid upto 31/03/2023 (ii) HSE/UPPCB/Karpur.D.Nat/UPPCBRO/Dy.H.K./KARPUR DEHAT/2018 Valid upto 31/03/2023
11	Total Quantity No. of Containers	waste from Pump waste in the drums 10 kg 20 kg 10 kg m <sup>3</sup> or Lit <sup>3</sup> Nos
12	Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13	Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage/seepage, use Washing soap at point of leak to stop its leakage.
<b>SENDER'S CERTIFICATE</b>		I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorized, packed, marked and labeled, and are in all respects in proper condition for transport by road.
Typed Name & Stamp : Signature :		
for Bindlus Duplex Limited 		
<b>Transporter Acknowledgement of Receipt of Waste</b>		Month Day Year 1 2 0 1 2 0 2 1
Typed Name & Stamp : Signature :		Month Day Year 1 2 0 1 2 0 2 1
<b>Receiver's Certificate for Receipt of Hazardous and other Waste</b>		Month Day Year 1 2 0 1 2 0 2 1
Typed Name & Stamp : Signature :		Month Day Year 1 2 0 1 2 0 2 1



**FORM 10**  
(See rule 19 (1))  
**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

Copy for St

S.No.: 52507

1 Occupier's Name & Mailing Address (including Phone No. and email)	Bindias Duplex Ltd 10-6 KM Dholpur Road, V. 80, Dist. No. Muzaffarnagar - 251301							
2 Sender's Authorization No.								
3 Manifest Document No.								
4 Transporter's Name & Address (including Phone No. and email)	S.No. BDL/OTM/130P/15/12 Bindias Duplex Ltd							
5 Type of Vehicle	(Truck / Tanker / Special Vehicle)							
6 Transporter's Registration								
7 Vehicle Registration No.	UP12B1/32-5							
8 Receiver's Name & Mailing Address (including Phone No. and email)	(I) BHARAT OIL COMPANY E-18, Site-IV, Sahibabad Ind. Ghaziabad, UP-201010 Tel. 011-25130100 e-mail:sales@bharatoil.com							
(II) BHARAT OIL & WASTE MANAGEMENT LTD. Mauza Mukimpur, Roorkee-Lakshar Road, Roorkee - 247684 UK, Tel. :08874207684 e-mail:sales@bharatoil.com	(III) BHARAT OIL & WASTE MANAGEMENT LTD. Plot # 672, Sikandra Road, NH-2, Kumbh N. 300, Tehsil Akbarpur, Kanpur Dehat, UP, Tel. :0512-2289200 e-mail:sales@bharatoil.com							
9 Receiver's Authorization No.	(I) 1486/UPPCB/Ghaziabad/UPPCERO/NTM/GHAZIABAD/2018 Valid upto: 03/05/2023							
(II) UEPCB/NO/Con-B-84/2018/548 Valid upto: 31/03/2023	(III) 1433/UPPCB/Kanpur Dehat & PCCERO/NTM/KANPUR DEHAT/2018 Valid upto: 31/05/2023							
10 Waste Description	① Grease ② Plastic foam ③ Waste Filter ④ Sludge ⑤ Used Drum ⑥ Used Oil							
11 Total Quantity No. of Containers	① 20kg ② 20kg ③ 2kg ④ 10kg ⑤ 6 Nos. ⑥ 30kg m <sup>3</sup> or MT Nos.							
12 Physical Form	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)							
13 Special Handling Instructions & Additional Information	Do not throw Drums from truck. In case of leakage of seepage, use Washing soap at point of leak to stop its leakage.							
14 SENDER'S CERTIFICATE	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked and labeled, and are in all respects in proper condition for transport by							
Typed Name & Stamp : Signature : for Bindias Duplex Limited	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>06</td> <td>18</td> <td>2022</td> </tr> </table>		Month	Day	Year	06	18	2022
Month	Day	Year						
06	18	2022						
15 Transporter Acknowledgement of Receipt of Waste	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>06</td> <td>18</td> <td>2022</td> </tr> </table>		Month	Day	Year	06	18	2022
Month	Day	Year						
06	18	2022						
16 Receiver's Certificate for Receipt of Hazardous and other Waste	<table border="1"> <tr> <td>Month</td> <td>Day</td> <td>Year</td> </tr> <tr> <td>06</td> <td>18</td> <td>2022</td> </tr> </table>		Month	Day	Year	06	18	2022
Month	Day	Year						
06	18	2022						



DELIVERY CHALLAN



**Bindlas DUPLUX LIMITED**

Manufacturers of: KRAFT PAPER & DUPLEX BOARD

Works & Regd. Office

10.6 Km. Bhopa Road, Vill, Jat Mughera, Muzaffarnagar - 251 308 (U.P.) INDIA  
Ph. : +91 131 2468589, 2468590, 2468593 • e-mail : bindlas99@gmail.com

GSTIN : 09AABC2773R1Z3 • CIN : U21012UP1989PLC010445 • PAN : AABC2773R

From: *Forbid Trading Company*  
*Plot - 24/12/2*  
*Station Road*  
*SOCTI 05/12/2 P122*

SI No. BDL/OTH/ 048

Date: *1/12/22*

Place of Supply: *Station Road*

Description of Goods	HSN Code	Qty.	Unit	Taxable Value
----------------------	----------	------	------	---------------

*2570 Paper A 6mm*

*270220*

*2570*

*2570*

*2570*

*Forbid Trading Company*  
*Plot - 24/12/2*  
*Station Road*  
*SOCTI 05/12/2 P122*

Total Taxable Value *2570*

Add : SGST @ %

Add : CGST @ %

Add : IGST @ %

Others

Grand Total *2570*

Remarks) *No Commercial Invoice.*

*Moshal Chandra*  
Date: *1/12/22* Vehicle No. *RT0161*  
*2674*

For Bindlas Duplex Ltd.

*[Signature]*  
Auth. Signature

## DELIVERY CHALLAN



# Bindlas DUPLUX LIMITED

Manufacturers of: KRAFT PAPER & DUPLEX BOARD

Works & Regd. Office

10.6 Km. Bhoga Road, Vill. Jat Mujhera, Muzaffarnagar - 251 308 (U.P.) INDIA  
Ph. : +91-131-2468589, 2468590, 2468593 • e-mail : bindlas39@gmail.com

GSTIN : 09AABC2773R123 • CIN : U21012UP1989PLC010445 • PAN : AABC2773R

Consignee Name : Harshit Trading Company

Address : Vill - Bhavira Chittorgarh

GSTIN : 08CILPS3692 PIZI

SI No : BDUOTH/ 060

Date : 10/09/2022

Place of Supply : Chittorgarh

Sl. No.	Description of Goods	HSN Code	Qty	Unit	Taxable Value
1.	Waste plastic & Panni	3915309	29190	KGS	0.00/-
<p>Note :- No Commercial value not for sale for disposal purpose only</p>					
<p>Driver Name :- <u>Haroon</u></p>					
<p>mob. :- <u>06376298339</u></p>					
Total Taxable Value					0.00/-
Add : SGST @ %					-
Add : CGST @ %					-
Add : IGST @ %					-
Others					-
Grand Total					0.00/-

Rs. (in Words) : No Commercial Value

Transport : Keshav Enterprises

GR No. 1057 Date : 10/09/2022 Vehicle No RJ01GC2434

For Bindlas Duplex Ltd.

Auth. Signatory



## DELIVERY CHALLAN

**Bindlas DUPLUX LIMITED**

Manufacturers of : KRAFT PAPER &amp; DUPLEX BOARD

Works &amp; Regd. Office

10.6 Km. Bhopa Road, Vill. Jat Mujhera, Muzaffarnagar - 251 308 (U.P.) INDIA  
Ph. : +91-131-2468599, 2468590, 2468593 • e-mail : bindlas99@gmail.com

GSTIN : 09AABC2773R123 • CIN : U21012UP1989PLC010445 • PAN : AABC2773R

Consignee Name Harshit Trading CompanyAddress: Vill - Bhavira, ChittoorgarhSI No BDUOTH 089Date 30/11/2022Place of Supply ChittoorgarhGSTIN: 08CILPS3E22P1Z1

Sl. No.	Description of Goods	HSN Code	Qty.	Unit	Taxable Value
1.	Waste plastic 2 panes	39153220	3120	KGS	0.00/-
Note :- No Commercial Value not for sale for disposal purpose only					
Total Taxable Value					0.00/-
Add SGST @ - %					-
Add CGST @ - %					-
Add IGST @ - %					-
Others					-
Grand Total					0.00/-

Rs. (in Words) No Commercial valueTransport: Lakshay EnterprisesGR No. 635Date: 30/11/2022Vehicle No. RJ01CB8078

For Bindlas Duplex Ltd.

Auth. Signatory



## DELIVERY CHALLAN

Original for Consignee

**Bindlas DUPLUX LIMITED**

Manufacturers of : KRAFT PAPER &amp; DUPLEX BOARD

Works &amp; Regd. Office

10.6 Km. Bhopa Road, Vill. Jat Mujhera, Muzaffarnagar - 251 308 (U.P.) INDIA  
Ph. : +91-131-2468589, 2468590, 2468593 • e-mail : bindlas99@gmail.com

GSTIN : 09AAACB2773R123 • CIN : U21012UP1989PLC010445 • PAN : AAACB2773R

Consignee Name : Tirupati Balya fibers pututa

Address : 9 km. atone Bhopa Road, Muzaffarnagar.

SI No BDLIOTH 090

Date 30/11/2022.

Place of Supply Muzaffarnagar

GSTIN 09AAACB3161E123.

Sl No.	Description of Goods	HSN Code	Qty	Unit	Taxable Value
1.	Waste plastic 2 parti	39153090	17295	KGS	0.00
Note:- No Commercial value Not for Sale for disposal purpose only.					
Total Taxable Value					0.00
Add: SGST @ - %					-
Add: CGST @ - %					-
Add: IGST @ - %					-
Others					-
Grand Total					0.00

Rs (in Words) : No Commercial Value

Transport : Tractor Trolley.  
GR No : \_\_\_\_\_ Date : \_\_\_\_\_ Vehicle No : TT/6918

For Bindlas Duplux Ltd.

Auth. Signatory

## DELIVERY CHALLAN

Original for Consignee



# Bindlas DUPLUX LIMITED

Manufacturers of : KRAFT PAPER &amp; DUPLEX BOARD

Works &amp; Regd. Office

 10.8 Km. Bhapa Road, Vill. Jat Mubhera, Muzaffarnagar - 251 308 (U.P.) INDIA  
 Ph. : +91 131-2468589, 2468590, 2468593 • e-mail : bindlas99@gmail.com

GSTIN : 09AAACB2773R123 • CIN : U21012UP1989PLC010445 • PAN : AAACB2773R

Consignee Name *Tirupati Balaji Fibres Pvt Ltd.*

SI No. BDL/OTH/087

Address *9 Km. State Bhapa Road, Muzaffarnagar.*Date *29/11/2022.*GSTIN *09AAACB3161E123*Place of Supply *Muzaffarnagar.*

Sl. No.	Description of Goods	HSN Code	Qty.	Unit	Taxable Value
1.	<i>Waste plastic 7 parti</i>	<i>3915300</i>	<i>16285</i>	<i>KGS</i>	<i>0.00/-</i>
<p><i>Note i- No Commercial value not for sale for disposal purpose only</i></p> <p><i>Driver Name i- Parvej</i></p>					
Total Taxable Value					<i>0.00/-</i>
Add SGST @ - %					-
Add CGST @ - %					-
Add IGST @ - %					-
Others					-
Grand Total					<i>0.00/-</i>

Rs. (in Words) *NO Commercial Value*

Transport

*Trector Tolly*

G.R. No

Date:

Vehicle No

*TT/6918*

For Bindlas Duplex Ltd.

  
Auth. Signatory

## DELIVERY CHALLAN

Original for Consignee

**Bindlas DUPLUX LIMITED**

Manufacturers of: KRAFT PAPER &amp; DUPLEX BOARD

Works &amp; Regd. Office

10.6 Km, Bhapa Road, Vill. Jat Mejhara, Muzaffarnagar - 251 308 (U.P.) INDIA  
Ph. : +91-131 2468589, 2468590, 2468593 • e-mail : bindlas19@gmail.com

GSTIN : 09AAACB2773R1Z3 • CIN : 1921012UP19B9PLC010445 • PAN : AAACB2773R

Consignee Name: Tirupati Balaji fibers & put lmt.  
Address: 9 km Stone Bhapa Road, Muzaffarnagar.

SI No BDUOTH 086

Date 28/11/2023GSTIN 09AAACB03161E1Z3Place of Supply Muzaffarnagar.

Sl. No.	Description of Goods	HSN Code	Qty.	Unit	Taxable Value
1.	Waste plastic panni	3915399	17000	KGS	0.00/-
Note :- No Commercial value not for sale for disposal purpose only)					
Driver Name :- Perage					
Total Taxable Value					0.00/-
Add: SGST @ . %					-
Add: CGST @ - %					-
Add: IGST @ - %					-
Others					-
Grand Total					0.00/-

Rs. (in Words) No Commercial Value

Transport

Traction Trolley

GR No

Date:

Vehicle No. TT/6918

For Bindlas Duplex Ltd.

  
Auth Signatory



Original for Consignee

DELIVERY CHALLAN



# Bindlas DUPLUX LIMITED

Manufacturers of : KRAFT PAPER & DUPLEX BOARD  
Works & Regd. Office  
10.6 Km, Bhopa Road, Vill. Jat Majhera, Muzaffarnagar - 251 308 (U.P.) INDIA  
Ph. : +91-131-2468589, 2468590, 2468593 • e-mail : bindlas99@gmail.com

GSTIN : 09AABC2773R123 • CIN : U21012UP1989PLC010445 • PAN : AABC2773R

Consignee Name Harshit Trading Company  
Address Vill - Bhavira, Chitthorgarh.

SI No BDL07H 077

Date 29/10/2022

Place of Supply Chitthorgarh.

GSTIN : 0BCILPS3622P12I

Sl. No.	Description of Goods	HSN Code	Qty.	Unit	Taxable Value
1.	Waste plastic & paper	391539	32180	KGS	0.00/-
Note :- NO Commercial Value Not for Sale for disposal purpose only					
Driver Name :- Parmeswar					
Mob No :- 7485827013.					
Total Taxable Value					0.00/-
Add : SGST @ %					-
Add : CGST @ %					-
Add : IGST @ %					-
Others					-
Grand Total					0.00/-

Rs. (in Words) No Commercial Value

Transport : Keshav Enterprises  
G.R. No. 1084 Date : 29/10/2022 Vehicle No. \_\_\_\_\_

For Bindlas Duplux Ltd.

[Signature]  
Auth. Signatory



DELIVERY CHALLAN

# Bindlas DUPLUX LIMITED

Manufacturers of: KRAFT PAPER & DUPLEX BOARD

Works & Regd. Office

18.8 Km. Bhopa Road, Vill. Jat Mujhera, Muraffernagar - 251 308 (U.P.) INDIA  
Ph. : +91-131-2468589, 2468590, 2468593 • e-mail : bindlas99@gmail.com

Original for Consignee

GSTIN : 09AABC2773R123 • CIN : U21012UP1989PLC010445 • PAN : AABC2773R

Consignee Name Harshit Trading Company  
Address Vill - Bhavra Chittoorgroh.

SI No BOLOTH 071

Date 06/10/2022

Place of Supply Chittoorgroh.

GSTIN 0BCILPS3622P12I

Sl. No.	Description of Goods	HSN Code	Qty.	Unit	Taxable Value
1.	Waste plastic & panni	391539	23940	KGS	0.00/-
Note:- No Commercial value not for sale for disposal purpose only					
Driver Name :- Shyam Singh Mob. no:- 9145905275					
Total Taxable Value					0.00/-
Add: SGST @ - %					-
Add: CGST @ - %					-
Add: IGST @ - %					-
Others					-
Grand Total					0.00/-

Rs. (in Words) No Commercial Value

Transport Keshav Enterprises  
G.R. No 1072 Date 06/10/2022 Vehicle No NL01AF3024

For Bindlas Duplex Ltd.

Auth. Signatory



## DELIVERY CHALLAN

Original for Consignee

**Bindlas DUPLUX LIMITED**

Manufacturers of: KRAFT PAPER &amp; DUPLEX BOARD

Works &amp; Regd. Office

10.6 Km. Bhoga Road, Vill. Jat Mujhera, Muzaffarnagar - 251 308 (U.P.) INDIA  
Ph. : +91-131-2468589, 2468590, 2468593 • e-mail : bindlas99@gmail.com

GSTIN : 09AABC2773R123 • CIN : U21012UP1989PLC010445 • PAN : AABC2773R

Consignee Name : Harshit Trading CompanyAddress : Vill - Bhavira ChittorgarhSI No BDL/OTH/ 068Date 30/09/2022Place of Supply ChittorgarhGSTIN : 08CILPS3622P1Z1

Sl No	Description of Goods	HSN Code	Qty	Unit	Taxable Value
1.	Waste plastic 7 banni	3915200	25620	KGS	0.00/-
Note :- No Commercial Value, not for sale for disposal purpose only)					
					0.00/-
Total Taxable Value					0.00/-
Add : SGST @ - %					-
Add : CGST @ - %					-
Add : IGST @ - %					-
Others					-
Grand Total					0.00/-

Rs. (in Words) NO Commercial ValueTransport : Keshav EnterprisesGR No. 1065 Date : 30/09/2022 Vehicle No. NL01AB/9522

For Bindlas Duplex Ltd.

  
Auth. Signatory



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

Form 8 (C)

[See Rule 8(1)]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC029886

VALID FROM 14/03/2021 TO 13/03/2026

{UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019}

Registration No.: 202103000034

Name of the Owner	AKSHAY JAIN	Company Name	SILVERTON PULP AND PAPERS PVT LTD
Designation	DIRECTOR	कंपनी का नाम	SILVERTON PULP AND PAPERS PVT LTD
Company Address	09TH KM, BHOPA ROAD, MUZAFARNAGAR	Authorization Letter	Download
Address of the Applicant	09 TH KM., BHOPA ROAD,	Application Form Serial No.	MZF90121416023
Date of Submission	02/03/2021	Specimen Signature	
Location Particulars			
District	Muzaffar Nagar	Block	Municipal Corporation/Nagar Palika/Panchayat Muzaffar Nagar
Plot No./Khasra No.	N/A	Municipality/Corporation	N/A
Ward No./Holding No.			N/A
<b>Particular of the Existing Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	06/01/2004	Depth of the Well (in meter)	40.00
Type of Well	Tube Well/Boring	Assembly Size(For Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	15.00
Strainer Position (For Tube Well)		Rate of Withdrawal (m <sup>3</sup> /hr.)	120.00
Type of Pump Used	Submersible		
Operation of Device	Electric Motor		

**Date of Energization (In Case of Electric Pump)**

06/01/2004

**Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr.):** 120.00

**Maximum Allowable Running Hours Per Day:** 15.00

**Maximum Allowable Annual Extraction of Ground Water:** 594000.00

**Recharge Required:** 594000.00

- The No-Objection certificate authorizes the owner applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3j), for Running Hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.
- Holder of this NOC is hereby directed to assure annual recharge of 594000.00 cubic meter, as specified under the application form.

**GENERAL CONDITIONS:**

- Holder of this NOC is hereby directed to fill form 1(A) for registering his/her well within 90 days as mentioned in application form shall be started after registration of his/her NOC.
- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters (conforming to BIS/IS standards) having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.
- Guidelines for Installation of Piezometers and their Monitoring**

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:-

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted. If, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

Sl No	Quantum of Ground water withdrawal (cum/day)	No of piezometers required	Monitoring Mechanism	
			Manual	DWAR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50- 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm; the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR)/ Digital Automatic water level recorder (DWAR) with telemetry system should be used for accuracy.



- The measurement of water level in piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.
- All the details regarding coordinates, reduced level (with respect to mean level), depth, zone tapped and assembly drawings should be provided for bringing the piezometer into the Hydrograph Monitoring System for Ground Water Department, Uttar Pradesh, and for its validation.
- The ground water quality has to be monitored twice in a year during pre-monsoon (May/June) and post-monsoon (October/November) periods. Quality may be got analyzed from NABL approved lab. Besides, one sample (1 lt capacity bottle) to the concerned Director, Ground Water Department, Uttar Pradesh, for chemical analysis.
- A Permanent display board should be installed at piezometer/Tube wells site for providing the location, piezometer/ tube well number, depth and zone tapped of piezometer/tube well for standard referencing and identification.
- Any other site specific requirement regarding safety and access for measurement may be taken care of.
- Any other condition(s) that may be imposed by the concerned Authority.
- In case, any of the particulars / information furnished by the applicant in his application for issuance of this permit is found to be incorrect during verification at any subsequent stage, this permit is liable for cancellation.

**SPECIFIC CONDITIONS:**

- (A) For Industrial User: No Objection Certificate for ground water extraction by industries shall be granted subject to the following specific conditions:
  - (i) No Objection Certificate shall be granted only in such cases where local government water supply agencies are not able to supply the desired quantity of water.
  - (ii) All industries shall be required to adopt latest water efficient technologies so as to reduce dependence on ground water resources.
  - (iii) All industries abstracting ground water in excess of 100 m<sup>3</sup>/d shall be required to undertake annual water audit through Confederation of Indian Industries (CII) Federation Indian Chamber of Commerce and Industry (FICCI) National Productivity Council (NPC) PHD Chamber of Commerce & Industries certified auditors and submit audit reports within three months of completion of the same to Ground Water Department Uttar Pradesh. All such industries shall be required to reduce their ground water use by at least 20% over the next five years through appropriate means.
  - (iv) Construction of observation well(s) (piezometer)(s) within the premises and installation of appropriate water level monitoring system as mentioned in General Condition no.10 shall be mandatory for industries drawing/ proposing to draw more than 10 m<sup>3</sup> /day of ground water and. Monitoring of water level shall be done by the project proponent. The piezometer (observation well) shall be constructed at a minimum distance of 50 m from the bore well/production well. Depth and aquifer zone tapped in the piezometer shall be the same as that of the pumping well/ wells. Monthly water level data shall be submitted online to the Ground Water Department, UP.
  - (v) The proponent shall be required to adopt roof top rain water harvesting/ recharge in the project premises. Industries which are likely to pollute ground water (chemical, pharmaceutical, dyes, pigments, paints, textiles, tannery, pesticides/ insecticides, fertilizers, slaughter house, explosives etc.) shall store the harvested rain water in surface storage tanks for use in the industry.
  - (vi) Injection of treated/ untreated waste water into aquifer system is strictly prohibited.
  - (vii) Industries which are likely to cause ground water pollution e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, other hazardous units etc. (as per CPCB list) need to undertake necessary well head protection measures to ensure prevention of ground water pollution.
- (B) Infrastructural User: The No Objection Certificate for ground water abstraction will be granted subject to the following specific conditions:
  - (i) In case of infrastructure projects that require dewatering, proponent shall be required to carry out regular monitoring of dewatering discharge rate (using a digital water flow meter) and submit the data online to Ground Water Department, UP as applicable. Monitoring records and results should be retained by the proponent for two years, for inspection or reporting as required by District Ground Water Management Council.
  - (ii) Installation of Sewage Treatment Plants (STP) shall be mandatory for new projects, where ground water requirement is more than 20 m<sup>3</sup> /day. The water from STP shall be utilized for toilet flushing, car washing, gardening etc.

Date: 18/08/2022

Place: Muzaffar Nagar

**This certificate is electronically generated and does not require digital signature**

*Amitabhujain*





ANNEXURE-13

UTTAR PRADESH POLLUTION CONTROL BOARD  
Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010  
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. -  
130410/UPPCB/MuzaffarNagar(UPPCBRO)/CT  
O/water/MUZAFFARNAGAR/2021

Dated : 11/08/2021

To,  
Shri AKSHAY JAIN  
M/s SILVERTON PULP AND PAPERS PRIVATE LIMITED  
9th Km, Bhopa Road, Muzaffarnagar, MUZAFFARNAGAR (UP), MUZAFFAR  
NAGAR\_251001  
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. SILVERTON PULP AND PAPERS  
PRIVATE LIMITED

Reference Application No :12648214

Dated :11/08/2021

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. SILVERTON PULP AND PAPERS PRIVATE LIMITED is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in reference to their foresaid application .
  2. This consent is valid for the period from 02/07/2021 to 31/12/2023 .
  3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .
- This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan  
Date: 2021.08.11 13:37:15 +05'30'

Chief Environmental Officer (Circle-3)

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan  
Date: 2021.08.11 13:37:28 +05'30'

Chief Environmental Officer (Circle-3)

**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

Annexure to Consent issued to M/s.SILVERTON PULP AND PAPERS PRIVATE LIMITED vide  
Consent Order No. 12648214/ Water

Dated : 11/08/2021

**CONDITIONS OF CONSENT**

1. This consent is valid for the approved production capacity of Kraft Paper-300 MT/Day using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	3 KLD	Septic Tank
2	Industrial	1200 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	3 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per EPA Rules 1986
2	BOD	As per EPA Rules 1986
3	COD	As per EPA Rules 1986
4	Oil & Grease	As per EPA Rules 1986
5	Quantity of Discharge	1200 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

**Specific Conditions:**

- 1- The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2- In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3- The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 4- The unit will not use agro based raw materials in the production process.
- 5- Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6- The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x 7 basis.
- 7- The industry will ensure compliance of NOC obtained from UPGWD for ground water abstraction.
- 8- If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9- Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10- Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11- Industry shall install at sufficient height from the ground level Open to Network HD PTZ Camera at the inlet, Aeration Tank, Secondary Clarifier and outlet of Effluent Treatment Plant for On Line Monitoring and its URL and password shall be provided to the UPPCB Control room.
- 12- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13- Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14- Industry shall submit quarterly monitoring reports of treated effluent from a certified /approved laboratory under E.P. Act 1986.
- 15- Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16- The unit shall submit the audited balance sheet for the current year.
- 17- Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

Issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board .**

**Nishi Kumar Chauhan**

Digitally signed by Nishi Kumar Chauhan  
Date: 2021.08.11 13:37:45 +05'30'

**Chief Environmental Officer (Circle-3)**

Chief Environmental Officer (Circle-3)



ANNEXURE-20

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Building, No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**CONSENT ORDER**

Ref No. -  
128588/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARN  
AGAR/2021

Dated : 11/08/2021

To :

Shri AKSHAY JAIN

M/s SILVERTON PULP AND PAPERS PRIVATE LIMITED

9th Km, Bhopa Road, Muzaffarnagar,MUZAFFARNAGAR (UP),MUZAFFAR

NAGAR,251001

MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. SILVERTON PULP AND PAPERS PRIVATE LIMITED

Reference Application No. 12427943

Dated : 11/08/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SILVERTON PULP AND PAPERS PRIVATE LIMITED. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 02/07/2021 to 31/12/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

**For and on behalf of U.P. Pollution Control Board**

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan  
Date: 2021.08.11 13:39:40 +05'30'

**Chief Environmental Officer (Circle-3)**

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi Kumar Chauhan Digitally signed by Nishi Kumar Chauhan  
Date: 2021.08.11 13:39:52 +05'30'

**Chief Environmental Officer (Circle-3)**

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Kraft Paper-300 MT/Day using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b). Air Pollution Source Details.

<b>Air Pollution Source Details</b>					
<b>S.No</b>	<b>Air Pollution Source</b>	<b>Type of Fuel</b>	<b>Stack No.</b>	<b>Parameters</b>	<b>Height</b>
1	Industry supply steam from sister concern unit M/s Silverton Pulp and Papers Pvt. Ltd (Unit-2)			Particulate Matter	

- 3(c). The emissions by various stacks into the environment should be as per the norms of the Board .

<b>Emission Quality Details Detail</b>			
<b>S.No</b>	<b>Stack No</b>	<b>Parameter</b>	<b>Standard</b>

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission confirms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf) .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

**The Unit will file the renewal application at least 2 months prior to the expiry of this Order.**

**Specific Conditions:**

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
4. The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
5. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
6. Industry shall install OCEMS on stack as per the direction of CPCB.
7. Industry shall sent the stack/ambient air quality monitoring report from Boards Laboratory, after starting the production within one month.
8. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
9. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
11. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
12. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
13. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
14. The unit shall submit the audited balance sheet for the current year.
15. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
16. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
17. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

Nishi Kumar Chauhan

Digitally signed by Nishi Kumar Chauhan  
Date: 2021.08.11 13:40:10 +05'30'

**Chief Environmental Officer (Circle-3)**

**FORM 10**  
 [See rule 19 (1)]
S. No. **0541****MANIFEST FOR HAZARDOUS AND OTHER WASTE**
 To be forwarded by the Sender to the State Pollution Control Board  
 after signing all the seven copies.

Copy 1 (White)

1.	Sender's name and mailing address (including Phone No. and e-mail):	
2.	Sender's Authorisation No. :	
3.	Manifest Document No. :	0541 09/07/2022
4.	Transporter's name and address: (including Phone No. and e-mail)	B.T.C. Kukra Sabzi Mandi Meerut
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	
7.	Vehicle Registration No. :	UP-12BT-7340
8.	Receiver's name and mailing address (including Phone No. and e-mail):	M/S SHEETALA WASTE MANAGEMENT PROJECT D-26, UPSIDC Industrial Area, Tehsil- Sikandrabad, District Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441, Email : swmp@sheetalawaste.com
9.	Receiver's Authorisation No. :	13443/U PPCB/Bulandshahr(U PPCBRO)/HWM/ BULAND SHAHAR/2020 Dated :08/01/2021-Valid up to 6-1-2026
10.	Waste Description :	Cotton Waste, Waste Oil, Process Sludge
11.	Total Quantity : No. of Containers :	480 Kg .....m <sup>3</sup> or MT .....Nos.
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp:	Signature: Month Day Year 07 09 20 22
15.	Transporter acknowledgement of receipt of Waste	
	Name and stamp:	Signature: Month Day Year 07 09 20 22
16.	Receiver's certification for receipt of hazardous and other waste	
	Name and stamp:	Signature: Month Day Year [ ] [ ] [ ] [ ] [ ] [ ]



# GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

ANNEXURE-23

Form B (C)

[See Rule 8(1)]

## AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW / EXISTING WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER

[Under Section 14 of the Uttar Pradesh Ground Water Management and Regulation Act, 2019.]

AUTHORIZATION/ NO-OBJECTION CERTIFICATE NO: NOC010277

VALID FROM 14/03/2021 TO 13/03/2026

(UIS10(1) of the Uttar Pradesh Ground Water Management and Regulation Act, 2019)

Registration No.: 202103000053

Name of the Owner	AKSHAY JAIN	Company Name	SILVERTON PULP AND PAPERS PVT. LTD
Designation पद	DIRECTOR	कंपनी का पता	Download
Company Address कंपनी का पता	9TH KM, BHOPA ROAD, MUZAFFARNAGAR	Authorization Letter प्राधिकार पत्र	Download
Address of the Applicant	4, RAINBOW VIHAR, MEERUT ROAD, MUZAFFAR NAGAR, DISTT-MUZAFFARNAGAR UP	Application Form Serial No.	MZFN0321NIN0025
Date of Submission	03/03/2021	Specimen Signature	
<b>Location Particulars</b>			
District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	N/A	Municipality/Corporation	N/A
Ward No./Holding No.			N/A
<b>Particular of the Existing Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	06/01/2004	Depth of the Well (In meter)	60.00
Type of Well	Tube Well/Boring	Assembly Size (For Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	12.50
Strainer Position (For Tube Well)		Rate of Withdrawal (m <sup>3</sup> /hr)	90.00
Type of Pump Used	Submersible		
Operational Device	Electric Motor		

*Amit Singh*

Date of Expiration (in case of Electric Pump)

05/01/2024

Maximum Allowable Rate of Withdrawal (m<sup>3</sup>/hr): 90.00

Maximum Allowable Running Hours Per Day: 12.00

Maximum Allowable Annual Extraction of Ground Water:

356400.00

This authorization certificate authorizes the owner/applicant (user) to sink a well in the location specified at Sl. (2) for extraction of ground water at a rate not exceeding that as shown at Sl. (3), for running hours per day as shown at Sl. (3k), and for maximum allowable annual extraction of ground water as shown at Sl. (3k) and is valid subject to the observance of the conditions stated overleaf.

**GENERAL CONDITIONS:**

- In case of any change of ownership of the proposed well, fresh authorization has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the proposed well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this authorization.
- For the purpose of measuring and recording the quantity of ground water extracted, every said user shall affix digital water flow meters conforming to BIS: IS standards having telemetry system in the abstraction structure, which record rate and quantum of extraction, at outlet of pumping devices and it shall be presumed that the quantity recorded by the meter has been extracted by the said user, until the contrary is proved. The rate of extraction of ground water from the well as shown in item 3(k) shall not exceed to the recorded rate from water meters.
- The concerned Authority reserves the right to stop extraction of ground water from the well due to quality hazards or any other reasons, if the situation so demands.
- In case of any change of ownership of the existing well, fresh registration has to be obtained.
- No change of location, design, rate of withdrawal and pumping device in respect of the existing well as indicated at Sl. (2) and (3) of this certificate shall be made without prior permission of the Competent Authority. Any deviation in this regard shall lead to cancellation of this registration.
- In case any of the particulars / information furnished by the applicant in his application for issuance of this registration is found to be incorrect during verification at any subsequent stage, this registration is liable for cancellation.
- The Certificate of Authorization/ NOC shall be valid for a period of five years from the date of issue. The applicant shall have to apply for renewal through a fresh application, at least ninety days prior to expiry of its validity.
- Construction of piezometers and installation of digital water level recorders with telemetry shall be mandatory for user. Depth and zone tapped of piezometer should be commensurate with that of the pumping well. The data, obtained from digital water level recorders shall be made available to this office on monthly basis.

Guidelines for Installation of Piezometers and their Monitoring

Piezometer is a borewell / tubewell used only for measuring the water level by lowering the tape/ sounder or automatic water level measuring equipment. It is also used to take water sample for water quality testing when ever needed. General guidelines for installation of piezometers are as follows:

- The piezometer is to be installed/constructed at the minimum of 50 m distance from the pumping well through which ground water is being withdrawn. The diameter of the piezometer should be about 4" to 6".
- The depth of the piezometer should be same as is case of the pumping well from which ground water is being abstracted, if, more than one piezometers are installed the second piezometer should monitor the shallow ground water regime. It will facilitate shallow as well as deeper ground water aquifer monitoring.
- No. of piezometers to be constructed & Type of water level monitoring mechanism shall be as per below table:

S No	Quantum of Ground water withdrawal (cum/day)	No. of piezometers required	Monitoring Mechanism	
			Manual	DWLR with Telemetry
1	< 10	0	0	0
2	11 - 50	1	1	0
3	50 - 500	1	0	1
4	> 500	2	0	2

- The measuring frequency should be monthly and accuracy of measurement should be up to cm, the reported measurement should be given in meter upto two decimal.
- For measurement of water level sounder or automatic water level recorder (AWLR) Digital Automatic water level recorder (DWLR) with telemetry system should be used for accuracy.
- The measurement of water level at piezometer should be taken, only after the pumping from the surrounding tube wells has been stopped for about four to six hours.

*Amrta Saha*



U.P. Pollution Control Board

ANNEXURE-24

**CONSENT ORDER**

Dated : 30/12/2019

Ref No. -  
68250/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/  
water/MUZAFFARNAGAR/2019

To :

Shri AKSHAY JAIN  
M/s SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2  
9.0th Km, Bhopa Road, Muzaffarnagar, Distt.- Muzaffarnagar (UP),MUZAFFAR  
NAGAR,251001  
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974  
(as amended) for discharge of effluent to M/s. SILVERTON PULP AND PAPERS  
PRIVATE LIMITED UNIT 2

Dated :30/12/2019

Reference Application No :6138190

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act,1974 as amended (here in after referred as the act ) M/s. SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2 is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure ,in refrence to their foresaid application .
  2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
  3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .
- This consent is being issued with the permission of competent authority.

Name: \_\_\_\_\_  
Kumar \_\_\_\_\_  
Chauhan \_\_\_\_\_

For and on behalf of U.P. Pollution Control Board

CEO  
C-3.

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Name: \_\_\_\_\_  
Kumar \_\_\_\_\_  
Chauhan \_\_\_\_\_  
CEO  
C-3.



**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

Annexure to Consent issued to M/s.SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2  
side

Consent Order No. 6138190/ Water

Dated - 30/12/2010

**CONDITIONS OF CONSENT**

- This consent is valid for the approved production capacity of Writing Printing/Kraft/Coated Duplex/News Print Paper-300 MTD using Waste Paper as main raw material.
- This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	3 KLD	Septic Tank
2	Industrial	2500 KLD	ETP

- Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- (a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	3 KLD

- (b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per Board Norms
2	BOD	As per Board Norms
3	COD	As per Board Norms
4	Oil & Grease	As per Board Norms
5	Quantity of Discharge	2500 KLD

- Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory .
- The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
- The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P. Act, 1986.



9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf).
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

**Specific Conditions:**



- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-11/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will not use agro based raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x 7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
- 12-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified/ approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.11-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppeb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppeb.com/pdf/Green-Belt-Guide_160218.pdf).

Issued with the permission of competent authority .

Nishi 19/06/2018  
Kumar 15/06/2018  
Chauhan 16/06/2018  
Chauhan 12/02/2018

For and on behalf of U.P. Pollution Control Board .



C-1  
C-3.

U.P. Pollution Control Board

ANNEXURE-25



CONSENT ORDER

Ref No. 68254/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA  
GAR/2019

Dated : 30/12/2019

To,

Shri AKSHAY JAIN  
M/s SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2  
9.0th Km, Bhopa Road, Muzaffarnagar, Distt.- Muzaffarnagar (UP),MUZAFFAR  
NAGAR,251001  
MUZAFFARNAGAR

Subj: Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 as amended to M/s. SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2

Reference Application No. 6138665

Dated : 30/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions.
  2. This consent is valid for the period from 01/01/2020 to 31/12/2024.
  3. In spite of the conditions and provisions mentioned in this consent order U.P. Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.
- This consent is being issued with the permission of competent authority.

Nishi  
Kumar  
Chaurhan  
Secretary  
U.P. Pollution Control Board  
Chaurhan  
Ghaziabad

For and on behalf of U.P. Pollution Control Board

CEO  
C-3.

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.



CEO  
C-3.

**U.P. Pollution Control Board**

Dated : 30/12/2019

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Writing Printing/Kraft/Coated Duplex/News Print Paper-300 MTD using Waste Paper as main raw material.

2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.

3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	80 TPH Boiler	Coal and Biomass	1	Particulate Matter	65 Meter

3(c) The emissions by various stacks into the environment should be as per the norms of the Board.

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard
1	1	Particulate Matter	As per Board Norms

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner.
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986.
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order.
14. The industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).



16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf).
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

#### Specific Conditions:

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
4. The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
5. The dyeing, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process.
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery / adding what consent would be deemed void.
7. Industry shall install OCEMS on stack as per the direction of CPCB.
8. Industry shall send the stack/ambient air quality monitoring report from Boards Laboratory, after starting the production within one month.
9. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
10. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
11. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the CPCB and SPCB in time to time.
12. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
13. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
14. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
15. The unit shall submit the audited balance sheet for the current year.
16. The industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
17. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
18. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf).

Issued with the permission of competent authority.

Nishi  
Kumar  
Chauhan

For and on behalf of U.P. Pollution Control Board



# UTTAR PRADESH POLLUTION CONTROL BOARD

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone: 0522-2720828, 2720831 Fax: 0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

ANNEXURE 26

Ref. No: 17844/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated: 03/08/2022

M/s SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2  
9th Km Stone, Bhopa Road, Muzaffarnagar, MUZAFFARNAGAR, 251001.  
Tehsil: Budhana  
District: MUZAFFARNAGAR

Sub: Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 17844 and 03/08/2022.
2. Reference of application (No. and date) 17107280 and 24/07/2022.
3. Mr AKSHAY JAIN of M/s SILVERTON PULP AND PAPERS PRIVATE LIMITED UNIT 2 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9th Km Stone, Bhopa Road, Muzaffarnagar.

### Details of Authorisation

S.No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity (ton/annum)
	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.150 MT/Annum
	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers/Liners Contaminated With Hazardous Chemicals/Wastes)	THROUGH TSDF	2.0 MT/Annum
	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.40 KL/Annum
	CATEGORY 32.3 AS PER SCHEDULE I (Process sludge containing adsorbable organic halides(AOX))	THROUGH TSDF	40 MT/Annum

1. The authorization shall be valid for a period of 02/08/2027 from the date of issue of this letter

2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any).

General Conditions of Authorization -

RAKESH KUMAR  
TYAGI

Digitally signed by RAKESH  
KUMAR TYAGI  
Date: 2022.08.11 21:35:47 +05'30'

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board.
3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which authorisation is being granted considering all site specific possible scenarios such as spillage, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages and Handling and Disposal of Hazardous Waste and penalty.
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery, pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation.
11. The importer or exporter shall bear the cost of Import or export and mitigation of damage, if any.
12. An application for the renewal of an authorisation shall be made as laid down under these Rules.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time.
14. Annual return shall be filed by June 30th for the period ensuing 31st March of the year.
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

### **B Specific Conditions of Authorization**

- 1- The unit will submit the proof of depositing the requisite processing fees of application in a timely manner otherwise this authorization will stand automatically cancelled.
- 2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.
- 3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.
- 4- Comprehensive safety measures must be followed in handling of wastes and the staff must be

**RAKESH KUMAR TYAGI**

Officer in Charge, State Pollution Control Board

Date: 29/2/2011 11:21:55 AM

- 5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fail to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.
- 6- The applicant must file returns on prescribed Form 4 along with a compliance report of this year. You should also maintain records on Form-3 and present it to Board's inspecting officials.
- 7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.
- 8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.
- 9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to other reprocessing unit it must be ensured that such unit is fully complying with all regulatory requirements and has a valid authorisation of the Board.
- 10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.
- 11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.
- 12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.
- 14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

RAKESH KUMAR  
TYAGI

Digitally signed by RAKESH  
KUMAR TYAGI  
Date: 2022.08.11 21:36:05 +05:30'

16- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central Pollution Control Board from time to time.

16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.

17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.

18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.

19- Ground water monitoring report of premises shall be submitted within one month.

20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.

( Authorized Signature )

**RAKESH KUMAR TYAGI**

Digitally signed by RAKESH KUMAR TYAGI  
Date: 2022.08.11 21:36:19 +05:30

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Copy to: To the Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate, for information and necessary action.

**RAKESH KUMAR TYAGI**

Digitally signed by RAKESH KUMAR TYAGI  
Date: 2022.08.11 21:36:19 +05:30

**CEO/EE, I/C Circle**

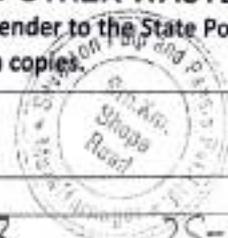
FORM 10  
[See rule 19 (1)]

S. No. 0528

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

Copy 1 (White)

To be forwarded by the Sender to the State Pollution Control Board after signing all the seven copies.



1.	Sender's name and mailing address (including Phone No. and e-mail):	
2.	Sender's Authorisation No. :	
3.	Manifest Document No. :	0528 25-06-2022
4.	Transporter's name and address: (including Phone No. and e-mail)	Party own vehicle
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	
7.	Vehicle Registration No. :	UP-12AT-6944
8.	Receiver's name and mailing address (including Phone No. and e-mail):	M/S SHEETALA WASTE MANAGEMENT PROJECT D-26, UPSIDC Industrial Area, Tehsil- Sikandrabad, District Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441, Email : swmp@sheetalawaste.com
9.	Receiver's Authorisation No. :	13443/U PPCB/Bulandshahr(U PPCBRO)/HWM BULAND SHAHAR/2020 Dated 08/01/2021-Valid up to 6-1-2
10.	Waste Description :	Used oil & Grease, Process Sludge, Empty containers Cotton Waste
11.	Total Quantity ; No. of Containers :	.... 385.48 / 42.84 m <sup>3</sup> or MT .... 42 ... Pcs. .... Nos. (Empty Containers)
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
	Name and stamp:	Signature: <i>Gaurabalya</i> Month Day Year 06 25 20 22
15.	Transporter acknowledgement of receipt of Wastes	Name and stamp: <i>Danu Shali</i> Signature: <i>Danu Shali</i> Month Day Year 06 25 20 22
16.	Receiver's certification for receipt of hazardous and other waste	Name and stamp: <i>Danu Shali</i> Signature: <i>Danu Shali</i> Month Day Year 06 25 20 22

MANIFEST FOR HAZARDOUS AND OTHER WASTE

Copy 6 (Blue)

To be sent by the receiver to the sender



1. Sender's name and mailing address (including Phone No. and e-mail):	
2. Sender's Authorisation No.:	
3. Manifest Document No.:	0528
4. Transporter's name and address (including Phone No. and e-mail):	S. Prady own vehicle
5. Type of Vehicle:	(Truck/Tanker/Special Vehicle)
6. Transporter's Registration No.:	
7. Vehicle Registration No.:	UP-RAT-6944
8. Receiver's name and mailing address (including Phone No. and e-mail):	M/S SHEETALA WASTE MANAGEMENT PROJECT D-26, UPSIDC Industrial Area, Tehsil-Sikandrabad, District Bulandshahr, Uttar Pradesh - 203206 Mob.: 9643764441, Email: swmp@sheetalawaste.com
9. Receiver's Authorisation No.:	13443/UPPCB/Bulandshahr(UPPCBRO)/HWM/ BULAND SHAHAR/2020 Dated: 06/01/2021 Valid up to 01/
10. Waste Description:	Medical wastes, plastic waste, etc.
11. Total Quantity: No. of Containers:	38.5 m <sup>3</sup> or MT 4 Nos.
12. Physical Form:	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13. Special handling instructions and additional information:	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.
14. Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and stamp:	Signature: <i>[Signature]</i> Month Day Year: 06/25/2022
15. Transporter acknowledgement of receipt of Wastes	Name and stamp: <i>[Stamp]</i> Signature: <i>[Signature]</i> Month Day Year: 06/25/2022
16. Receiver's certification for receipt of hazardous and other waste	Name and stamp: <i>[Stamp]</i> Signature: <i>[Signature]</i> Month Day Year: 06/25/2022

Sheetala Waste Management Project  
D-26, UPSIDC Industrial Area,  
Sikandrabad, Bulandshahr (U.P.)-203206

Form-6  
(See rule 19)

S.No. 17

Copy 1 (Yellow)

E-WASTE MANIFEST

To be retained by the sender after taking signature on it from the transporter and other three copies will be carried by transporter



1. Occupier's Name and Mailing Address (including Phone No.)	
2. Sender's Authorisation No. if applicable	
3. Manifest Document No.	17 25-06-2022
4. Transporter's Name and Address (including Phone No.)	Party own Vehicle
5. Type of Vehicle	(Truck / Container / Special Vehicle)
6. Transporter's Registration	
Vehicle Registration No.	UP-12AT-6944
8. Receiver's Name and Mailing Address (including Phone No.)	M/s SHEETALA WASTE MANAGEMENT PROJECT D-26, UPSIDC Industrial Area, Tehsil-Sikandrabad Dist. Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441, E-mail : swmp@sheetalawaste.com
Receiver's Authorization No. if Applicable	4934121EW11512079 Dated : 17/03/2021

10. Description of E-Waste	Code	Desc.	Qty.	Code	Desc.	Qty.	Code	Desc.	Qty.
		E-Waste	20 Kg						

11. Name and Stamp of Sender* (Manufacturer or Producer or Bulk Consumer or Collection Centre or Refurbisher or Dismantler)	Month	Day	Year
Signature: <i>Aravind Kumar</i>	0	6	25
2. Transporter's Name and Mailing Address (including Phone No.)	Month	Day	Year
Signature: <i>Aravind Kumar</i>	0	6	25

1. Receiver* (Collection Centre or Refurbisher or Dismantler or Recycler) Certificate for Receipt of E-waste (* As Applicable)	Month	Day	Year
Signature: <i>Aravind Kumar</i>	0	6	25

E-WASTE TYPE	CODE	E-WASTE TYPE	CODE	E-WASTE TYPE	CODE	E-WASTE TYPE	CODE
CPU, Mainframes, Minicomputers	ITEW1	Telephones	ITEW12	UPS, Inverters, Power Strips	SWMP7	Fluorescent and other Mercury containing lamps	CEEW5
PC CPU with monitor & keyboard, Mouse	ITEW2	Pay Telephones	ITEW13	Printer	SWMP8		
Mobile phone	ITEW3	Cardless Telephones	ITEW14	Misc. IT	SWMP9		
Mobile phone	ITEW4	Cellular Telephones	ITEW15				
Mobile phone	ITEW5	Answering Systems	ITEW16	Consumer electrical and electronic		SWMP Codes:	
Mobile phone	ITEW6	Cathode Ray Tubes (CRT)	SWMP1	Television sets (including sets based on liquid crystal Display and Light Emitting Diode technology)	CEEW1	Lead Acid Battery, UPS Battery	SWMP10
Mobile phone	ITEW7	Flat Panel Displays	SWMP2	Refrigerator	CEEW2	Motor	SWMP11
Mobile phone	ITEW8	Keyboards, Mouse	SWMP3	Washing Machine	CEEW3	Transformer, CVT	SWMP12
Mobile phone	ITEW9	Modem, Hub, Switch	SWMP4	Air-conditioners excluding centralised air conditioning	CEEW4	Speakers	SWMP13
Mobile phone	ITEW10	Mother Board	SWMP5			Audio/Video Systems	SWMP14
Mobile phone	ITEW11	Memory Modules-SIM/DIMM	SWMP6			Miscellaneous IT	SWMP15
Mobile phone		Flash Drivers, Disk Drive					

# SILVERTON PULP & PAPERS PVT.LTD.

9<sup>th</sup>. KM BHOPA ROAD, MUZAFFARNAGAR (U.P)

CIN: U21093UP1995PTC018048

EMAIL ID: silvertonpulp@gmail.com

DELIVERY CHALLAN

(REMOVAL OF HAZARDOUS WASTE)

TO: M/S SHEETLA WASTE MANEGEMENT PROJECT -26. UPSIDC INDUSTRIAL AREA, TEHSIL- KANDRABAD BULANDSHARA - 203206 GSTN 09ADSFS7354L1Z2	SL. NO:- S/K/22-23/46 DT:- 25.06.2022 VEHICLE NO:- UP 12AT 6944
---	---

No	DESCRIPTION OF GOODS	QTY/KG	AMOUNT(Rs.) APPROX.
	HAZARDOUS AND OTHER WASTE	385 KG	-----NIL-----
	E WASTE - 20 KG	42 PCS	
	PROCESS SLUDGE - 135 KG	160 LTR	
	COTTON WASTE - 25 KG		
	EMPTY CONTAINERS - 42 PCS		
	OILY GREASE - 55 KG		
	USED OIL - 160 LTR		
	REMARK: THIS GOODS SENT FOR DISPOSAL OF HAZARDOUS WASTE AND NOT FOR SALE, NO COMMERICAL VALUE AND ONLY FOR DISPOSAL	151 25/06/22	
	Total Value (in words)- -----NIL-----		-----NIL-----

for SILVERTON PULP & PAPERS PVT.LTD.

AUTH. SIGNATORY

*Musil Chyau*





# SILVERTON PULP & PAPERS PVT. LTD.

ANNEXURE-28  
Creating Paper To Your Needs

DATE: 18.09.2022

To  
THE REGIONAL OFFICER  
U.P. POLLUTION CONTROL BOARD  
MUZAFFARNAGAR-251001 (U.P)

**Subject - Reply in reference to Inspection of joint committee dated on 15.09.2022**

Dear Sir,

With reference to the inspection of the Joint Committee, regarding the matter of OA No - 277/2022 Liyakat Ali & Others, NGT, in our premises at 9<sup>th</sup> Km, Bhopa Road, Muzaffarnagar, It is most respectfully submitted as under.

1. **Disposal of fly ash -**

We would like to inform you that fly ash generated in our plant from A.P.C.S.(ESP) is directly sold to the manufacturer of Brick or to the supplier who further sale this material to cement factories. Copy of sale agreement enclosed herewith for your reference. Copies of invoices are also enclosed on a sample basis.

All the materials are lifted in closed containers from our premises and the company is not disposing of fly ash anywhere in open land area or for any type of land filling. Copies of photos of dispatch in closed containers are enclosed.

Company has a strong sprinkling system all over the plant. Copies of the sprinkling system are enclosed herewith.

2. **Disposal of plastic waste-**

In this reference, we would like to inform you that the company is disposing of the generated plastic waste in an in-house gasifier plant to produce the gas for in house use. Copy of Consent of gasifier is enclosed herewith for your reference.

We are not disposing of any type of waste plastic material outside the factory.

Head Office & Works :  
9th Km., Bhopa Road,  
Muzaffarnagar-251 001 (U.P.)

8941095985 - 88

silvertownpulp@gmail.com / info@silvertownpulp.com / wpp@silvertownpulp.com / kraft@silvertownpulp.com



www.silvertownpulp.com

CIN/FCRN : U21093UP1995PTC018048 | GSTIN : 09AABCS3407P121



# SILVERTON PULP & PAPERS PVT. LTD.

Creating Paper To Your Needs

### 3. Disposal of Hazardous waste -

In this reference, we would like to inform you that the company is disposing of the hazardous waste material as per TSDF site through Sheetla Waste Management Project, approved by UPPCB. Copy of agreement with Sheetla Waste Management project is enclosed herewith.

4. Mill is complying all conditions of both consents (water & Air) and details are given to Regional Officer, UPPCB Muzaffarnagar via letter dtd.20/08/2022 same is enclosed herewith also. (Ann-3)

5. Some locations have identified with jointly with other mills which is in the cluster where fly ash is dumped in land filling, all these selected locations were cleaned and land filled by soil was done. (photographs of locations before and after are enclosed herewith.)

We further assure you that we are committed to keep not only our permission neat & clean but also ensure that surroundings are also not polluted because of any of our activity.

Thanking you,

For **SILVERTON PULP AND PAPERS PRIVATE LIMITED ( UNIT-II)**

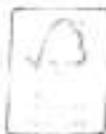
*(Signature)*  
(Authorized Signatory)

Head Office & Works :  
9th Km., Bhopa Road,  
Muzaffarnagar-251 001 (U.P.)

8941095985 - 88

[silvertonpulp@gmail.com](mailto:silvertonpulp@gmail.com) / [info@silvertonpulp.com](mailto:info@silvertonpulp.com) / [wpp@silvertonpulp.com](mailto:wpp@silvertonpulp.com) / [kraft@silvertonpulp.com](mailto:kraft@silvertonpulp.com)

[www.silvertonpulp.com](http://www.silvertonpulp.com)



GSTIN : 09AOPPB9401H1ZV

Mob. : 9810839149

# Mechfin Infra

An ISO : 9000 - 2008

Deals In : Fly Ash, Fly Ash Brick, CLC Blocks etc.

Village : Ranauli-Latifpur, Near Shiv Mandir, N.T.P.C Road, Dadri (G.B. Nagar) U.P.

www.mechfininfra.com / e-mail : mechfininfra@gmail.com

Ref. No.

Date 01/04/22

To,

The Managing Director  
Silverton Pulp and Papers Private Limited  
9<sup>th</sup> Km, Bhopa Road,  
Muzaffarnagar – Uttar Pradesh

**Subject: - Tendering for purchase of Fly Ash**

Dear Sir,

We wish make the tender to purchase and lift the FLY Ash from your premises situated at 9<sup>th</sup> Km, Bhopa Road, Muzaffarnagar to make further use in our manufacturing unit of Fly Ash Bricks in the name and style of M/s Mech Fin Infra situated at Village Narouli, NTPC, Dadri Road, Greater Noida, Gautam Budh Nagar-203207, Uttar Pradesh, India.

We wish to offer our best rate to purchase the material as below.

Material - FLY Ash  
Rate - 50.00 Per MT Ex-Factory  
Taxes - Extra

We will lift the material from your premises by our own transportation in closed containers.

Kindly give acceptance for the same.

MECHFIN INFRA

Thank You





उत्तर प्रदेश UTTAR PRADESH

FV 791013

विक्रय अनुबन्ध पत्र

मैक फीन इन्फा ग्राम रनीती लतीफपुर, एन०टी०पी०सी० रोड, दादरी गौतमबुद्धनगर  
उ०प्र०।

एवं

प्रथम पक्ष

NOTARY

सिल्वरटन पञ्च एण्ड पेपर्स प्रा० लि० ९ किमी भोपा रोड मुफ्फरनगर, उ०प्र०।

द्वितीय पक्ष

NOTARY

अनुबन्ध दिनांकित - 01.04.2022

1. यह कि प्रथम पक्ष द्वितीय पक्ष से समझौता करता है कि वह फलाई ऐश को द्वितीय पक्ष से खरीदेगी यह फलाई ऐश प्रथम पक्ष के द्वारा द्वितीय पक्ष की फॅक्ट्री से उठाया जायेगा। प्रथम पक्ष इस फलाई ऐश को बन्द ट्रक (कैप्सूल) में भरकर ले जाया करेगी।

*Signature*

PRENATIYAGI  
NOTARY  
MUZAFFARNAGAR

NOTARY



1-11 APR 2022





उत्तर प्रदेश UTTAR PRADESH

विक्रय अनुबन्ध पत्र

FV 797228



बल्क ऐश सप्लायर, 870/13 भोपा रोड मुजफ्फरनगर उ०प्र०।

एवं

प्रथम पक्ष

सिल्वरटन पल्प एण्ड पेपर्स प्रा० लि० 9 किमी भोपा रोड मुजफ्फरनगर, उ०प्र०।

द्वितीय पक्ष

अनुबन्ध दिनांकित -01.04.2022

1. यह कि प्रथम पक्ष द्वितीय पक्ष से समझौता करता है कि वह पलाई ऐश को द्वितीय पक्ष से खरीदेगी यह पलाई ऐश प्रथम पक्ष के द्वारा द्वितीय पक्ष की फैक्ट्री से उठाया जायेगा। प्रथम पक्ष इस पलाई ऐश को बन्द ट्रक (कैप्सूल) में भरकर ले जाया करेगी।

PRERNA TYAGI  
NOTARY  
MUZA FARNAGAR

1-01 APR 2022

2. यह कि प्रथम पक्ष इस माल को 50/-रु0 प्रति टन के हिसाब से खरीदेगी। यह रेट 01.04.2022 से 31.03.2023 तक मान्य रहेगा। इसके पश्चात इस रेट को रिवाइज किया जायेगा। माल में बवालिटि कम्प्लेन की दशा में माल का मूल्य कम किया जा सकता है।

3. यह कि प्रथम पक्ष उपरोक्त फ्लाई ऐश को सीमेंट फैक्ट्री को सप्लाय करेगी जिसका उपयोग सीमेंट फैक्ट्री अपने माल के निर्माण हेतु करेगी।

4. यह कि फ्लाई ऐश की उठाने और सीमेंट फैक्ट्री तक ले जाने की पूर्ण जिम्मेदारी प्रथम पक्ष की रहेगी।

यह कि प्रथम पक्ष फ्लाई ऐश का भुगतान बैंक के माध्यम से करेगा।



अतः यह विक्रय अनुबन्ध लिख दिया गया है कि सनद हो और समय पर काम आवे

बल्क ऐश सप्लायर  
(प्रथम पक्ष)

*Prerna Tyagi*  
अधिकृत प्रतिनिधि

सिल्वरटन पल्प एण्ड पेपर्स प्राइवेट लि0  
(द्वितीय पक्ष)

*Prerna Tyagi*  
अधिकृत प्रतिनिधि



साक्षी

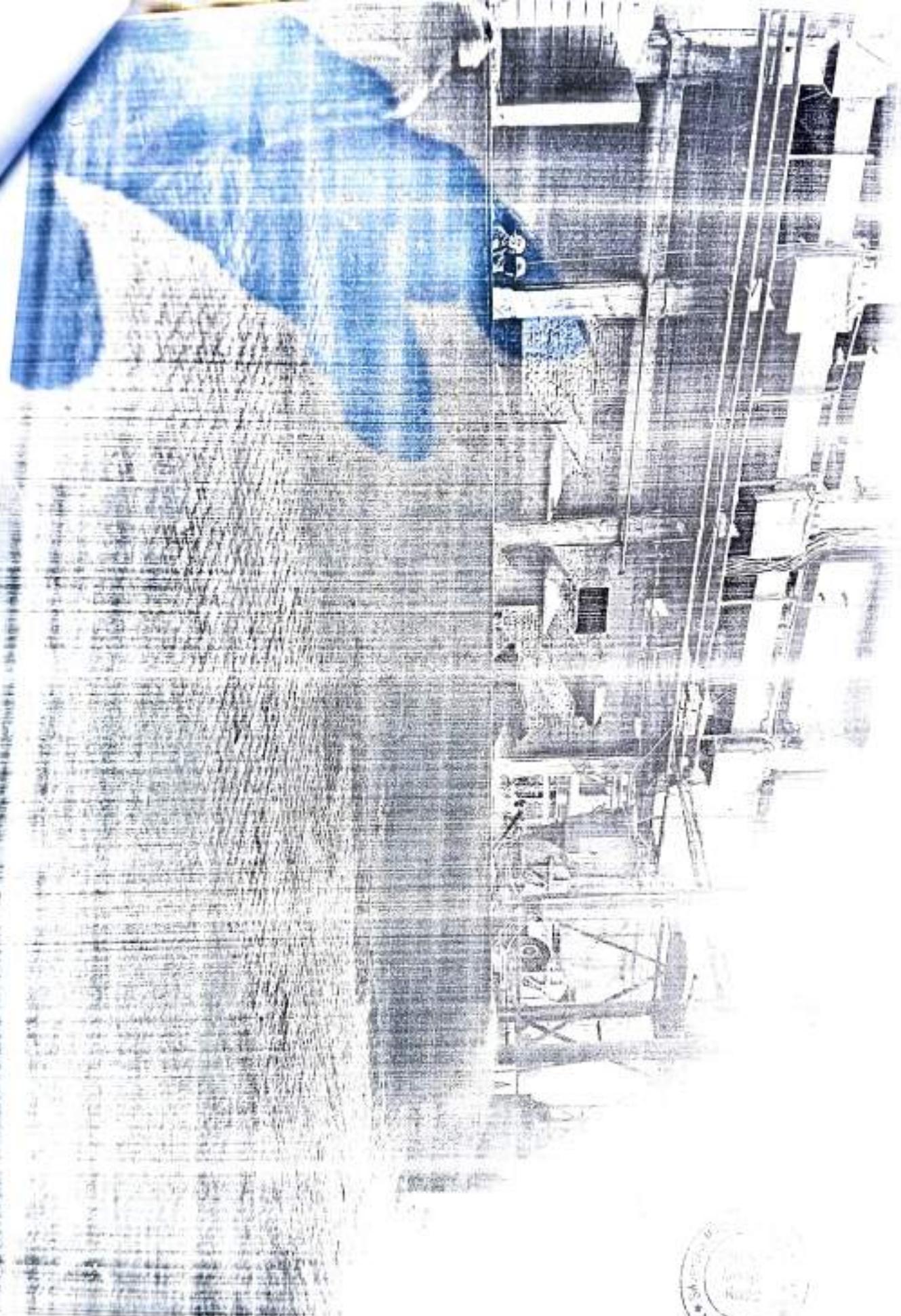
1. *Kishor Kumar*  
*Muzaffarnagar*

2. *Nikhil Mittal*  
*Muzaffarnagar*

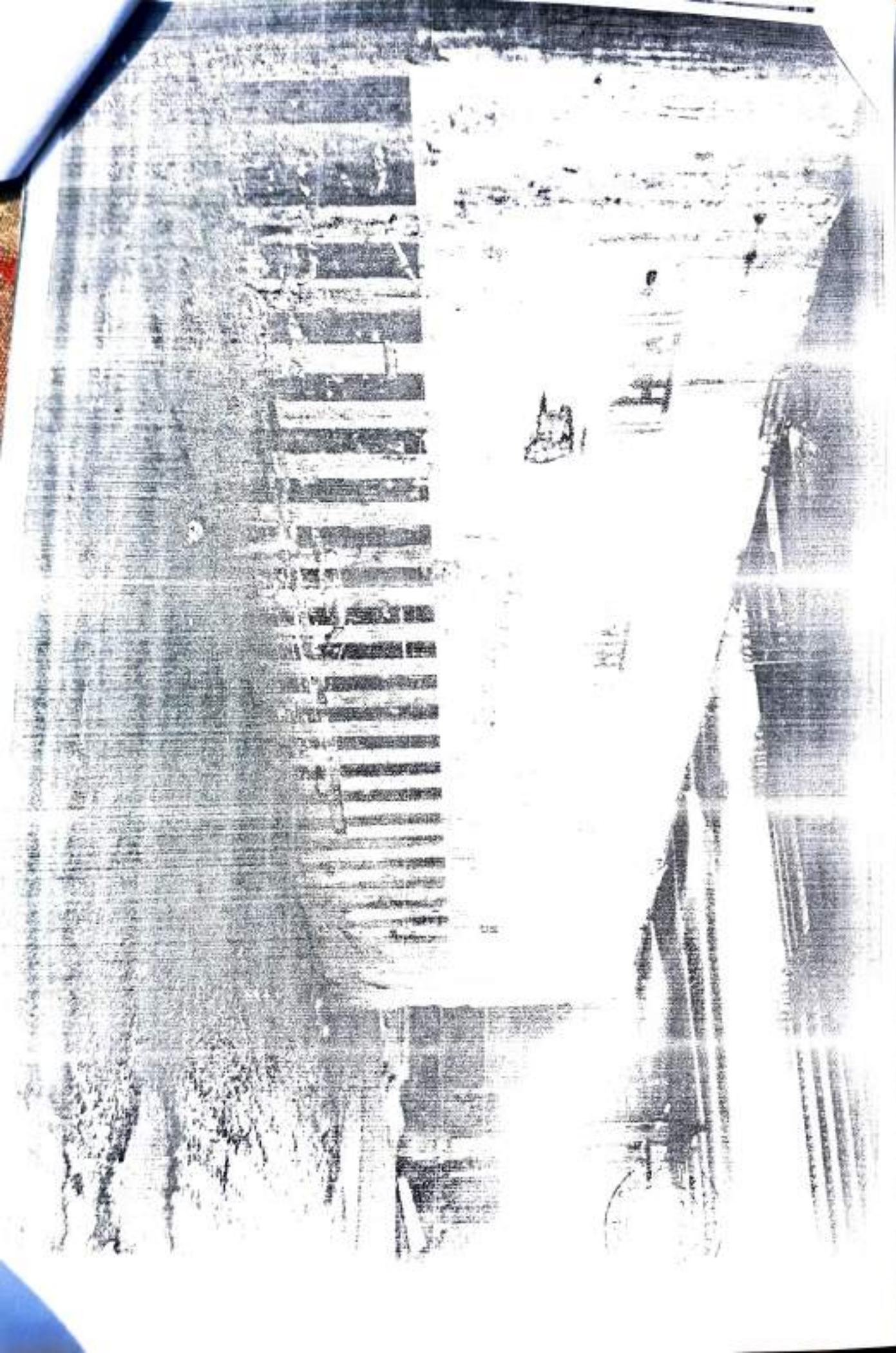
*Prerna Tyagi*  
I, the deponent, who was above  
have been seen and examined by Shri  
the deponent and stand the  
content of it which has  
been read out and explained by  
me to the deponent free charge  
NOTARY PUBLIC, MUZAFFARNAGAR

**PERNA TYAGI**  
NOTARY  
MUZAFFARNAGAR

21 APR 2022



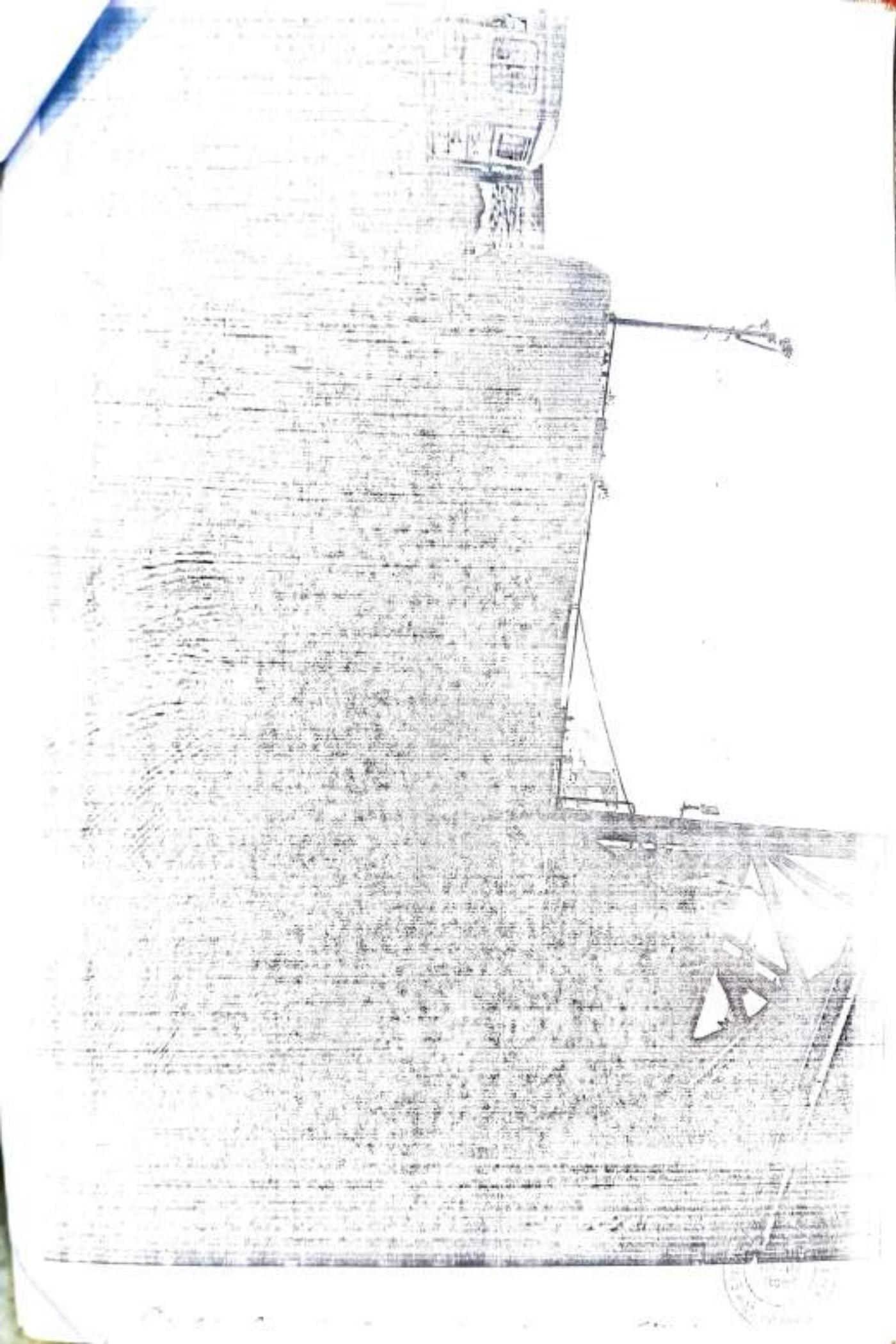
WATER SPINKLING SYSTEM



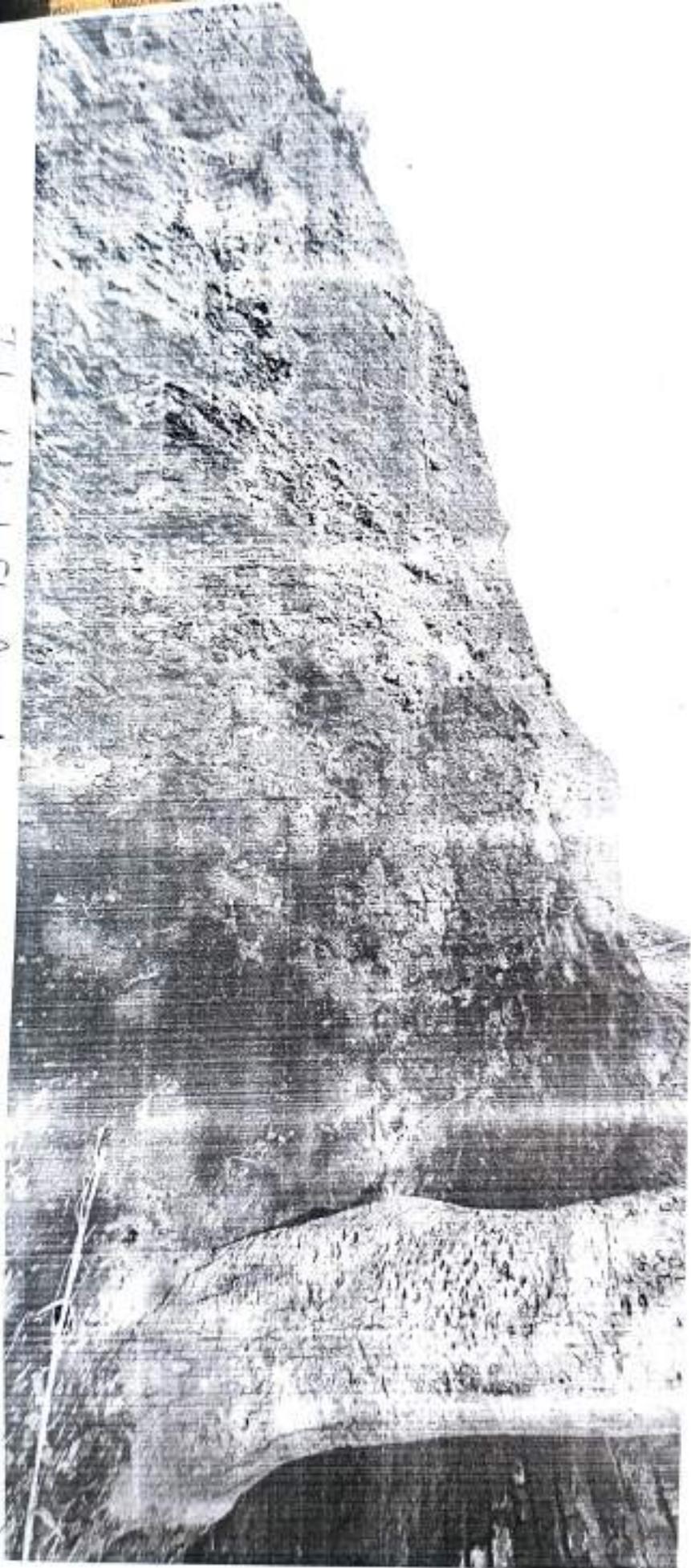


STANFORD UNIVERSITY



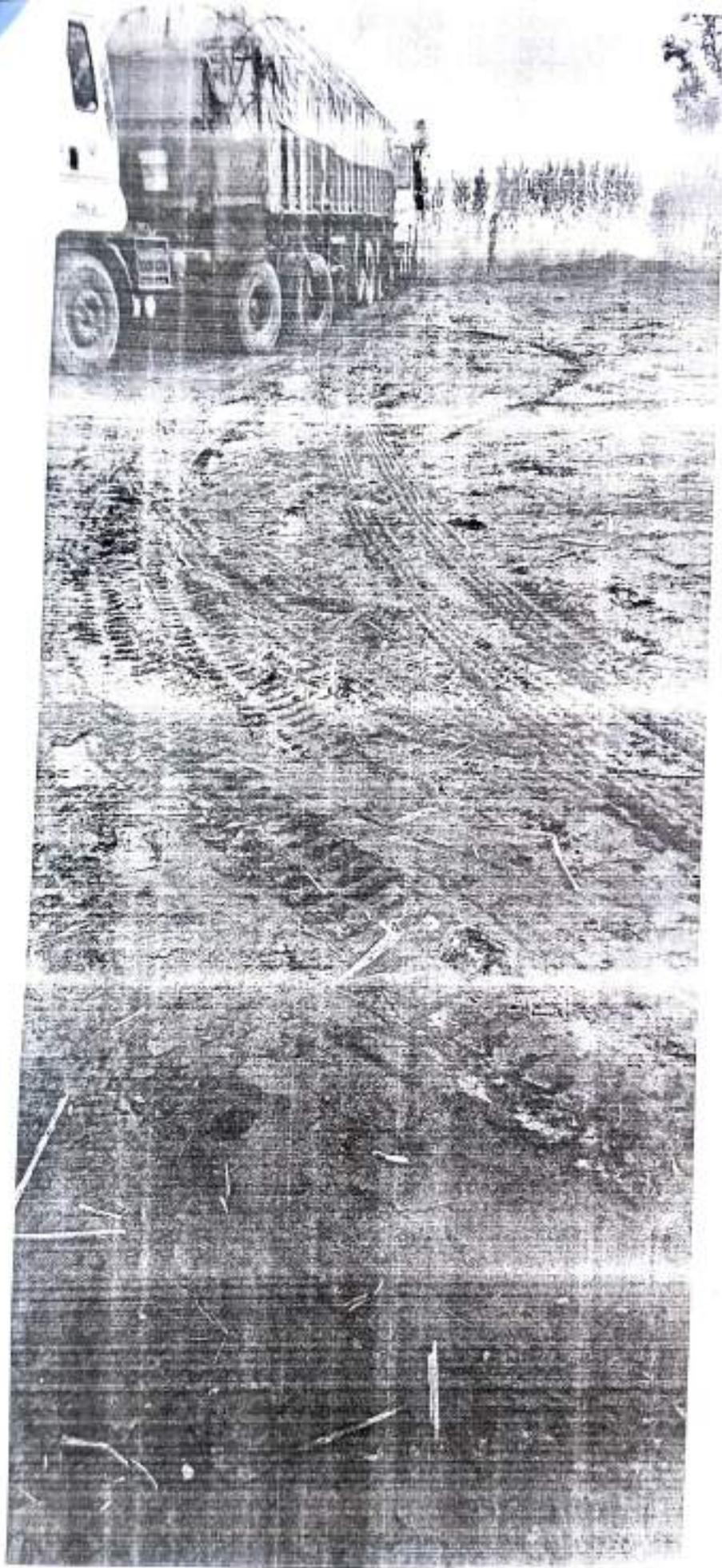


Identified Fly Ash locations Jointly with other Mills  
FLY ASH DUMPED AREA BEFORE CLEANING

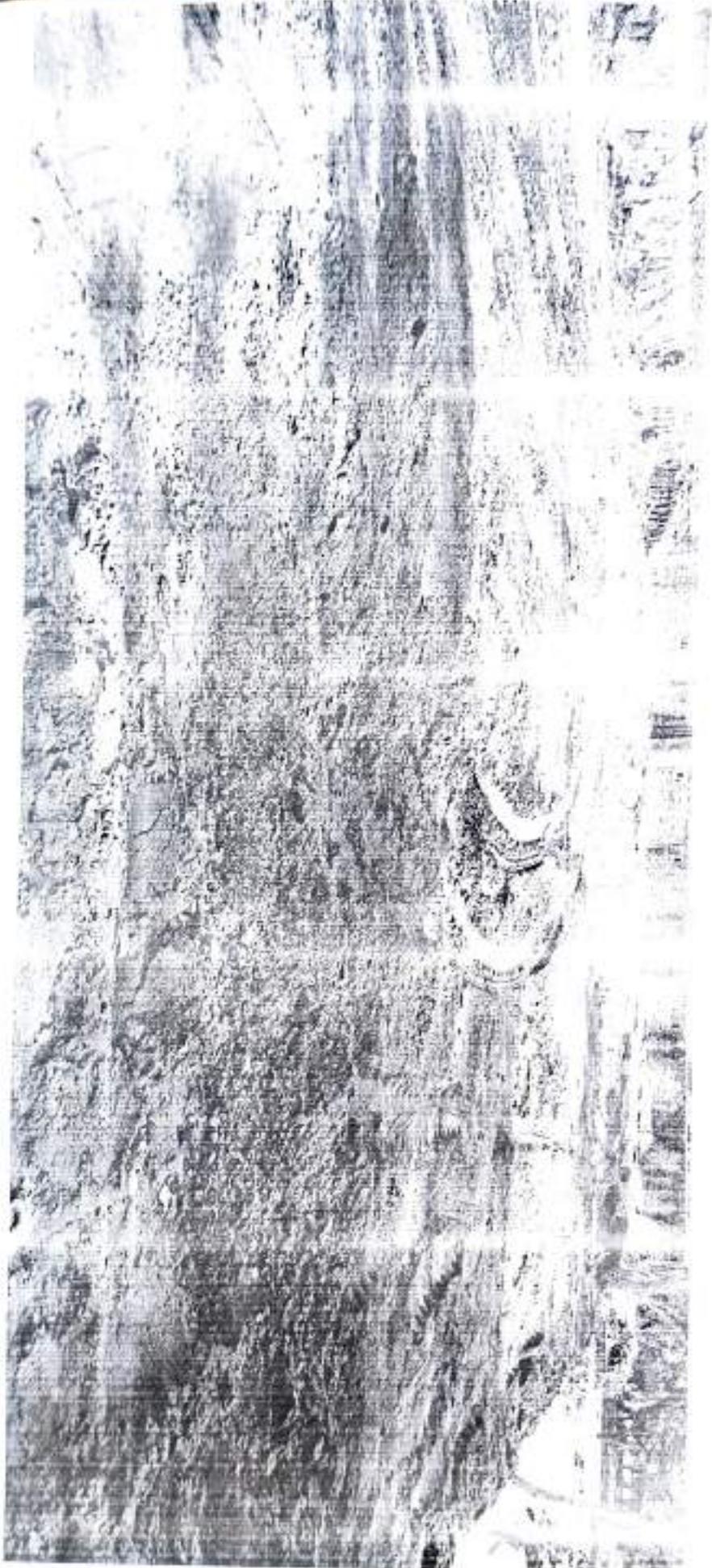




AFTER CLEANING

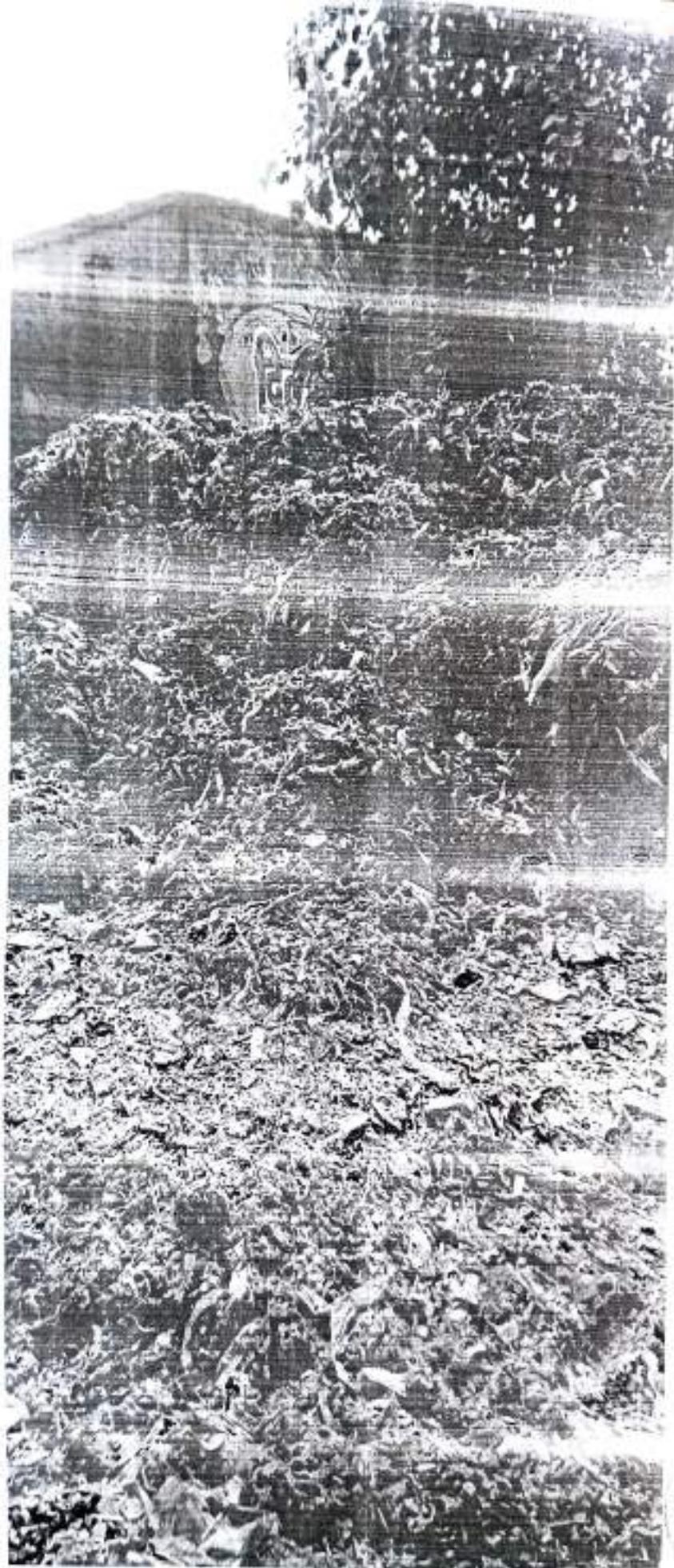


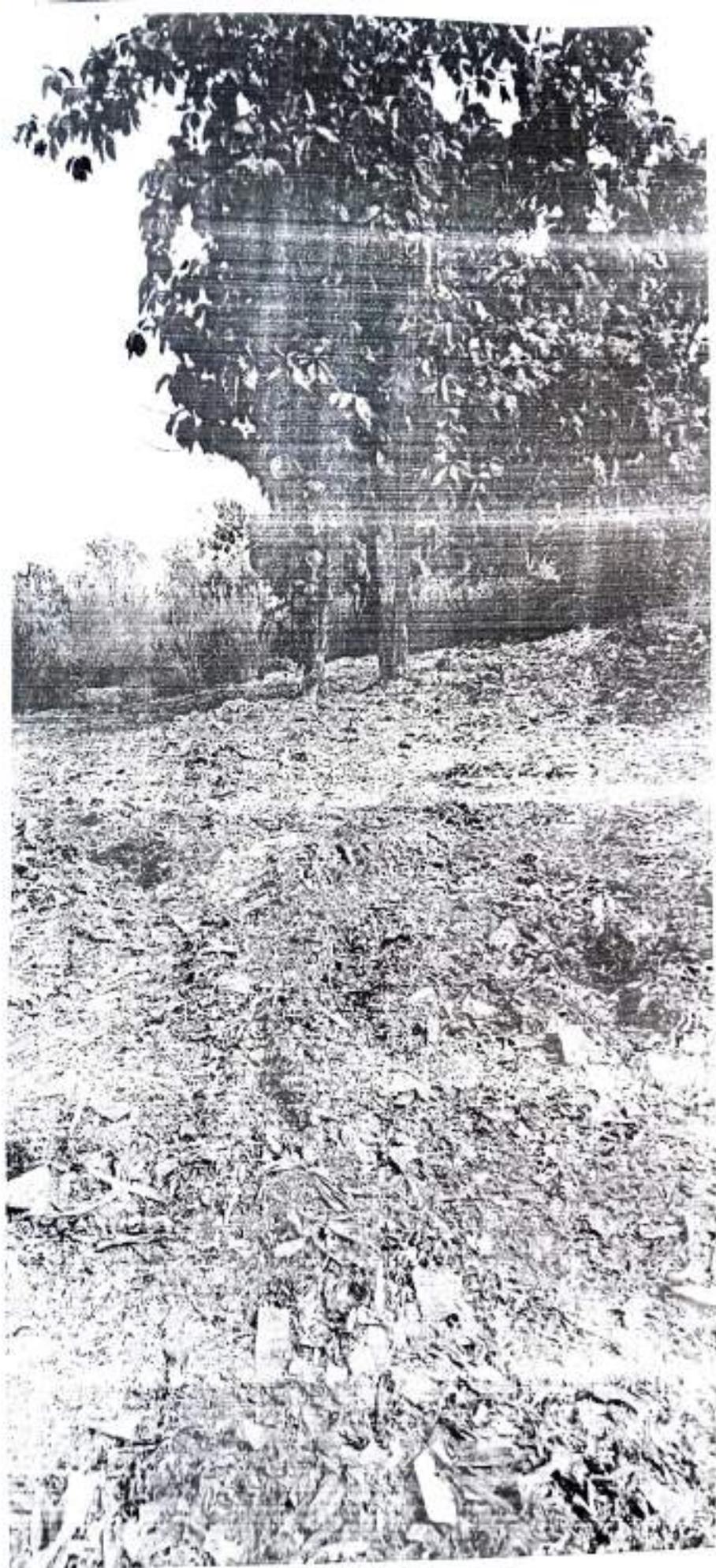
AFTER CLEANING





AFTER LANDFILL BY SOIL





NOC Application Form



## GROUND WATER DEPARTMENT

(Namami Gange &amp; Rural Water Supply Department)

Ministry of Jal Shakti  
Government of Uttar Pradesh

Form 8 (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)  
VALID UP TO :

Registration No.: 202107006236

Name of the Owner	DIVESH BANSAL	Application Form Serial No.	MZFNDT21R00355
Address of the Applicant	9th Km Stone, Bhoopa Road, Muzaffarnagar	Specimen Signature	
Date of Submission	10/07/2021	Company Address	9th Km Stone, Bhoopa Road, Muzaffarnagar
Company Name	M/s SHREE BHAGESHWARI PAPERS PVT LTD		

NOC issued By:

अनुमति प्रमाण पत्र (आर जेनो)

Central Ground Water Authority  
केन्द्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number  
प्रमाणपत्र संख्या

CGWA/NOC/IND/ORG/2018/3644

Issue Date  
दिनांक दिनांक

31/07/2019

Expiry Date  
अंतिम तिथि

30/07/2021

No

Ground Water Department Uttar Pradesh  
भूगर्भ जल विभाग उत्तर प्रदेश सरकार

Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	9th Km Stone, Bhoopa Road, Muzaffarnagar	Municipality/Corporation	Yes
Ward No./Holding No.			251001

Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of  
the Well

09/09/1995

Type of Well

Tube Well/Boring

Depth of the Well (in meter)

180.00

Purpose of well

Industrial

Assembly Size (For Tube Well)

Strainer Position (For Tube Well)

Type of Pump Used

Submersible

H.P. of the Pump

25.00

Operational Device

Electric Motor

Rate of Withdrawal (m<sup>3</sup>/hr)

131.00

Date of Energization (in Case of Electric Pump)

11/02/1995

Maximum Allowable Rate of  
Withdrawal (m<sup>3</sup>/hr)

121.00

Maximum Allowable Running Hours  
Per Day:

17.00

Maximum Allowable Annual Extraction of Ground Water:

746045



**GROUND WATER DEPARTMENT**  
(Namami Gange & Rural Water Supply Department)  
Ministry of Jal Shakti  
Government of Uttar Pradesh

## Form 8 (E)

[See rules 15(2)]

**(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)**  
VALID UP TO :

Registration No.: 202107000236

Name of the Owner	DIVESH BANSAL	Application Form Serial No.	MZFN0721R00035
Address of the Applicant	9th Km Stone , Bhopa Road, Muzaffarnagar	Specimen Signature	
Date of Submission	10/07/2021	Company Address	9th Km Stone, Bhopa Road, Muzaffarnagar
Company Name	M/s SHREE BHAGESHWARI PAPERS PVT LTD		

NOC issued By:  
अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority  
केन्द्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number  
प्रमाणपत्र संख्या

CGWA/NOC/IND/DRIC/2018/3544

Issue Date  
(निर्गत तिथि)

10/07/2021

Expiry Date  
अंतिम तिथि

30/07/2023

No

Ground Water Department Uttar Pradesh  
भूगर्भ जल विभाग उत्तर प्रदेश सरकार

## Location Particulars

District	Muzaffarnagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	9th Km Stone, Bhopa Road, Muzaffarnagar	Municipality/Corporation	Yes
Ward No./Holding No.			251001

## Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	06/02/1995	Depth of the Well (in meter)	151.00
Type of Well	Tube Well/Boring	Assembly Size(For Tube Well)	
Purpose of well	Industrial	H.P. of the Pump	25.00
Strainer Position (For Tube Well)		Rate of Withdrawal (m <sup>3</sup> /hr.)	131.00
Type of Pump Used	Submersible	Date of Energization (in Case of Electric Pump)	11/02/1995
Operational Device	Electric Motor	Maximum Allowable Running Hours Per Day:	17.00
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.):	131.00	Maximum Allowable Annual Extraction of Ground Water:	746045

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -  
68526/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/  
water/MUZAFFARNAGAR/2019

Dated : 30/12/2019

To ,

Shri DIVESH BANSAL  
M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1  
9th Km Stone , Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001  
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1

Reference Application No :6162484

Dated :30/12/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1 is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure , in reference to their foresaid application .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .

This consent is being issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:11:08 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO  
C-3.

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:16:04 +05'30'

CEO  
C-3.

# U.P. POLLUTION CONTROL BOARD, LUCKNOW

Annexure to Consent issued to M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1 vide

Consent Order No. 6162484/ Water

Dated : 30/12/2019

## CONDITIONS OF CONSENT

1. This consent is valid for the approved production capacity of Kraft Paper-100 MTD using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

Effluent Discharge Details			
S.No	Kind of Effluent	Maximum daily discharge, KL/day	Treatment facility and discharge point
1	Domestic	8 KLD	Septic Tank
2	Industrial	1100 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain .
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent .

Domestic Effluent		
S.No	Parameter	Standard
1	Quantity of Discharge	8 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms .

Industrial Effluent		
S.No	Parameter	Standard
1	Total Suspended Solids	As per Board Norms
2	BOD	As per Board Norms
3	COD	As per Board Norms
4	Oil & Grease	As per Board Norms
5	Total Suspended Solids	1100 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act, 1986 or otherwise mandatory .
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

**Specific Conditions:**

- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will not use agro based raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
- 12 This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified/ approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guidle\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guidle_160218.pdf).

Issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.08  
12:18:21 +05'30'

For and on behalf of U.P. Pollution Control Board .

CEO  
C-3.

U.P. Pollution Control Board

ANNEXURE-31

CONSENT ORDER

Ref No. -  
68528/U PPCB/MuzaffarNagar(U PPCBRO)/CTO/air/MUZAFFARNA  
GAR/2019

Dated : 30/12/2019

To ,

Shri DIVESH BANSAL,  
M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT I  
9th Km Stone , Bhopi Road, Muzaffarnagar.MUZAFFAR NAGAR,251001  
MUZAFFARNAGAR.

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT I

Reference Application No. 6162588

Dated : 30/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT I, under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:18:14 +05'30'

For and on behalf of U.P. Pollution Control Board

CEo  
C-3.

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi  
Kumar  
Chauhan  
Digitally signed  
by Nishi Kumar  
Chauhan  
Date: 2019.12.30  
12:19:24 +05'30'

CEo  
C-3.

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Kraft Paper-100 MTD using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) . Air Pollution Source Details.

S.No	Air Pollution Source	Air Pollution Source Details			
		Type of Fuel	Stack No.	Parameters	Height
1	Common Captive Power Plant for Both Units (Shree Bhageshwari Paper Furnace unit)			Particulate Matter	

- 3(c) . The emissions by various stacks into the environment should be as per the norms of the Board .

S.No	Emission Quality Details Detail		
	Stack No	Parameter	Standard

4. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

11. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL: [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf) .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

#### **Specific Conditions:**

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
2. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
3. The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
4. The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
5. The dyeing, bleaching and desizing process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process
6. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
7. Industry shall install OCEMS on stack as per the direction of CPCB.
8. The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
9. The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
11. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
12. Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
13. If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
14. The unit shall submit the audited balance sheet for the current year.
15. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
16. The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
17. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL: [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf).

Issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan

Signature  
Date: 21/11/2018  
11:00:00 AM

**UTTAR PRADESH POLLUTION CONTROL BOARD**

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18245/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :19/09/2022

To.

M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1  
9th Km Stone , Bhopa Road, Muzaffarnagar, MUZAFFAR NAGAR, 251001  
Tehsil : MuzaffarNagar  
District : MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18245 and 19/09/2022 .
2. Reference of application (No. and date) 12597365 and 26/08/2022 .
3. Mr DIVESH BANSAL of M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9th Km Stone , Bhopa Road, Muzaffarnagar .

**Details of Authorisation**

S No.	Category of Hazardous Waste as per the Schedules I, II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.150 MT/ANNUM
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	0.80 MT/Annum
3	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.10 MT/ANNUM

1. The authorization shall be valid for a period of 13/09/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

**A General Conditions of Authorization -**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

RAKESH KUMAR TYAGI

Digitally signed by Rakesh Kumar Tyagi  
DN: cn=Rakesh Kumar Tyagi, o=UPPCB, ou=UPPCB, email=rakesh@uppcb.com, c=IN  
Date: 2022.09.20 16:33:11 +05'30'

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

## **B Specific Conditions of Authorization**

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and

Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central

Pollution Control Board from time to time.

- 16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
- 17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
- 18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
- 19- Ground water monitoring report of premises shall be submitted within one month.
- 20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.
- 22- Unit must submit waste generation and disposal balance for last 2 years along with copies of log book and manifest (form 10) within 7 days of issuing this certificate.
- 23- Unit must submit point wise compliance report of CTO and point wise compliance of last issued HWA certificate within 7 days of issuing this certificate.

( Authorized Signatory )

**RAKESH KUMAR TYAGI** Digitally signed by RAKESH KUMAR TYAGI  
Date: 2022.09.28 16:36:35 +05'30'

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Copy to: To the Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action.

**RAKESH KUMAR TYAGI** Digitally signed by RAKESH KUMAR TYAGI  
Date: 2022.09.28 16:36:45 +05'30'  
**CEO/EE, I/C Circle** \_\_\_\_\_

FORM 10

S. No.

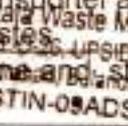
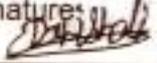
[See rule 19 (1)]

0539

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

Copy 1 (White)

To be forwarded by the Sender to the State Pollution Control Board after signing all the seven copies.

1.	Sender's name and mailing address (including Phone No. and e-mail):		SHREE BHAGESHWARI PAPERS PRIVATE LIMITED 9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR-251002 (U.P.) E-MAIL: sbppmzn@gmail.com
2.	Sender's Authorisation No. :		
3.	Manifest Document No. :	0539	08/07/2022
4.	Transporter's name and address: (including Phone No. and e-mail)	S. W. M. P	
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)	
6.	Transporter's Registration No. :		
7.	Vehicle Registration No. :	UP-14FT-2770	
8.	Receiver's name and mailing address (including Phone No. and e-mail):	M/S SHEETALA WASTE MANAGEMENT PROJECT D-26, UPSIDC Industrial Area, Tehsil- Sikandrabad, District Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441, Email : swmp@sheetalawaste.com	
9.	Receiver's Authorisation No. :		13443/U PPCB/Bulandshahr(U PPCBRO)/RWM/ BULAND SHAHAR/2020 Dated :08/01/2021-Valid up to 6-1-2026
10.	Waste Description :	Waste Oil, Incode, Process Sludge 323	
11.	Total Quantity : No. of Containers :	565 Kg .....m <sup>3</sup> or MT Incinerator .....Nos.	
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)	
13.	Special handling instructions and additional information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.	
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.	
	Name and stamp:	Signature:	Month Day Year
			07 08 2022
15.	Transporter acknowledgement of receipt of Sheela Waste Management Project Waste Name and stamp: GSTIN-09ADSFS73541122	Signature:	Month Day Year
			07 08 2022
16.	Receiver's certification for receipt of hazardous and other waste		
	Name and stamp:	Signature:	Month Day Year



**SHREE™  
BHAGESHWARI**  
PAPERS PRIVATE LIMITED



ANNEXURE - 34\*35

GSTIN: 09AAACB9178

CIN: U21012UP1996PTCO2



To,

Date: - 18-09-2022

The Regional Officer

U.P. Pollution Control Board

Muzaffarnagar 251001

**Subject- Reply against inspection of Joint Committee dated 13.09.2022**

Dear Sir

With above mention reference to the inspection of Joint Committee, regarding the matter of O.A. No 277/2022 Liyakat Ali & others, NGT, in our Premises at 9<sup>th</sup> K.M. Bhopa Road, Muzaffarnagar, it is most respectfully submitted as under-

**1. Disposal of Fly Ash-**

We would like to inform you that entire fly ash generated in our plant from ESP is being uplifted by M/s GMR Contractors, Village Nagla Bujurg, Muzaffarnagar, copy of agreement and copy of invoice of last six month are enclosed as per reference. (Ann-1) Ash uplifted by GMR Contractors is dumped as land filling at Village Nagla Bujurg, khasra no 187,228,354 which is well bounded by walls and has the proper system of water sprinkling over ash.

All the material is lifting in closed vehicles from our premises (Photograph of closed vehicles are enclosed herewith) (Ann-2)

Mill has a strong Sprinkling system all over the plant.

**2. Disposal of hazardous Waste-**

In this reference, we would like to inform you that the company is disposing of the hazardous waste material as per TSDF site through Sheetala Waste Management Project Bulandshahr, U.P. (Approved by UPPCB) copy of agreement and Form 10 is enclosed herewith (Ann-3)

**THE PAPER PEOPLE**

Works & Regd. Office :  
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 U.P. (INDIA)



0131-2468389, 2468390  
2468391



sbpplmzn@gmail.com



**SHREE™  
BHAGESHWARI**  
PAPERS PRIVATE LIMITED



CSTIN: 09AAACB9178R1Z  
CIN: U21012UP1996PTC0203E



3. Disposal of Plastic Waste-

All Plastic Waste Generated is send to Aditya Cement Works Chittaurgarh (R.J).  
Copy of certificate issued by Aditya Cement Works last six month **(Ann-4)**

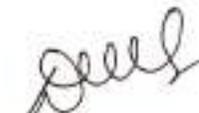
4. Mill is Complying with all the Conditions of Both Consents (Water and Air) and  
Detail are Given to Regional Officer, UPPCB, Muzaffarnagar Vide Letter **(Ann-5)**

5. Further, we jointly with other Paper Mills Situated in the Vicinity have identified  
some locations where fly ash was dumped for land filling. All these locations  
were cleaned and land fill by soil was done. Photographs enclosed herewith  
**(Ann-6)**

We further assure you that we are committed to keep not only our premises near  
& clean but also ensure that surrounding is also not polluted because of any of  
our activity.

Thanking You

For Shree Bhageshwari Papers Pvt. Ltd. (Unit-1)

  
(Divesh Bansal)  
Director



**THE PAPER PEOPLE**



Works & Regd. Office :  
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 U.P. (INDIA)



0131-2468389, 2468390  
2468391



sbpplmzn@gmail.co

Annex-1

**SHREE™  
BHAGESHWARI  
PAPERS PRIVATE LIMITED**



GSTIN: 09AAACB9178R1Z5  
CIN: U21012UP1996PTC020381



DT.01.05.2021

### WORK ORDER

A Contract was made on 01-05-2021 between Shree Bhageshwari Papers Pvt Ltd, 9KM Bhopa Road Muzaffar Nagar and G.M.R. Contractors, 141, Nangla Buzurg, Muzaffarnagar for Disposal of Waste material like Ash, Building Waste Material etc.

The Agreement was made on the basis of payment of Rs. 2,00,000 /-(Rs. Two Lakh only) per month.

### TERMS & CONDITION

1. Shree Bhageshwari Papers Private Ltd. will make payment on receipt of Bill from M/S G.M.R. Contractors after 20 days Approx.
2. Ash & Waste Material lifting through Tipper(10 WHEELER Dumper). G.M.R. Contractors will arrange to Dump the material at the site map provided by them or arrange to send the material to Cement Plant.
3. The agreement is valid for Two Years i.e. from 01-05-2021 to 30-04-2023.  
Subject to renewal on agreement from both parties

For Shree Bhageshwari Papers Private Ltd.

(DIRECTOR)

For G.M.R. Contractors

(PARTNER)

**THE PAPER PEOPLE**

Works & Regd. Office:  
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 U.P. (INDIA)



0131-2468389, 2468390  
2468391



sbpplmzn@gmail.com



भारतीय गैर न्यायिक

एक सौ रुपये

RS. 100

₹. 100

ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA  
INDIA NON JUDICIAL

DF 433687

उत्तर प्रदेश UTTAR PRADESH



किराया नामा (RENT DEED)

NOTARY



सुक्का पुत्र श्री फजल  
निवारी ग्राम नगला बुजुर्ग, जिला मुजफ्फरनगर

—प्रथम पक्ष — मू-स्वामी

व

मैसर्स जी० एम० आर० कॉन्ट्रैक्टर, ग्राम नगला बुजुर्ग,  
जिला मुजफ्फरनगर, द्वारा पार्टनर्स श्री गुल मौहम्मद राणा व मौहम्मद इरफान  
—द्वितीय पक्ष — किरायेदार

यह कि प्रथम पक्ष सम्पत्ति एक गोदाम एवं आफिस स्थित ग्राम नगला  
बुजुर्ग जिला मुजफ्फरनगर का स्वामी है जिसको को प्रथम पक्ष ने द्वितीय पक्ष  
को किराये पर दिया है जिसकी शर्तें निम्न प्रकार होगी ।

Gopal Singh Malik  
NOTARY PUBLIC  
MUZAFFARNAGAR

क्रमशः

Gopal Singh Malik

5 JAN 2017



1- यह कि प्रथम पक्ष ने उक्त सम्पत्ति द्वितीय पक्ष को दिनांक 01-01-2017

से पाँच वर्ष के लिये अंकन रुपये 1,000/- प्रति माह (एक हजार रुपये) प्रति  
माह की दर से किराये पर दी है। **NOTAR**

2- यह कि उक्त सम्पत्ति के किराये के सम्बन्ध में वर्तमान माह का किराया  
एडवांस प्रथम पक्ष ने प्राप्त कर लिया है तथा आगे सम्पत्ति का किराया प्रत्येक  
मास एडवान्स द्वितीय पक्ष, प्रथम पक्ष को अदा करता रहेगा। **NOTAR**

3- यह कि प्रथम पक्ष ने उक्त सम्पत्ति द्वितीय पक्ष को ठेकेदारी का कार्य करने  
के लिये एवं अन्य सम्बन्धित कार्य के लिये किराये पर दी है जिस पर द्वितीय पक्ष  
अपनी आवश्यकतानुसार इसके अलावा अन्य कोई कार्य करना चाहे तो कर सकता  
है। **NOTAR**

4- यह कि किरायेदारी की अवधि 60 माह तय पायी है यदि 60 माह के बाद

आगे द्वितीय पक्ष किरायेदारी बढ़ाना चाहे तो दोनों पक्षों की सहमति से आगे

किरायेदारी की अवधि बढ़ाई जा सकती है। **NOTAR**

5- यह कि द्वितीय पक्ष अपने व्यापारिक कार्य से सम्बन्धित सभी प्रकार की

सुविधायें प्राप्त कर सकेगा। लोन / लिमिट इत्यादि ले सकेगा, इसमें प्रथम पक्ष

को कोई एतराज नहीं है और न भविष्य में होगा। जब तब द्वितीय पक्ष पर लोन

बाकी रहेगा, किरायेदारी की अवधि बड़ी हुई समझी जायेगी। विभिन्न विभागों के

पंजीकरण प्राप्त कर सकेगा। इसमें प्रथम पक्ष को कोई आपत्ति नहीं है। **NOTAR**

- *fulwaha*



6- उपरोक्त शर्तों के अलावा यदि कोई शर्त होगी तो प्रथम पक्ष व द्वितीय पक्ष आपस में बैठकर तय कर सकते हैं ~~NOTA~~

7- यह कि किराये की अवधि के दौरान होने वाली किसी भी सरकारी या प्राइवेट देनदारियों का जिम्मेदार द्वितीय पक्ष होगा ~~NOTA~~

8- यह कि द्वितीय पक्ष उक्त सम्पत्ति को किसी अन्य व्यक्ति को किराये पर नहीं देगा। ~~NOTA~~

9- यह कि दोनों पक्षों ने किराये नामों की शर्तों को समझ व पढ़ लिया है जिसके हम दोनों पक्ष पाबन्द रहेंगे ~~NOTA~~

अतः यह तहरीर आज दिनांक - 5 JAN 2017 लिख दी है ताकि सनद रहे और वक्त जरूरत काम आवे।

गवाहान:-

1- Firoz Alam

Naagla Bujurg

Bhapra (MZN)

194

हस्ताक्षर प्रथम पक्ष



2-

हस्ताक्षर द्वितीय पक्ष

*Gurpreet Singh*

# TAX INVOICE

White for Recipient  
Pink for Transporter/Supplier  
Yellow for Supplier

GSTIN - 09AAQFG5350D1ZB  
Service Tax No.: AAQFG5350DSD001  
AAQFG5350D

## GMR CONTRACTORS

Service Available : Agency Service, Business Auxiliary Service, All type of Coal Supply, Dhan Bhussi Chilka Supply  
Wooden Chips Supply, Earth Work, Transport of Goods by Road/ Goods Transport Agency Service and Work Contract Service.  
141, Nagla Buzurg, P.S. Bhopa, Distt. Muzaffarnagar-251308, Mob.: 7351398022

Invoice No. **109**

Date **31/08/2022**

Reverse Charge : Yes / No	Date of Supply :
State : Uttar Pradesh / State Code : 09	Place of Supply :
Vehicle No.:	G.R. No. : _____ Date _____
Details of Recipient :	Details of Consignee : (Shipped to)
Name : <b>Shree Bhagesh wari paper PVT.LTD</b>	Name _____
Address : <b>Bhopa Road M. Nagar</b>	Address _____
State : <b>U.P.</b> State Code : <b>09</b>	State _____ State Code _____
C No : <b>9AAACB9178P1ZR</b>	GSTIN No. _____

Sr No.	DESCRIPTION OF GOODS	HSN Code (GST)	Qty./UOM	Rate	AMOUNT
1	Lifting of old wastage material cleaning charges for one month 01/08/22 to 31/08/22	998599	1 month	280000	280000
Total Taxable Amount					280000
CGST @ 9 %					25200
SGST @ 9 %					25200
IGST @ _____ %					
GST CESS @ _____ PMT					
TCS @ _____ %					
Round Off (+/-)					
Grand Total					330400
Reverse Charge					

Amount of Tax Subject to Reverse Charge

CGST Rs \_\_\_\_\_ SGST Rs \_\_\_\_\_ IGST Rs \_\_\_\_\_

Total Value in Words : \_\_\_\_\_

For **GMR CONTRACTORS**

1. We are not responsible after goods booking.
  2. Goods once sold will not be taken back.
  3. All disputes subject to Muzaffarnagar Jurisdiction only.
- E. & O.E.

[Signature]

GSTIN - 09AAQFG5350D1ZB  
 Service Tax No.: AAQFG5350DSD001  
 PAN - AAQFG5350D

**TAX INVOICE**

White for Recipient  
 Pink for Transporter/Supplier  
 Yellow for Suppliers

**GMR CONTRACTORS**

Service Available : Agency Service, Business Auxiliary Service, All type of Coal Supply, Dhan Bhussi Chilka Supply  
 Wooden Chips Supply, Earth Work, Transport of Goods by Road/Goods Transport Agency Service and Work Contract Service.

Nagla Buzurg, P.S. Bhopa, Distt. Muzaffarnagar-251308, Mob.: 7351398022

Invoice No. 108

Date 31/07/2023

Reverse Charge : Yes / No	Date of Supply
State : Uttar Pradesh / State Code : 09	Place of Supply :
Vehicle No.	G.R. No.: Date
Details of Recipient : Name <i>Shree Bhageshwari Paper PVT.LTD</i> Address <i>Bhopa Road M. Nagar</i> State <i>U.P.</i> State Code <i>09</i> GSTIN No. <i>09AAACB9178P1ZR</i>	Details of Consignee : (Shipped to) Name Address State State Code GSTIN No.

Sl. No.	DESCRIPTION OF GOODS	HSN Code (GST)	Qty./UOM	Rate	AMOUNT
1	<i>lifting of old wastage material cleaning charges for one month</i>	<i>998599</i>	<i>1 month</i>	<i>280000</i>	<i>280000</i>
				Total Taxable Amount	<i>280000</i>

Amount of Tax Subject to Reverse Charge	CGST @ <i>9</i> %	<i>25200</i>
CGST Rs.	SGST @ <i>9</i> %	<i>25200</i>
SGST Rs.	IGST @ %	
IGST Rs.	GST CESS @ PMT	
Total Value in Words	TCS @ %	
	Round Off (+/-)	
	Grand Total	<i>330400</i>
	Reverse Charge	

1. We are not responsible after goods booking.
  2. Goods once sold will not be taken back.
  3. All disputes subject to Muzaffarnagar Jurisdiction only.
- E. & O.E.

For **GMR CONTRACTORS**  
*[Signature]*

GSTIN - 09AAQFG5350D1ZB  
 Invoice Tax No.: AAQFG5350DSD001  
 PAN - AAQFG5350D

**TAX INVOICE**

White for Recipient  
 Pink for Transporter/Supplier  
 Yellow for Suppliers

**GMR CONTRACTORS**

Service Available: Agency Service, Business Auxiliary Service, All type of Coal Supply, Dhan Bhussi Chilka Supply  
 Wooden Chips Supply, Earth Work, Transport of Goods by Road/ Goods Transport Agency Service and Work Contract Service  
 Nagla Buzurg, P.S. Bhopa, Distt. Muzaffarnagar-251308, Mob.: 7351398022

Invoice No. 102 Date 30/06/2013

Reverse Charge : Yes / No	Date of Supply :
State : Uttar Pradesh / State Code : 09	Place of Supply :
Vehicle No.	G.R. No. : Date
Details of Recipient: Name: <u>Shree Shree Puri Paper PVT LTD</u> Address: <u>Bhopa Road Muzaffarnagar</u> State: <u>Uttar Pradesh</u> State Code: <u>09</u> PIN No: <u>09AAACB9178912R</u>	Details of Consignee : (Shipped to) Name: _____ Address: _____ State: _____ State Code: _____ GSTIN No: _____

Sr No.	DESCRIPTION OF GOODS	HSN Code (GST)	Qty./UOM	Rate	AMOUNT
1	Lifting of old and wastage material cleaning charges for one month	95413	1 month	280,000	280,000/-

Amount of Tax Subject to Reverse Charge	Total Taxable Amount	280,000/-
CGST Rs.	CGST @ 9 %	25,200/-
SGST Rs.	SGST @ 9 %	25,200/-
IGST Rs.	IGST @ %	
	GST CESS @ PMT	
	TCS @ %	
	Round Off (+/-)	
	Grand Total	330,400/-
	Reverse Charge	

Total Value in Words: Three lac thirty thousand four hundred only

are not responsible after goods booking  
 Invoice will not be taken back.  
 are subject to Muzaffarnagar Jurisdiction only.

For GMR CONTRACTORS  
Balraj Chandra  
 Partner

# TAX INVOICE

White for Recipient  
Pink for Transporter/Supplier  
Yellow for Suppliers

GSTIN: 09AAQFG5350D1ZB  
Service Tax No.: AAQFG5350DSD001  
PAN - AAQFG5350D

## GMR CONTRACTORS

Service Available: Agency Service, Business Auxiliary Service, All type of Coal Supply, Dhan Bhussi Chuka Supply  
Wooden Chips Supply, Earth Work, Transport of Goods by Road/ Goods Transport Agency Service and Work Contract Service  
141, Nagla Buzurg, P.S. Bhopa, Distt. Muzaffarnagar-251308, Mob.: 7351398022

Date 31/05/2022

Invoice No 99

Date of Supply:

Reverse Charge: Yes / No

Place of Supply:

State: Uttar Pradesh / State Code: 09

G.R. No.: \_\_\_\_\_ Date \_\_\_\_\_

Vehicle No. \_\_\_\_\_

Details of Consignee: (Shipped to)

Details of Recipient  
Name: Shree Prageswari Paper

Name \_\_\_\_\_

Address: Bhopa Road MZN - LTD

Address \_\_\_\_\_ State Code \_\_\_\_\_

State: U.P.

State \_\_\_\_\_

G No: 09AAACB9178R1ZR

GSTIN No. \_\_\_\_\_

Sr No.	DESCRIPTION OF GOODS	HSN Code (GST)	Qty./UOM	Rate	AMOUNT
1	Lifting of old and wastage materials cleaning charges for one month <u>11/05/22 to 31/05/22</u>	95413	1 month	28000/-	280,000/-
Total Taxable Amount					280000/-
CGST @ 9%					25200/-
SGST @ 9%					25200/-
IGST @ _____%					
GST CESS @ _____PMT					
TCS @ _____%					
Round Off (+/-)					
Grand Total					330400/-
Reverse Charge					

Amount of Tax Subject to Reverse Charge  
CGST Rs. \_\_\_\_\_ SGST Rs. \_\_\_\_\_ IGST Rs. \_\_\_\_\_

Total Value in Words: Three lac thirty thousand four hundred only

1. We are not responsible after goods booking.
  2. Goods once sold will not be taken back.
  3. All disputes subject to Muzaffarnagar Jurisdiction only.
- E 50E

For **GMR CONTRACTORS**  
*GMR CONTRACTORS*  
Partner

IN - 09AAQFG5350D12B  
 Service Tax No: AAQFG5350DSD001  
 PAN - AAQFG5350D

**TAX INVOICE**

White for Recipient  
 Pink for Transporter/Supplier  
 Yellow for Supplier

**GMR CONTRACTORS**

Service Available : Agency Service, Business Auxiliary Service, All type of Coal Supply, Dhan Bhussi Chilka Supply  
 Wooden Chips Supply, Earth Work, Transport of Goods by Road/Goods Transport Agency Service and Work Contract Service  
 141, Nagla Buzurg, P.S. Bhopa, Distt. Muzaffarnagar-251308, Mob.: 7351398022

Invoice No 88

Date 01/05/2022

Reverse Charge : Yes / No	Date of Supply :
State : Uttar Pradesh / State Code : 09	Place of Supply :
Vehicle No. :	G.R. No. : Date
Details of Recipient Name Shree Shageshwar Paper Mills Address Bhopa Road State U.P. State Code 09 GSTIN No. 09AAAC89178P1ZR	Details of Consignee : (Shipped to) Name Address State State Code GSTIN No.

Sr. No.	DESCRIPTION OF GOODS	HSN Code (GST)	Qty./UOM	Rate	AMOUNT
1	Lifting of old and wastage material Keening charges for one month 01/04/22 to 30/04/22 eg.	95413	1 month	289,000/-	289,000/-
Total Taxable Amount					289,000/-

Amount of Tax Subject to Reverse Charge	CGST @ 9 %	25200/-
CGST Rs.	SGST @ 9 %	25200/-
SGST Rs.	IGST @ %	
IGST Rs.	GST CESS @ PMT	
Total Value in Words : Three lac thirty thousand four hundred only	TCS @ %	
	Round Off (+/-)	
	Grand Total	330,400/-
	Reverse Charge	

- We are not responsible after goods booking.
  - Goods once sold will not be taken back.
  - All disputes subject to Muzaffarnagar Jurisdiction only.
- E. & O.E

For **GMR CONTRACTORS**  
  
 Partner

GSTIN - 09AAQFG5350D1ZB  
 Service Tax No.: AAQFG5350DSD001  
 PAN - AAQFG5350D

**TAX INVOICE**

White for Recipient  
 Pink for Transporter/Supplier  
 Yellow for Supplier

**GMR CONTRACTORS**

Services Available: Agency Service, Business Auxiliary Service, All type of Coal Supply, Dhan Bhussi Chika Supply, Wooden Chips Supply, Earth Work, Transport of Goods by Road/ Goods Transport Agency Service and Work Contract Service.  
 141, Nagla Buzurg, P.S. Bhopa, Distt. Muzaffarnagar-251308, Mob.: 7351398022

Invoice No. 995

Date 31/03/2022

State: Uttar Pradesh / State Code: 09	Date of Supply:
Vehicle No:	Place of Supply:
Details of Recipient: Name: Shree Bhageshwar Paper Pvt Ltd Address: Bhopa Road Muzaffarnagar State: (U.P.) State Code: 09 GSTIN No: 09AAACB9178P1ZR	Details of Consignee: (Shipped to) Name: _____ Address: _____ State: _____ State Code: _____ GSTIN No: _____

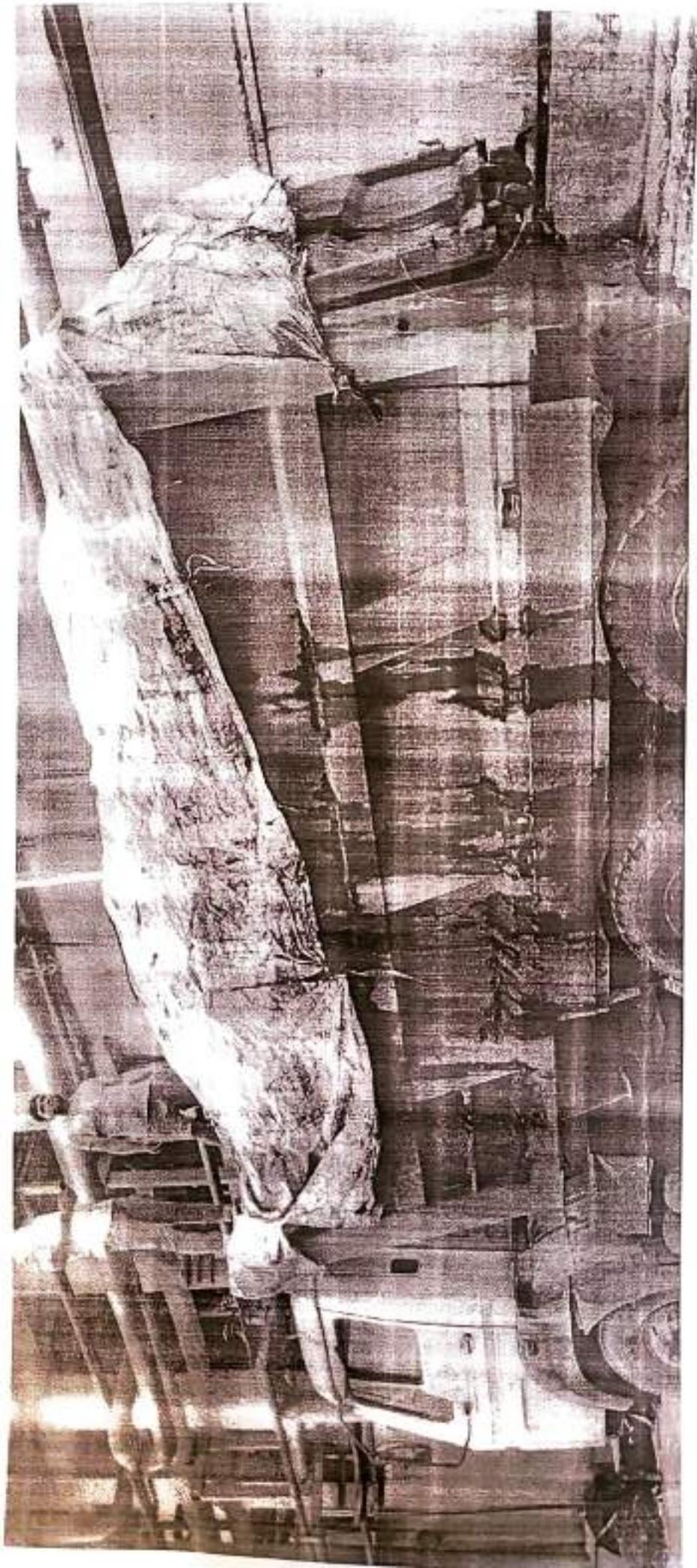
No.	DESCRIPTION OF GOODS	HSN Code (GST)	Qty/UOM	Rate	AMOUNT
1	Lifting of old and wastage materials cleaning charges for one month	95413	1 Month	280000	280000/-
Total Taxable Amount					280000/-

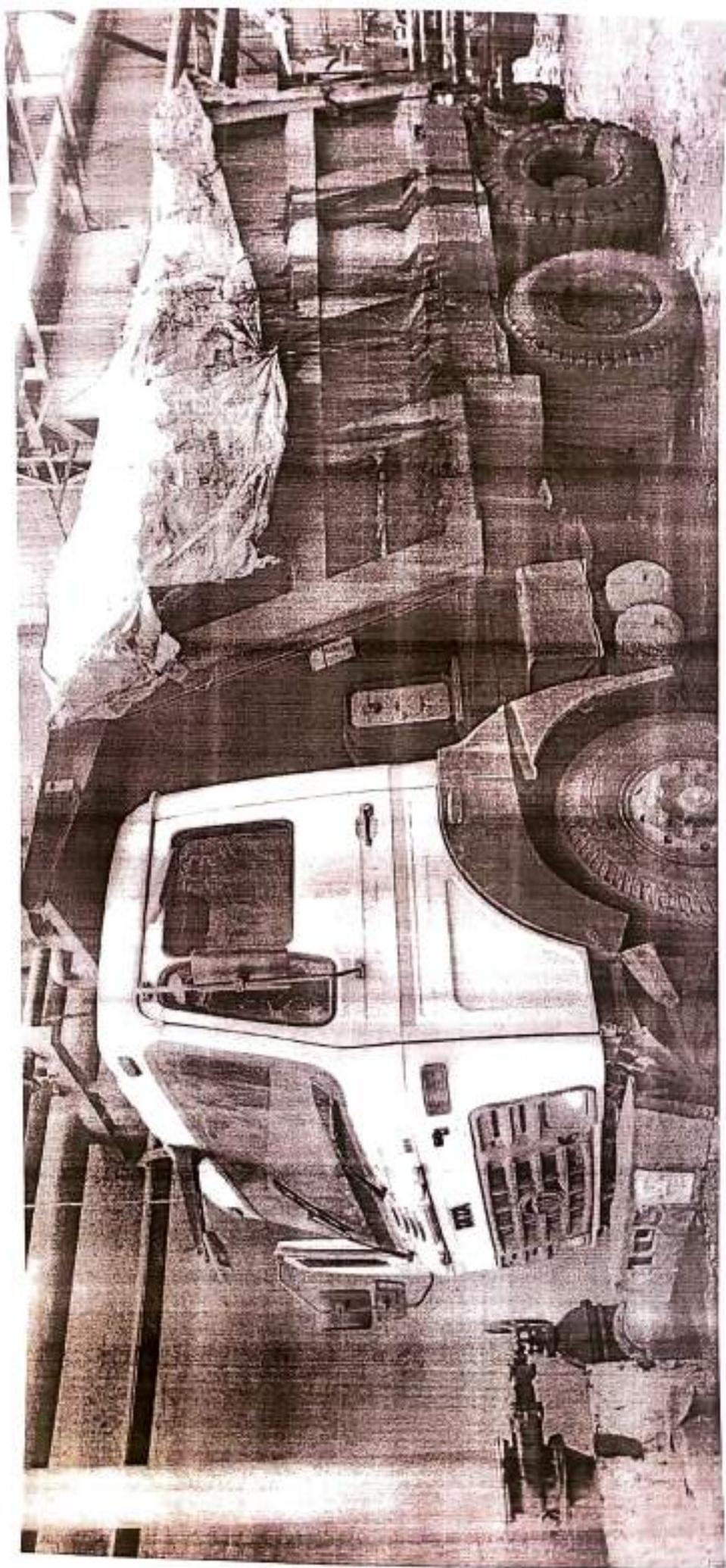
Amount of Tax Subject to Reverse Charge	CGST @ 9%	25200/-
CGST Rs.	SGST @ 9%	25200/-
SGST Rs.	IGST @ _____%	
IGST Rs.	GST CESS @ _____PMT	
Total Value in Words: Three lac thirty thousand four hundred only	TCS @ _____%	
	Round Off (+/-)	
	Grand Total	330400/-
	Reverse Charge	

- We are not responsible after goods booking.
  - Goods once sold will not be taken back.
  - All disputes subject to Muzaffarnagar Jurisdiction only.
- E.S.O.E

For GMR CONTRACTORS  
*(Signature)*

Anna







# SHEETALA WASTE MANAGEMENT PROJECT (SWMP)

An ISO 9001:2015 & 14001:2015 Certified Company  
www.sheelawaste.com

## MEMBERSHIP CERTIFICATE

This is to certify that

SHREE BHAGESHWARI PAPERS PVT. LTD.

9.0<sup>th</sup> KM, Bhopa Road,

Muzaffarnagar, U.P. - 251001

is a registered member of our CHW-TSDF at  
D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, Uttar Pradesh  
For Safe, Legal & Scientific Disposal of Hazardous Waste

Membership No.: SWMP/SKD/0170/22

Validity: 29 June, 2022 To 28 June, 2027

To verify validity of membership, call  
Sheetala Waste Management Project at  
Phone: 0120-2867001/002, +91-9643764441  
Email - sales@sheetalawaste.com

For Sheetala Waste Management Project  
Managing Director

Note: Membership is subjected to the Terms & Conditions of agreement and may be terminated by SWMP, upon non-payment of dues / service charges



सत्यमेव जयते

INDIA NON JUDICIAL  
Government of Uttar Pradesh

*Handwritten signature*

e-Stamp

Certificate No.	: IN-UP29405548438142U
Certificate Issued Date	: 29-Jun-2022 12:12 PM
Account Reference	: NEWIMPACC (SV)/ up14535804/ MUZAFFARNAGAR SADAR/ UP MJF
Unique Doc. Reference	: SUBIN-UPUP1453580450719127379932U
Purchased by	: SHREE BHAGESHWARI PAPERS PVT LTD BHOPA ROAD MZN
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	:
First Party	: SHREE BHAGESHWARI PAPERS PVT LTD BHOPA ROAD MZN
Second Party	: Not Applicable
Stamp Duty Paid By	: SHREE BHAGESHWARI PAPERS PVT LTD BHOPA ROAD MZN
Stamp Duty Amount(Rs.)	: 100 (One Hundred only)



Please write or type below this line

AGREEMENT

UP Agreement made on this Day 29<sup>th</sup> of JUNE, 2022 between M/s. Shree Bhageshwari Papers Pvt Ltd Unit-1 & 2 Company incorporated under Companies' Act, having its registered Office at 9.0<sup>th</sup> KM, BHOPA ROAD MUZAFFARNAGAR, DISTT-MUZAFFARNAGAR(UP),251001 and its plant located at 9.0<sup>th</sup> KM, BHOPA ROAD MUZAFFARNAGAR, DISTT-MUZAFFARNAGAR(UP),251001(hereinafter called as "FIRST PART") whose successors shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors and assigns of the First Part. SHREE BHAGESHWARI PAPERS PVT LTD BHOPA ROAD MZN

SUBHASH CHAND  
DISTT. NOTARY  
MUZAFFARNAGAR



29 JUN 2022

DIRECTOR

SUBHASH CHAND  
DISTT. NOTARY  
MUZAFFARNAGAR  
DISTT. NOTARY  
SUBHASH CHAND



AST-2011-2012  
... parameters for comprehensive analysis and process for disposal. However, the process details provided by FIRST PART shall be kept confidential and not disclosed to any third party without the First Part's prior consent.

- 7. FIRST PART shall provide comprehensive Laboratory Analysis Report from each type of Hazardous Waste for Finger Print Analysis.
  - a. In the event there are differences in the analysis results, FIRST PART shall send its samples to mutually agreed THIRD PARTY at their own cost. New Comprehensive Analysis Reports are provided by FIRST PART when there is a change in the Hazardous Waste composition, process or change in the product mix etc.
  - b. Reports must be provided to SECOND PART via Electronic mail as well as by courier speed post prior to scheduling pick-up of Hazardous Waste.

The comprehensive Laboratory Analysis Report shall determine the disposal pathway based on the Waste Characteristics and as per Waste Acceptance Criteria given to the FIRST PART and any other condition solution that would help in safe disposal of Hazardous Waste. Disposal Pathway is mutually agreed between FIRST PART and SECOND PART.

- 6. SECOND PART to fill, transport through authorized vehicles, treat, store and dispose of Hazardous Waste as per the guidelines prescribed by Pollution Control Board.
  - Upon receiving the request from FIRST PART, the SECOND PART shall plan and schedule lifting activities of the Hazardous Wastes from the premises of FIRST PART within two (2) business days.
    - a. FIRST PART shall keep ready the Hazardous Waste as per the mandate given to SECOND PART for collection, as it is a common facility entering to diverse wastes.
    - b. FIRST PART shall ensure that Hazardous Wastes must be packed in proper leak proof Bags/polythene Bags/suitable containers for its safe transportation.
    - c. FIRST PART will have to pay actual transport charges to SECOND PART, in case for any reason, the SECOND PART's Vehicle is sent back without giving the Hazardous Waste as per the request provided by FIRST PART.
    - d. FIRST PART can also send HW to SECOND PART's plant directly as per the mutual consent and agreement.

- 8. FIRST PART shall ensure that the above Hazardous Waste must be packed & labeled as per rules in proper containers/bags during transit to SECOND PART plant. Containers/Bags brought by FIRST PART shall be of Metallic/PVC/Leak proof Bags and kept at the storage place under cover.
  - a. Container/Bags' weight will also be added to the total weight of the material.
- 9. FIRST PART is responsible to segregate/store/accumulate/fill/load the Hazardous Waste in the container provided by FIRST PART in a neat and proper manner and so also, the container area should be accessible to SECOND PART's vehicle, to come and lift the Waste.
  - a. The SECOND PART/ Transporter reserves the right to reject lifting of Hazardous Waste spilled over the ground and container whose exteriors are soiled by Hazardous Waste spillage due to leakage or any other reason.

... PRIVATE LIMITED

*Devi*



SUBHASH CHAND  
DISTT. NOTARY  
MUZAFFARPUR, GA  
25/11/2011



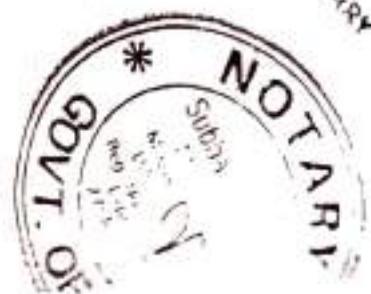
- 11. FIRST PART will provide manpower and Material Handling Equipment at its own cost to fill and seal containers at the FIRST PART premises.
- 12. SECOND PART shall indemnify and keep indemnified FIRST PART from all claims, damages, suits, and claims after taking out Hazardous Wastes from the premises of the First Part.
- 13. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules at any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain as the responsibility of FIRST PART.
- 14. The charges for collection, treatment, storage, and disposal facility will be applicable to FIRST PART SECOND PART as per Annexure - 1.
  - a. FIRST PART shall make payment for Waste Management Services to SECOND PART and cover all per User Charges and other terms and conditions as per payment terms outlined in Annexure - 1.
- 15. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force, the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued there under from time to time.
- 16. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance, observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

Therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows:-

This agreement is valid for Five Years from 29-06-2022 to 28-06-2027 and can be renewed thereafter on the revised terms and conditions as mutually agreed between the parties.

SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active authorization/consent to generate waste and operate the specified unit by relevant SPCB

- a. First Part states that it has valid unexpired Water Consent under Section 25-26 of the Water Act with Ref No. As Attached.
- b. First Part states that it has valid unexpired Air Consent under Section 21 of the Air Prevention Control of Pollution) act 1981 with Ref no. As Attached.



PRINTED  
*Seal*

SUBJECT



## ANNEXURE - I

### Waste Management & Handling Service Charge

Annexure is in continuation with Agreement signed between FIRST PART (M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1&2) and SECOND PART-SHEETALA WASTE MANAGEMENT PROJECT on 28<sup>th</sup> JUNE 2022.

First part will pay Rs. 20,000/- (Rupees Twenty Thousand Only) Plus 18% GST to second part towards Non-Refundable lifetime Membership Deposit charge which will be applicable from the date of signing of this agreement.

#### Category - A (Payable by Sheetala Waste Management Project)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP/HPL Rates
1.	Discarded Drums (220 Lit) PVC/MS	As Per Actual	Rs.400/- Per Drum
2.	Used Oil	As Per Actual	Rs.5000/- Per 1000 Lit
3.	E-Waste (Desktop, Laptop, Monitor, CPU, UPS, Industrial Battery, etc	As Per Actual	Rs 12 - Per Kg

- (i) Used Oil waste must comply with parameters as per Schedule V Part A of HW Rules, 1989.
- (ii) SECOND PART will only pay for fully drums of 220 litres capacity. Part filled drums will be free of charge.
- (iii) Quoted rates of discarded drums are exclusive of GST.

#### Category-B Disposal Charges (Payable by Shree Bhageshwari Papers Pvt Ltd)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP Rates in Rs. Per KG / Piece
1.	Incinerable: Cotton waste, Oil-Soaked cotton, paper, Hand gloves, Oily-Paint Sludge etc., Empty glue bottles, Expired and rejected medicines, Chemical Waste, expired Ink, Oily Sludges etc.	As Per Actual	Rs.15/-Per KG+GST(18%)
2.	Filter (Air/Oil)	As Per Actual	Rs.15/- Each+GST(18%)
3.	IT Waste (Printer, Mouse, Keyboard, LEDs, Scanners, Telephone etc.	As Per Actual	Rs.11/-Per KG+GST(18%)
4.	Empty Containers	As Per Actual	Rs.11/-Per KG+GST(18%)
5.	Transportation	-	As Per Actual

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED



SUBHASH CHANDRA

6.	Loading		In the scope of client
----	---------	--	------------------------

M/S SHREE BHAGESHWARI PAPERS PVT LTD UNIT - 1&2 can also send wastes directly to second part plant located at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203206

**PAYMENT TERMS:**

The Customer shall make Full Payment within 15 days

**TERMS & CONDITIONS**

- a) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover. Containers' weight will also be added in the weight of total Hazardous Waste/Non-Hazardous Waste and these are not on returnable basis.
- b) FIRST PART shall deliver their waste at SECOND PART unit at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203206 and/or A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. - 203208 at its own cost.
- c) Member have to ensure a lifting of minimum 250 kg waste in one time per quarter or Rs.-1500+GST 18% minimum charges whichever is higher.
- d) The transport charges are subject to revision if fuel prices are increased or decreased by Government.
- e) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.
- f) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.
- g) Payments shall be made through Cheque/NEFT/ RTGS.
- h) TAXES / LEVIES: - All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc., as applicable from time to time, will be payable by FIRST PART.
- i) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties.
- j) The material from FIRST PART to SECOND PART to be lifted by SECOND PART, FIRST PART will intimate SECOND PART when material is ready. SECOND PART will arrange for transportation & FIRST PART will bear the cost of transportation. Freight to be settled before lifting the material.
- k) The certificate is for life membership. No additional charges will be applicable for renewal of



SWMP Incineration Facility: D-26, UPSIDC Industrial Area, Near Ghazipur Road, Sikandrabad, Bulandshahr, U.P.  
 PERS PRIVATE LIMITED  
 SWMP (HPL) Refinery: A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P.

And

**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

Copy 1 (White)

To be forwarded by the Sender to the State Pollution Control Board after signing all the seven copies.

1. Sender's name and mailing address (including Phone No. and e-mail):		SHREE BHAGESHWARI PAPERS PRIVATE LIMITED 9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR-251001 (U.P.) E-MAIL: sbpp@mzn@gmail.com
2. Sender's Authorisation No. :		
3. Manifest Document No. :	0539	08/07/2022
4. Transporter's name and address: (including Phone No. and e-mail)	S. W. M. P	
5. Type of Vehicle :	(Truck/Tanker/Special Vehicle)	
6. Transporter's Registration No. :		
7. Vehicle Registration No. :	UP-14FT-2770	
8. Receiver's name and mailing address (including Phone No. and e-mail):		M/S SHEETALA WASTE MANAGEMENT PROJECT D-26, UPSIDC Industrial Area, Tehsil- Sikandrabad, District Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441, Email : swmp@sheetalawaste.com
9. Receiver's Authorisation No. :		13443/UPPCB/Bulandshahr(UPPCBRO)/HWM/ BULAND SHAHAR/2020 Dated : 08/01/2021-Valid up to 6-1-2024
10. Waste Description :	Waste Oil, Incode, Process Sludge etc.	
11. Total Quantity : No. of Containers :	S.S. Kg ..... m <sup>3</sup> or MT Incinerated ..... Nos.	
12. Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)	
13. Special handling instructions and additional information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.	
14. Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.	
	SHREE BHAGESHWARI PAPERS PRIVATE LIMITED  AUTH. SIGNATORY	
Name and stamp:	Signature:	Month Day Year 07 08 2022
15. Transporter acknowledgement of receipt of Special Waste Management Project Wastes. Name and stamp: (U.P.) - 203205 GSTIN-09ADSF57354L1Z2	Signature:	Month Day Year 07 08 2022
16. Receiver's certification for receipt of hazardous and other waste	Name and stamp:	Signature: Month Day Year



Works & Regd. Office :  
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 U.P. (INDIA)



0131-2468389, 2468390  
2468391



sbpp@mzn@gmail.com

**SHREE™  
BHAGESHWARI**  
PAPERS PRIVATE LIMITED



GSTIN: 09AAACB917  
CIN: U21012UP1996PTCO



08/07/22

M/S SHEETALA WASTE MANAGEMENT  
Project D-26, Upside Industrial area  
District Bulandshahr, UP - 203206

Dear sir,

This is waste material waste oil  
Grease Process Sludge, Plastic waste  
Not for Sale, No commercial value  
only for disposal. (weight - 565 kg)  
Material waste.

vehicle no → UP-10FT-2770

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED



AUTH. SIGNATORY

Receiving - Dwivedi

Thanks Regards.

08/07/2022

THE PAPER PEOPLE



Works & Regd. Office:  
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 U.P. (INDIA)



0131-2468389, 2468390  
2468391



sbpplmzn@gmail.com

FORM 10  
[See rule 19 (1)]

S. No. 0678

MANIFEST FOR HAZARDOUS AND OTHER WASTE

Copy 1 (White)

To be forwarded by the Sender to the State Pollution Control Board after signing all the seven copies.



9TH KM STONE, BHOPA ROAD,  
MUZAFFARNAGAR - 251001 (U.P.)  
E-MAIL : sbppmzn@gmail.com

1.	Sender's name and mailing address (including Phone No. and e-mail):	
2.	Sender's Authorisation No. :	
3.	Manifest Document No. :	0678 27/08/2022
4.	Transporter's name and address: (including Phone No. and e-mail)	S.W.M.P
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)
6.	Transporter's Registration No. :	
7.	Vehicle Registration No. :	UP-RT-8239
8.	Receiver's name and mailing address (including Phone No. and e-mail):	MIS SHEETALA WASTE MANAGEMENT PROJECT D- 26, UPSIDC Industrial Area, Tehsil- Sikandrabad, District Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441, Email : swmp@sheetalawaste.com
9.	Receiver's Authorisation No. :	13443/UPPCB/Bulandshahr(UPPCBRO)/HWM/ BULAND SHAHAR/2020 Dated : 08/01/2021-Valid up to 6-1-2026
10.	Waste Description :	Process Sludge 32.3 Hazardous Waste
11.	Total Quantity : No. of Containers :	160 Kg .....m <sup>3</sup> or MT .....Nos.
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13.	Special handling instructions and additional information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and stamp: Signature:		Month Day Year 08 27 2022
15.	Transporter acknowledgement of receipt of Waste Sheetala Waste Management Project Add. D-26, UPSIDC, Industries Area, Bulandshahr, Bulandshahr (U.P.) - 203206 GSTIN-09ADSFS7354L1Z2	Month Day Year 08 27 2022
Name and stamp: Signature:		Month Day Year 08 27 2022
16.	Receiver's certification for receipt of hazardous and other waste	Month Day Year [ ] [ ] [ ] [ ] [ ] [ ]
Name and stamp: Signature:		



9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 (INDIA)



2468391

**SHREE™  
BHAGESHWARI**  
PAPERS PRIVATE LIMITED



GSTIN: 09AAACB9178R1  
CIN: U21012UP1996PTC020



Dated 27-08-2022

To

M/s Sheetala Waste Management  
Project D-26, USIDC Industrial Area  
District Bulandshahar U.P. 203206

Subject: - NOT FOR SALE ONLY DISPOSAL PURPOSE

Dear Sir

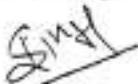
This is waste Material Waste (Plastic Waste, Sludge, and Rubber) Grease

Not for Sale and no commercial Value only for disposal (weight -160 kg)

Vehicle No. UP12T-8239

Thanking You

For Shree Bhageshwari Papers Pvt. Ltd Unit 1

  
Auth. Signatory



**THE PAPER PEOPLE**



Works & Regd. Office :  
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 U P (INDIA)



0131-2468389, 2468390  
2468391



sbpplmzn@gmail

ADITYA BIRLA



UltraTech

Ann-4

UTCL/AC/AFR/DC/SBPPL/SEP-22/01

Certificate of Material received for Co-processing

This is to certify that we have received the Plastic waste materials set out below, collected from "SHREE BHAGESHWARI PAPERS PRIVATE LTD." at our Aditya Cement Works, Chittaurgarh during the month Sep-22

Month	Type of Waste Material	Qty. Received (MT)
Sep-22	Plastic Waste	24 370

The vehicles wise receipt details are as below:

Sr. No	Received Date	Challan No	Net Qty. (MT)	Vehicle No.
1	29-09-2022	10	24 370	RJ06GC105
Total			24 370	

Authorized Signatory

ADITYA BIRLA

UltraTech

UTCL/AC/AFR/DC/SBPPL/JULY-22/01

Certificate of Material received for Co-processing

This is to certify that we have received the Plastic waste materials set out below, collected from "SHREE BHAGESHWARI PAPERS PRIVATE LIMITED" at our Aditya Cement Works, Chittaurgarh during the month JULY-22

Month	Type of Waste Material	Qty. Received (MT)
JULY-22	Plastic Waste	22.810

The vehicles wise receipt details are as below:

Sr. No	Received Date	Challan No	Net Qty. (MT)	Vehicle No
1	22-07-2022	7	22.810	RJS1GA1938
Total			22.810	

  
Authorized Signatory

UTCL/AC/AFR/DC/SBPPL /JUN 22/01

Certificate of Material received for Co-processing

This is to certify that we have received the Plastic waste materials set out below, collected from "SHREE BHAGESHWARI PAPERS PRIVATE LIMITED" at our Aditya Cement Works, Chittaurgarh during the month JUN-22

Month	Type of Waste Material	Qty. Received (MT)
JUN-22	Plastic Waste	44.470

The vehicles wise receipt details are as below:

Sr. No	Received Date	Challan No	Net Qty. (MT)	Vehicle No.
1	08-06-2022	5	21.480	RJ01CA0873
2	29-06-2022	6	22.990	RJ01CA7284
Total			44.470	---

 Authorized Signatory

Certificate of Material received for Co-processing

This is to certify that we have received the Plastic waste materials set out below as mentioned from "SHREE BHAGESHWARI PAPERS PRIVATE LTD." at our Aditya Cement Works, Chittaurgarh during the month May-22

Month	Type of Waste Material	Qty. Received (MT)
May-22	Plastic Waste	51.890

The vehicles wise receipt details are as below:

Sr. No	Received Date	Challan No	Net Qty. (MT)	Vehicle No.
1	08-05-2022	3	28.810	RJ06GC1091
2	11-05-2022	4	23.080	RJ01GA7264
Total			51.890	



Authorized Signatory

Certificate of Material received for Co-processing

This is to certify that we have received the Plastic waste materials set out below, collected from "SHREE BHAGESHWARI PAPERS PRIVATE LTD" at our Aditya Cement Works, Chittaurgarh during the month APR-22

Month	Type of Waste Material	Qty. Received (MT)
APR-22	Plastic Waste	44.200

The vehicles wise receipt details are as below:

Sr. No	Received Date	Challan No	Net Qty. (MT)	Vehicle No.
1	14-04-2022	1	23.360	RJDGGC1091
2	15-04-2022	2	20.840	RJDGGC1091
Total			44.200	

  
Authorized Signatory

ULTRATECH CEMENTS LIMITED  
Unit - Aditya Cement Works  
Bhilai, Jhansi, Chittaurgarh, Rajasthan, India  
www.ultratech.com

ULTRATECH CEMENTS LIMITED  
Aditya Cement Works  
Bhilai, Jhansi, Chittaurgarh, Rajasthan, India  
www.ultratech.com

ULTRATECH CEMENTS LIMITED  
Aditya Cement Works  
Bhilai, Jhansi, Chittaurgarh, Rajasthan, India  
www.ultratech.com



Note: Membership is subjected to the Terms & Conditions of agreement and may be terminated by SWMP, upon non-payment of dues / service charge.

to

The Regional officer

Uttar Pradesh Pollution Control Board,

Muzaffarnagar-251001

Sub: Point wise compliance to the Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent

Dear Sir,

Kindly refer to the above subject and our consent application no. 6162484 dated 30/12/2019 we wish to submit the point-wise compliance of the consent conditions as under -

1. We understand that the consent is granted for production capacity of 100 MT/day of kraft Paper using waste paper as raw material.
2. We shall take prior approval before making any modifications in product, raw materials, fuels, plant machinery etc.
3. Qty. Of maximum discharge shall remain less than 900 KLD for industrial treated effluent and less than 6 KLD for domestic effluent treated through septic tanks.
4. (a) The industrial & domestic effluents are kept separately and met in the final discharge drain after treatment. We have installed online flow meter for industrial effluent quantification at discharge point. There is no other kind of discharge being done through any means from the industry. Domestic effluent is also kept separate from storm water drains.  
(b) The industrial effluent is treated in full fledged ETP with tertiary treatment level and conforming the discharge standards as per EPA rules 1986.
5. We have made arrangements in the mill in such a way that all kind of floor washing, equipment washing, cooling tower bleed etc. Are collected in common collection tank and treated further as per scheme of treatment in ETP as per the norms prescribed in EPA 1986.
6. The analysis of the wastewater samples are followed as per IS standards of BIS.
7. We have obtained the ground water abstraction permission from UPGWA, Lucknow. All its conditions are being complied as per various provisions of authorities.
8. We are regularly submitting the Environmental statement report in Form-V annually.
9. We are complying various provisions of the EP Act, 1986 including their amendments time to time.
10. A well maintained green belt is available in the premises as per the guidelines.
11. OCEEMS is installed at final treated effluent discharge point since 2015 and its data is being transmitted to CPCB and UPPCB servers regularly.
12. Digital electromagnetic flow meters are installed on outlet line of bore well. The data is submitted to the board and its calibration certificate also submitted to the board.
13. We shall comply the conditions so that the closure directions will not be issued against the mill.
14. We shall abide by all the conditions given by respective courts, CPCB or SPCB.
15. We shall file the renewal application at least 7 months before expiry of current consent order.

**Specific Conditions -**

1. We shall maintain strict supervision on the fluctuations in operating parameters in ETP units.

2. We shall maintain the effluent discharge standards as notified by CPCB and as notified under EPA Act, 1986.
3. We shall ensure continuous & uninterrupted transmission of OCEEMS data to CPCB & SPCB servers.
4. Flow meter is already installed and its data is being monitored regularly.
5. Qualified staff is appointed to run the ETP and maintaining the online monitoring system.
6. We have obtained the permission from SGWA and informed the board about it.
7. We understand and will comply the same.
8. We shall submit the Environmental statement report as per provisions.
9. We have already implemented all the conditions of the "Charter for water recycling & pollution Prevention in Pulp & Paper Industries by CPCB. Its compliance report was also submitted to state & Central Board, respectively.
10. We have installed HD PTZ camera at suitable place and shared its user name & password with state board for online monitoring.
11. We understand that the consent is for Kraft paper production @ 100 TPD using 30 TPD agro pulp & 70 TPD waste paper pulp. Any changes in above shall be done only after taking prior permission from the state board.
12. We shall abide by all the conditions given by respective courts, CPCB or SPCB.
13. We shall submit the quarterly reports of treated effluent from NABL approved laboratory.
14. We shall comply all the conditions of the Air (Prevention & Control of Pollution) Act, 1974 and all other applicable rules under EPA, 1986.
15. We shall submit the audited balance sheet to the board.
16. A well maintained green belt is available in the premises as per the guidelines.

Sir, we hope that the above compliance conditions are sufficient for the consent order. We assure you that in future also, if there is any more directions issued to industry, we shall abide by that also.

Thanking you with regards

For Shri Bhageshwari Papers Pvt. Ltd. Unit I

*Suman Bansal*  
[Director]

10

The Regional officer

Uttar Pradesh Pollution Control Board,

Muraffarnagar-251001

Sub: Point-wise compliance to the Consent under Section 21/22 of The Air (Prevention and control of Pollution) Act, 1981 (as amended) for discharge of effluent

Dear Sir,

Kindly refer to the above subject and our consent application no. 6162484 dated 30/12/2019, we wish to submit the point-wise compliance of the consent conditions as under -

1. We understand that the consent is granted for production capacity of 100 MT/day of kraft paper using waste papras raw material.
2. We shall take prior approval before making any modifications in product, raw materials, fuels, plant machinery etc.
3. (a) The boiler is installed at its sister concern unit. The boiler is equipped with an Electro-Static Precipitator (ESP) to control the emission parameters.  
(b) The source of emission is boiler installed at its sister concern M/s Shri Bhageshwari Papers Pvt. Ltd. (Furnace Unit).  
(c) There is no stack that emanates the pollutants in air in this unit.
4. We are operating the industry in a manner that nearby area do not get polluted by industry operations. The fly ash from boiler in its sister concern is also disposed off in eco-friendly manner.
5. We do not have any other source of emission except those mentioned above.
6. Our sister concern is operating the boilers with proper APCS (ESP). The emission standards are as per EP Act, 1986.
7. We are regularly submitting the Environmental statement report in Form-V annually.
8. We shall abide by all the orders given by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble NGT and Hon'ble State courts, CPCB or SPCB.
9. We shall submit the monthly monitoring program of the stack & ambient air quality reports from NABL approved laboratory.
10. We shall comply with various provisions of Air (P&C of Pollution) Act, 1981, Water (P&C of Pollution Act, 1974 and EP Act, 1986 as amended from time to time.
11. We shall ensure continuous & uninterrupted data supply to the CPCB & SPCB.
12. We shall submit the audited balance sheet to the board.
13. We shall not use pet coke & furnace oil in compliance to directions given by Hon'ble Supreme Court.
14. We agree to use 20% bio-briquettes as fuel if the same is available to industry.
15. We shall obtain prior permission from the board for any addition of new emission generation source.
16. A well maintained green belt is available in the premises as per the guidelines.

17. We understand that if closure order is issued, this consent order will be suspended till all the conditions imposed by Hon'ble Courts, CPCB or SPCB will not be complied.
18. We shall abide by all the conditions given by respective courts, CPCB or SPCB.

We shall file the renewal application atleast 2 months before expiry of current consent order.

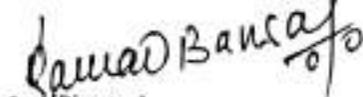
Specific Conditions –

1. We are operating the industry in a manner that nearby area do not get polluted by industry operations. The fly ash from boiler in its sister concern is also disposed off in eco-friendly manner.
2. We do not have any other source of emission except those mentioned above.
3. Our sister concern is operating the boilers with proper APCS (ESP). The emission standards are as per EP Act, 1986.
4. We are regularly submitting the Environmental statement report in Form-V annually.
5. We understand that the consent is for Kraft paper production @ 100 TPD using 30 TPD agro pulp & 70 TPD waste paper pulp. Any changes in above shall be done only after taking prior permission from the state board.
6. OCEMS is installed as per directions of the CPCB on the boiler stack.
7. We shall submit the air quality report from NABL approved lab within a month.
8. We shall abide by all the conditions given by respective courts, CPCB or SPCB.
9. We shall submit the quarterly reports of treated effluent from NABL approved laboratory.
10. We shall comply with various provisions of Air (P&C of Pollution) Act, 1981, Water (P&C of Pollution Act, 1974 and EP Act, 1986 as amended from time to time.
11. We shall not use pet coke & furnace oil in compliance to directions given by Hon'ble Supreme Court.
12. We have already implemented all the conditions of the "Charter for water recycling & pollution Prevention in Pulp & Paper Industries by CPCB. Its compliance report was also submitted to state & Central Board, respectively.
13. We understand that if closure order is issued, this consent order will be suspended till all the conditions imposed by Hon'ble Courts, CPCB or SPCB will not be complied.
14. We shall submit the audited balance sheet to the board.
15. We agree to use 20% bio-briquettes as fuel if the same is available to industry.
16. We shall obtain prior permission from the board for any addition of new emission generation source.
17. A well maintained green belt is available in the premises as per the guidelines.

Sir, we hope that the above compliance conditions are sufficient for the consent order. We assure you that in future also, if there is any more directions issued to industry, we shall abide by that also.

Thanking you with regards

For Shri Bhageshwari Papers Pvt. Ltd. Unit I

  
[Director]

The Regional officer

Uttar Pradesh Pollution Control Board,

Muzaffarnagar 251001

Sub: Point wise compliance to the Authorization issued under the provisions of Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.

Dear Sir,

Kindly refer to the above subject and our authorization no. 346/C3/Haz-226 dated 06/10/2017, we wish to submit the point-wise compliance of the consent conditions as under -

1. We shall comply with the provisions of the Environment (Protection) Act, 1986 and the Rules, made there under.
2. We shall produce the records and authorization during inspection by an officer of the board.
3. We shall not rent, lend, sell, transfer or otherwise transport hazardous or other wastes permitted in this authorization.
4. We shall take prior permission before making any changes in personnel, equipment or working conditions.
5. We shall implement the ERP for the hazardous & other wastes as per the guidelines and submit a copy of the report to the board.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty".
7. We shall take the local pollution control board office in confidence before closing down the facility.
8. We shall ensure the insurance during transit of hazardous waste to recycling/ disposal facility.
9. The hazardous waste for which authorization is taken is domestic and not imported.
10. We are practicing the sorting of each hazardous waste and collect them at different places for each of them.
11. We are not importing/ exporting the hazardous waste, hence, it is not applicable to us.
12. We shall file the renewal application at least 2 months before expiry of current authorization.
13. We shall abide by any conditions/ order/ rules laid by Mo EF & CC and CPCB in future.
14. We shall submit the reports as per specified time period in authorization.

**Specific Conditions -**

1. The wastes are collected in leak proof containers & bags, marked duly on them and stored in an isolated area, covered & fenced.
2. We ensure that nearby water, air & land do not get contaminated with hazardous wastes.
3. We shall apply for the authorization well in advance as per the ruling of Supreme Court.
4. We shall file the returns in Form-4 and records will be maintained in Form-3 as well.

5. We shall record accidents in Form-H and will be reported to SPCB, in case of any eventuality and take action as per FRP procedure.
6. We have taken the ownership from Smetala waste Management Project of TSDF facility to dispose of the hazardous waste as per requirement of the rules.
7. We shall not take any kind of wastes from unauthorized persons/ agency in our designated area. The hazardous waste we maintain is transferred to authorized person only.

Sir, we hope that the above compliance conditions are sufficient for the consent order. We assure you that in future also, if there is any more directions issued to industry, we shall abide by that also.

Thanking you with regards

For Shri Bhageshwari Papers Pvt. Ltd. Unit I

*Sanjay Bansal*

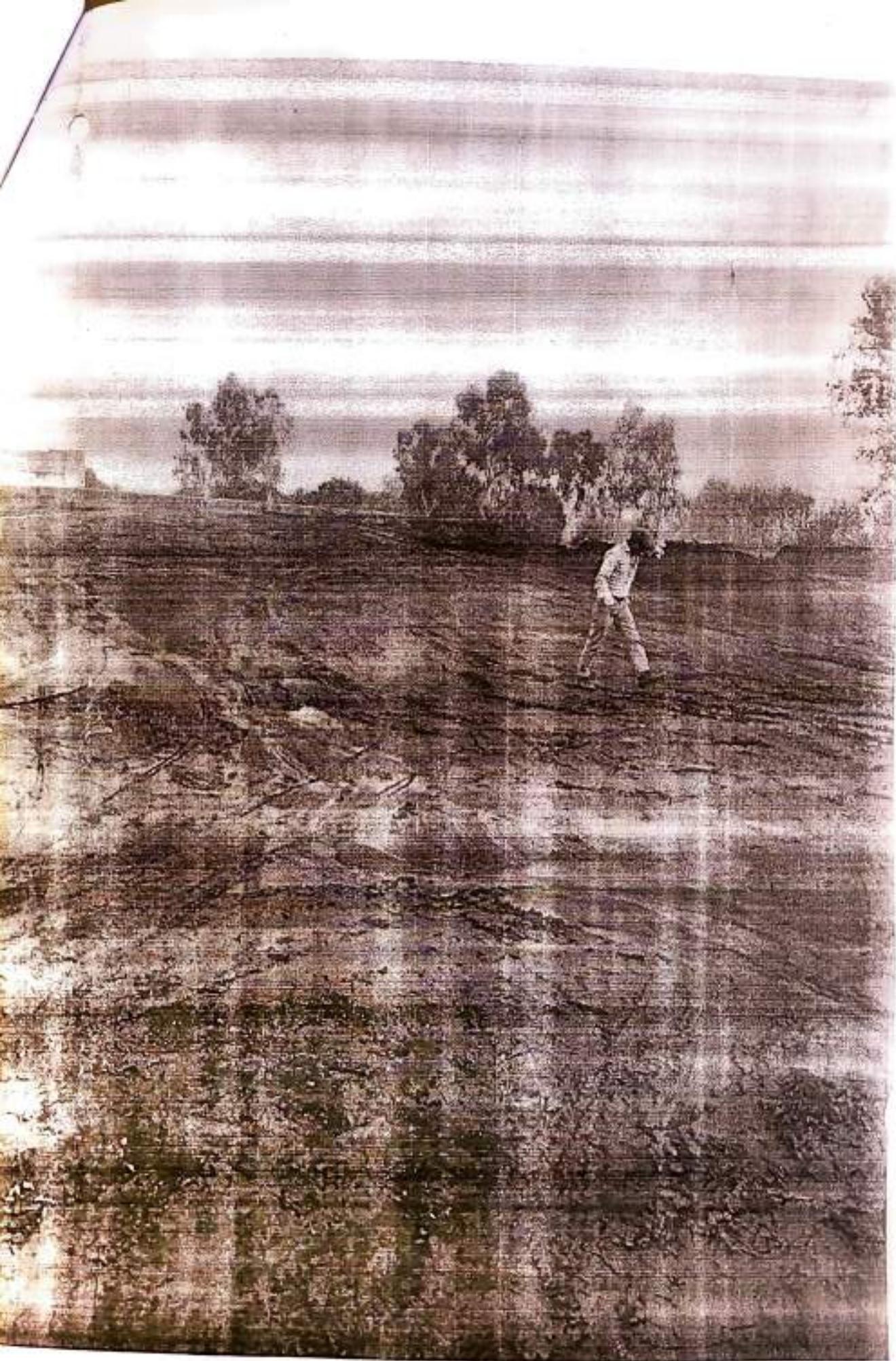
[Director]

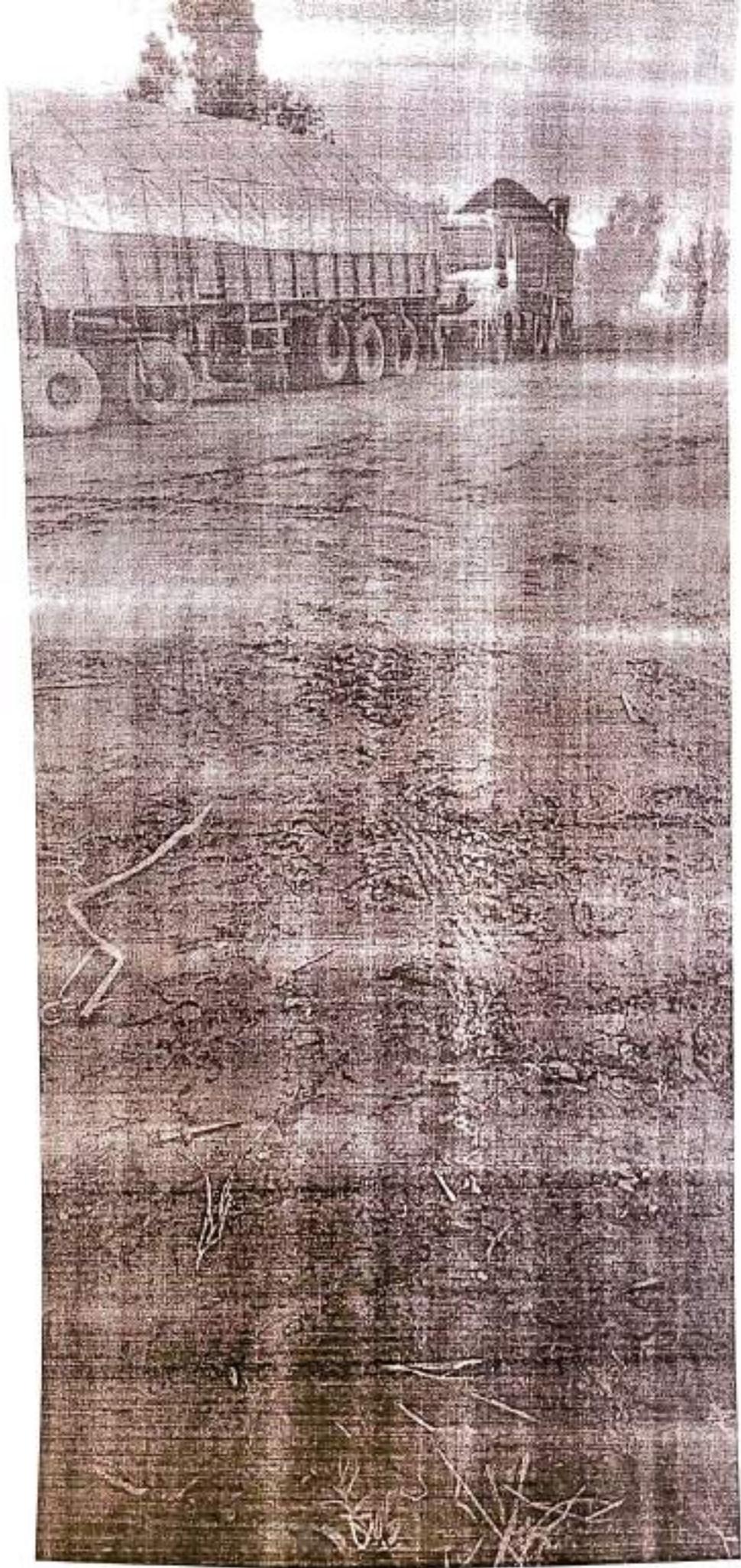


Ann-6













MOC Application Form



## GROUND WATER DEPARTMENT

(Namami Gange &amp; Rural Water Supply Department)

Ministry of Jal Shakti  
Government of Uttar Pradesh

## Form B (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)

VALID UP TO :

Registration No.: 202107000241

Name of the Owner	DIVESH BANSAL	Application Form Serial No.	MZFN0721RIN0036
Address of the Applicant	9th Km Stone , Bhoga Road , Muzaffarnagar	Specimen Signature	
Date of Submission	10/07/2021	Company Address	9th Km Stone, Bhoga Road, Muzaffarnagar
Company Name	M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT -2		

NOC Issued By:

अनापत्ति प्रमाण पत्र (द्वारा निर्गत)

Central Ground Water Authority  
केन्द्रीय भूगर्भ जल प्राधिकरण

Yes

Certificate Number  
प्रमाणपत्र संख्या

CGWA/NOC/IND/DRIG/2016/4142

Issue Date  
निर्गत तिथि

25/09/2018

Expiry Date  
अवधि तिथि

24/09/2020

Ground Water Department Uttar Pradesh  
भूगर्भ जल विभाग उत्तर प्रदेश सरकार

No

## Location Particulars

District	Muzaffar Nagar	Block	MUZAFFARNAGAR
Plot No./Khasta No.	9th Km Stone, Bhoga Road, Muzaffarnagar	Municipality/Corporation	Yes
Ward No./Holding No.			251001

## Particular of the Existing Well and Pumping Device

Date of Construction/Sinking of the Well	09/05/2009		
Type of Well	Tube Well/Boring	Depth of the Well (in meter)	180.00
Purpose of well	Industrial	Assembly Size/(For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	125.00
Date of Energization (In Case of Electric Pump)		15/05/2009	
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.)	125.00	Maximum Allowable Running Hours Per Day:	16.00
Maximum Allowable Annual Extraction of Ground Water:			434000



## GROUND WATER DEPARTMENT

(Namami Gange & Rural Water Supply Department)

Ministry of Jal Shakti

Government of Uttar Pradesh

Form B (E)

[See rules 15(2)]

(RENEWAL OF AUTHORIZATION/ NO-OBJECTION CERTIFICATE FOR SINKING OF NEW WELL FOR INDUSTRIAL/ COMMERCIAL/ INFRASTRUCTURAL OR BULK USER OF GROUND WATER)  
VALID UP TO :

Registration No.: 202107000241

Name of the Owner	DIVESH BANSAL	Application Form Serial No.	MZFN0721RIN0306
Address of the Applicant	8th Km Stone, Bhopa Road, Muzaffarnagar	Specimen Signature	
Date of Submission	10/07/2021	Company Address	2th Km Stone, Bhopa Road, Muzaffarnagar
Company Name	M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT - 2		
NOC issued By: अनापत्ति प्रमाण पत्र (द्वारा निर्गत)			
Central Ground Water Authority केन्द्रीय भूजल प्राधिकरण			Yes
Certificate Number प्रमाणपत्र संख्या	CGW/IND/IND/CRIG/2018/4142	Issue Date प्रतिष्ठित तिथि	25/09/2018
Expiry Date अवधि तिथि	24/09/2020		
Ground Water Department Uttar Pradesh भूजल विभाग उत्तर प्रदेश सरकार			No
<b>Location Particulars</b>			
District	Muzaffarnagar	Block	MUZAFFARNAGAR
Plot No./Khasra No.	8th Km Stone, Bhopa Road, Muzaffarnagar	Municipality/Corporation	Yes
Ward No./Holding No.			251001
<b>Particular of the Existing Well and Pumping Device</b>			
Date of Construction/Sinking of the Well	08/05/2009		
Type of Well	Tube Well/Boring	Depth of the Well (In meter)	190.00
Purpose of well	Industrial	Assembly Size (For Tube Well)	
Strainer Position (For Tube Well)			
Type of Pump Used	Submersible	H.P. of the Pump	25.00
Operational Device	Electric Motor	Rate of Withdrawal (m <sup>3</sup> /hr.)	125.00
Date of Energization (In Case of Electric Pump)			16/06/2009
Maximum Allowable Rate of Withdrawal (m <sup>3</sup> /hr.)	125.00	Maximum Allowable Running Hours Per Day:	16.00
Maximum Allowable Annual Extraction of Ground Water:			434000

## U.P. Pollution Control Board

## CONSENT ORDER

Ref No. -  
68530/U PPCB/MuzaffarNagar(UPPCBRO)/CTO/  
water/MUZAFFARNAGAR/2019

Dated : 30/12/2019

To ,

Shri DIVESH BANSAL  
M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2  
9th Km Stone , Bhopa Road , Muzaffarnagar, MUZAFFAR NAGAR, 251001  
MUZAFFARNAGAR

Sub : Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent to M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2

Reference Application No :6162720

Dated :30/12/2019

1. For disposal of effluent into water body or drain or land under The Water (Prevention and control of Pollution) Act, 1974 as amended (here in after referred as the act ) M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2 is hereby authorized by the board for discharge of their industrial effluent generated through ETP for irrigation/river through drain and disposal of domestic effluent through septic tank/soak pit subject to general and special conditions mentioned in the annexure , in reference to their foresaid application .
  2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
  3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974 as amended .
- This consent is being issued with the permission of competent authority .

Nishi  
Kumar  
Chauhan  
Digitally signed by Nishi Kumar Chauhan  
Date: 2019.12.30  
12:23:44 +05'30'

For and on behalf of U.P. Pollution Control Board

CEO  
C-3.

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

Nishi  
Kumar  
Chauhan  
Digitally signed by Nishi Kumar Chauhan  
Date: 2019.12.30  
12:23:44 +05'30'

CEO  
C-3.

**U.P. POLLUTION CONTROL BOARD, LUCKNOW**

Annexure to Consent issued to M/s.SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2 vide

Consent Order No. 6162720/ Water

Dated : 30/12/2019

**CONDITIONS OF CONSENT**

1. This consent is valid for the approved production capacity of Writing and Printing Paper-100 MT/Day using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
3. The quantity of maximum daily effluent discharge should not be more than the following :

S.No	Kind of Effluent	Effluent Discharge Details	
		Maximum daily discharge,KL/day	Treatment facility and discharge point
1	Domestic	8 KLD	Septic Tank
2	Industrial	1800 KLD	ETP

4. Arrangement should be made for collection of water used in process and domestic effluent separately in closed water supply system. The treated domestic and industrial effluent if discharged outside the premises, if meets at the end of final discharge point, arrangement should be made for measurement of effluent and for collecting its sample. Except the effluent informed in the application for consent no other effluent should enter in the said arrangements for collection of effluent. It should also be ensured that domestic effluent should not be discharged in storm water drain.
- 4(a) The domestic effluent should be treated in treatment plant so that the should be in conformity with the following norms dated treated effluent.

S.No	Domestic Effluent	
	Parameter	Standard
1	Quantity of Discharge	8 KLD

- 4(b) The industrial effluent should be treated in treatment plant so that the treated effluent should be in conformity with the following norms.

S.No	Industrial Effluent	
	Parameter	Standard
1	Total Suspended Solids	As per Board Norms
2	BOD	As per Board Norms
3	COD	As per Board Norms
4	Oil & Grease	As per Board Norms
5	Quantity of Discharge	1800 KLD

5. Effluent generated in all the processes, bleed water, cooling effluent and the effluent generated from washing of floor and equipments etc should be treated before its disposal with treated industrial effluent so that it should be according to the norms prescribed under The Environment (Protection) Act,1986 or otherwise mandatory.
6. The method for collecting industrial and domestic effluent and its analysis should be as per legal Indian standards and its subsequent amendments/standards prescribed under The Environment (Protection) Act, 1986.
7. The industry will have to ensure compliance of the permission from the CGWA before ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
8. The industry shall submit Environmental Statement in prescribed form V rule no.14 of E.P Rules 1986.

9. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
10. Minimum 33% of the land on which unit is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16/05/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf).
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB.
12. Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized. The unit will ensure facility to transmit data to CPCB server and submit a regular calibration certificate of Electro Magnetic Flow meter to the Board.
13. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.
14. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time.

#### **Specific Conditions:**

- 1-The unit shall maintain strict supervision on fluctuations in operating parameters with respect to each treatment unit of the Effluent treatment plant.
- 2-In compliance of the Central Pollution Control Board letter no. F. No. B-190193/WQM-II/CPCB/P&P/ 14212 dated 08/12/2017, the industry will follow the Effluent discharge standards as notified under the Environment (Protection) Rules, 1986 and only the treated effluent meeting the effluent discharge norms notified under the Environment (Protection) Rules, 1986 is allowed to discharge.
- 3-The unit will not use agro based raw materials in the production process.
- 4-The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the SPCB and CPCB server.
- 5-Flow meter to be installed in all water abstraction points and usage of fresh water to be minimized.
- 6-The unit shall ensure deployment of qualified manpower to step up self monitoring mechanism on 24 x 7 basis.
- 7-The industry will have to ensure permission from the CGWA for ground water extraction and it will be the responsibility of the industry to comply with the various conditions of the permission taken.
- 8-If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 9-Industry shall submit Environmental Statement in prescribed form V as per rule no.14 of E.P. Rules 1986.
- 10-Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 11-Industry shall install at sufficient height from the ground level Open to Network HD PTZ rotation Camera at the Inlet, Aeration tank, Secondary Clarifier and outlet of Effluent treatment plants for On Line Monitoring and its URL and password shall be provided to the UPPCB control room.
- 12-This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel/ Plant machinery failing which consent would be deemed void.
- 13-Industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 14-Industry shall submit quarterly monitoring reports of treated effluent from a certified/ approved laboratory under E.P. Act 1986.
- 15-Industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
- 16-The unit shall submit the audited balance sheet for the current year.
- 17-Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16/05/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf).

U.P. Pollution Control Board

CONSENT ORDER

Ref No. -  
68531/UPPCB/MuzaffarNagar(UPPCBRO)/CTO/air/MUZAFFARNA  
GAR/2019

Dated : 30/12/2019

To ,

Shri DIVESH BANSAL  
M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2  
9th Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001  
MUZAFFARNAGAR

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended)  
to M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2

Reference Application No. 6162735

Dated : 30/12/2019

1. With reference to the application for consent for emission of air pollutants from the plant of M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 01/01/2020 to 31/12/2024 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.  
This consent is being issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board

CEO  
C-3.

Enclosed : As above  
(condition of consent):

Copy to: Regional Officer, U.P. Pollution Control Board, Muzaffarnagar.

CEO  
C-3.

**U.P. Pollution Control Board**

Dated : 30/12/2019

**CONDITIONS OF CONSENT**

1. This consent is valid only for the approved production capacity of Writing and Printing Paper-100 MT/Day using Waste Paper as main raw material.
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a). The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.
- 3(b). Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	Common Captive Power Plant for Both Units (Shree Bhageshwari Paper Furnace unit)			Particulate Matter	

- 3(c). The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

1. The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. is disposed in eco friendly manner .
5. Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board .
6. The industry should ensure the operation of the air pollution control system (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
7. The industry shall submit Environmental Statement in prescribed format as per rule no.14 as per E.P Rules 1986 .
8. The industry shall abide by orders / directions issued by Hon'ble Supreme court Hon'ble High Court, Hon'ble National Green tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time .
9. Industry shall submit monthly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986 .
10. The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986.
11. The industry will ensure the continuous and uninterrupted data supply from the OCEEMS to the CPCB and SPCB .
12. The unit shall submit audited balance sheet for the current year and the details of fees deposited during last three years within a month failing which consent would be deemed void.
13. The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order .

14. The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability .
15. The industry shall obtain prior consents in the event,of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
16. Minimum 33% of the land on which industry is established will be covered and properly maintained by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H-16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf) .
17. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order .
18. Industry shall abide by the directions given by Hon'ble Court, Central Pollution Control Board and UPPCB for protection and safe guard of environment from time to time .

#### **Specific Conditions:**

- 1.The industry should be operated in such a manner that it does not adversely affect the environment and the solid waste generated such as ash etc. be disposed in eco friendly manner.
- 2.Any source of emission other than that mentioned in the Air consent seeking application will not be permitted by the Board.
- 3.The industry should ensure the operation of the Air Pollution Control System (APCS) in such a manner that the air emission conforms with the standards prescribed under the E.P Act 1986 as amended.
- 4.The industry shall submit Environmental Statement in prescribed format in Form V of rule-14 of E.P Rules 1986.
- 5.The dyeing, bleaching and deinking process are not allowed in the production process of the unit. The unit will not use agro based raw materials in the production process
- 6.This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/process /fuel / plant machinery failing which consent would be deemed void.
7. Industry shall install OCEMS on stack as per the direction of CPCB.
- 8.Industry shall submit the stack monitoring report from approved laboratory to the Board quarterly of its sister units where the boiler has been installed.
- 9.The industry shall abide by orders / directions issued by Hon'ble Supreme Court Hon'ble High Court, Hon'ble National Green Tribunal, Central Pollution Control Board and U.P Pollution Control Board for protection and safe guard of environment from time to time.
- 10.The industry shall submit quarterly monitoring reports of all stacks and ambient air quality from a certified / approved laboratory under E.P. Act 1986.
- 11.The industry shall comply with various provisions of Air (Prevention and Control of Pollution) Act 1981 as amended, Water (Prevention and Control of Pollution) Act 1974 as amended and all other applicable rules notified under E.P. Act 1986 and the various orders issued by the MOEF&CC, CPCB and SPCB in time to time .
- 12.The use of Pet coke and Furnace oil as a fuel in the factory is restricted in compliance of the Hon'ble Supreme court order till further direction.
- 13.Unit must ensure strict time bound compliance of suggestion / recommendation of "Charter for Water Recycling & Pollution Prevention in Pulp & Paper Industries" formulated by CPCB.
- 14.If the CPCB or UPPCB issues the Closure order against the industry this consent order stands automatically suspended for that period.
- 15.The unit shall submit the audited balance sheet for the current year.
- 16.The Industry will use minimum 20% Bio Briquette as fuel in the Boiler depending upon its availability.
- 17.The industry shall obtain prior consents in the event of any addition of new emission generation sources such as- Boiler/ Furnace/ Heaters/ D.G. Sets or alteration of existing emission sources in accordance with section- 21/22 of air Act 1981 (as amended respectively).
18. Minimum 33% of the land on which industry is established will be covered by the plantation of tall trees of suitable species as per the guidelines set up by the Board vide its Office Order no.H16405/220/2018/02 dt. 16/02/2018. The copy of this guideline is available at URL [http://www.uppcb.com/pdf/Green-Belt-Guide\\_160218.pdf](http://www.uppcb.com/pdf/Green-Belt-Guide_160218.pdf).



**UTTAR PRADESH POLLUTION CONTROL BOARD**

TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831 Fax:0522-2720764 Email: info@uppcb.com Website: www.uppcb.com

Ref. No : 18244/UPPCB/MuzaffarNagar(UPPCBRO)/HWM/MUZAFFARNAGAR/2022

Dated :19/09/2022

M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2  
9th Km Stone , Bhopa Road , Muzaffarnagar,MUZAFFAR NAGAR,251001  
Tehsil :MuzaffarNagar  
District :MUZAFFARNAGAR

Sub :- Authorisation issued under the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016

1. Number of authorization and date of issue 18244 and 19/09/2022 .
2. Reference of application (No. and date) 17583143 and 26/08/2022 .
3. Mr DIVESH BANSAL of M/s SHREE BHAGESHWARI PAPERS PVT LTD UNIT 2 is hereby granted an authorization based on the enclosed signed inspection report for generation, collection, utilization, storage and disposal or any other use of hazardous or other wastes or both on the premises situated at 9th Km Stone , Bhopa Road , Muzaffarnagar .

**Details of Authorisation**

S No.	Category of Hazardous Waste as per the Schedules I,II and III of these rules	Authorised mode of disposal or recycling or utilization or co-processing, etc.	Quantity(ton/annum)
1	CATEGORY 5.1 AS PER SCHEDULE I (Used Or Spent Oil)	THROUGH TSDF	0.150 MT/ANNUM
2	CATEGORY 33.1 AS PER SCHEDULE I (Empty Barrels/Containers /Liners Contaminated With Hazardous Chemicals /Wastes)	THROUGH TSDF	0.80 MT/Annum
3	CATEGORY 33.2 AS PER SCHEDULE I (Contaminated Cotton Rags Or Other Cleaning Materials)	THROUGH TSDF	0.10 MT/ANNUM

1. The authorization shall be valid for a period of 13/09/2027 from the date of issue of this letter .
2. The authorization is subject to the following general and specific conditions (please specify any conditions that need to be imposed over and above general conditions, if any) .

**A General Conditions of Authorization -**

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under .
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Board .

RAKESH KUMAR TYAGI

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Date: 2022.09.28 10:36:49 +05'30'

3. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorization .
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorisation .
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time .
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty .
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility .
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation .
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained .
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorisation .
11. The importer or exporter shall bear the cost of Import or export and mitigation of damages if any
12. An application for the renewal of an authorisation shall be made as laid down under these Rules .
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Changes or Central Pollution Control Board from time to time .
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year .
15. The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

## **B Specific Conditions of Authorization**

1- The unit will submit the proof of depositing the requisite processing fees of application in a month otherwise this authorization will stand automatically cancelled.

2- The wastes must be safely collected in leak proof containers and shall be duly marked in a manner suitable for handling, storage and transport and the packaging shall be easily visible and be able to withstand physical conditions and climatic factors. All hazardous waste containers/bags shall be provided with a general label as given in Form 8. The storage area should be at an isolated spot in the premises and must be fenced, covered and duly marked.

3- The authorized person/agency shall ensure that no adverse impact on the air, soil and water including groundwater takes place due to activities for which authorization has been requested.

4- Comprehensive safety measures must be followed in handling of wastes and the staff must be properly trained.

5- It is brought to your notice that as per the order dated 14.11.2003 passed by the Hon'ble Supreme Court in W.P. (c) 657 of 1995, no industry covered under Hazardous Waste (Management and

Handling) Rules, 1989 (as amended) shall be allowed to operate without valid authorisation. It is also provided in the same order that industries which are not complying with the conditions shall not be allowed to operate. Hence in case you fail to apply for authorisation before its expiry or fails to comply with conditions of the earlier authorisation issued to you, closure order shall be issued against your industry without any further notice.

6- The applicant must file returns on prescribed Form 4 along with a compliance report of this letter. You should also maintain records on Form-3 and present it to Board's inspecting officials.

7- In case of occurrence of an accident, complete details on Form-11 must be sent to U.P. Pollution Control Board at the earliest along with details of mitigative and remedial measures taken.

8- It is also the mandatory duty of the occupier of industry as well as operator of a facility to develop suitable waste treatment and disposal facility and the design of the facility must be approved by the Board. Details along with the project report must be sent in this regard within fifteen days of receipt of this letter, otherwise the industry shall become member of a common TSDF and the industry shall start sending the Hazardous waste already stored along with the Hazardous waste generated at present at this TSDF. The proof of valid membership of TSDF along with proof of disposal of hazardous waste to TSDF shall be sent to U.P. Pollution Control Board within three months.

9- The authorised person shall not receive, collect, or store any hazardous waste from any unauthorised occupier or generator of hazardous wastes. In case any hazardous wastes is sold to any other reprocessing unit it must be ensured that such unit is fully complying with environmental requirements and has a valid authorisation of the Board.

10- In no case any hazardous wastes shall be disposed off on land, in any drain or stream. All spillages of hazardous chemicals, used containers of hazardous chemicals such as flammable, corrosive, explosive and toxic nature must be safely collected and stored. Non-compatible wastes must be suitably and safely handled.

11- Proposal regarding waste minimization and reuse of wastes must be sent. Details of any recovery/ reuse system must be sent within two months.

12- It is within the powers and functions of the U.P. Pollution Control Board to suspend/ cancel the authorization issued under the Rule- 6(2) of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.

13- The stored waste shall not be taken out of the storage area except with the written permission of the State Pollution Control Board in this regard.

14- You are directed to display online data outside the main factory gate with regards to quantity and nature of hazardous chemicals being handled in the plant including waste water and air emissions and solid hazardous waste generated within the factory premises. Necessary compliance should be sent within fifteen days of receipt of this letter.

15- It is the mandatory duty of the authorised person to comply with the guideline for transportation of hazardous waste in accordance with Rule 18 of The Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016. Guidelines in this regard have been issued by Central

Pollution Control Board from time to time.

- 16- You are directed to provide the complete details regarding the quantity of hazardous waste stored in the factory premises within a month.
- 17- You are directed to provide all hazardous waste generated in the factory to any TSDF operating in the state for the treatment and disposal and send the compliance report to the U.P. Pollution Control Board at the earliest.
- 18- Status report of hazardous waste stored in premises available storage capacity and future action plan for permanent safe disposal of hazardous waste shall be submitted within one month.
- 19- Ground water monitoring report of premises shall be submitted within one month.
- 20- Industry will follow the various provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 21- The authorised actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorisation.
- 22- Unit must submit waste generation and disposal balance for last 2 years along with copies of log book and manifest (form 10) within 7 days of issuing this certificate.
- 23- Unit must submit point wise compliance report of CTO and point wise compliance of last issued HWA certificate within 7 days of issuing this certificate.

( Authorized Signatory )

**RAKESH KUMAR TYAGI** Digitally signed by RAKESH KUMAR TYAGI  
Date: 2022.09.28 16:35:31 +05'30'

**UTTAR PRADESH POLLUTION CONTROL BOARD**

Copy to: To the Regional Officer, U.P. Pollution Control Board, MuzaffarNagar to ensure the compliance of the conditions imposed in the certificate. for information and necessary action .

**RAKESH KUMAR TYAGI** Digitally signed by RAKESH KUMAR TYAGI  
Date: 2022.09.28 16:35:44 +05'30'

**CEO/EE, I/C Circle** \_\_\_\_\_

FORM 10

S. No.

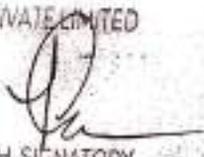
[See rule 19 (1)]

0539

MANIFEST FOR HAZARDOUS AND OTHER WASTE

To be forwarded by the Sender to the State Pollution Control Board after signing all the seven copies.

Copy 1 (White)

1.	Sender's name and mailing address (including Phone No. and e-mail):		9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR-251002 (U.P.) E-MAIL: sbppmzn@gmail.com
2.	Sender's Authorisation No. :		
3.	Manifest Document No. :	0539	08/07/2022
4.	Transporter's name and address (including Phone No. and e-mail):	S. W. M. P	
5.	Type of Vehicle :	(Truck/Tanker/Special Vehicle)	
6.	Transporter's Registration No. :		
7.	Vehicle Registration No. :	UP-14FT-2770	
8.	Receiver's name and mailing address (including Phone No. and e-mail):		M/S SHEETALA WASTE MANAGEMENT PROJECT D-26, UPSIDC Industrial Area, Tehsil- Sikandrabad, District Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441, Email : swmp@sheetalawaste.com
9.	Receiver's Authorisation No. :		13443/UPPCB/Bulandshahr(UPPCBRO)/HWM BULAND SHAHAR/2020 Dated :08/01/2021-Valid up to 6-1-2026
10.	Waste Description :	Waste Oil, Grease, Process Sludge 223	
11.	Total Quantity : No. of Containers :	S/S Kg.....m <sup>3</sup> or MT Inheredible .....Nos.	
12.	Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)	
13.	Special handling instructions and additional information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.	
14.	Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.	
			
	Name and stamp:	Signature:	Month Day Year 07 08 2022
15.	Special acknowledgement of receipt of Wastes: Sheetal Waste Management Project Waste No. UPSIDC Industrial Area Name and stamp GSTIN-09ADSF57354L122	Signature:	Month Day Year 07 08 2022
16.	Receiver's certification for receipt of hazardous and other waste	Name and stamp: Signature: Month Day Year	



To

Date:- 18-09-2022

The Regional Officer

U.P.Pollution Control Board

Muzaffarnagar 251001

**Subject- Reply against inspection of Joint Committee dated 13.09.2022**

Dear Sir

With above mention reference to the inspection of Joint Committee, regarding the matter of O.A. No 277/2022 Liyakat Ali & others, NGT, in our Premises at 9<sup>th</sup> K.M. Bhopa Road, Muzaffarnagar, it is most respectfully submitted as under-

1. **Disposal of Fly Ash-**

Boiler has not installed in this unit, we are receiving steam from unit – 1 Boiler

2. **Disposal of hazardous Waste-**

In this reference, we would like to inform you that the company is disposing of the hazardous waste material as per TSDF site though Sheetal Waste Management Project Bulandshahr,U.P. (Approved by UPPCB) copy of agreement and Form 10 is enclosed herewith (Ann-1)

3. **Disposal of Plastic Waste-**

All Plastic Waste Generated is send to Aditya Cement Works Chittaurgarh (RJ), Copy of certificate issued by Aditya Cement Works last six month (Ann-2)

4. Mill is Complying with all the Conditions of Both Consents (Water and Air) and Detail are Given to Regional Officer, UPPCB, Muzaffarnagar Vide Letter (Ann-3)

**THE PAPER PEOPLE**



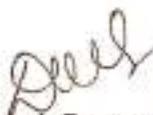


5. Further, we jointly with other Paper Mills Situated in the Vicinity have identified some locations where fly ash was dumped for land filling. All these locations were cleaned and land fill by soil was done. Photographs enclosed herewith (Ann-4)

We further assure you that we are committed to keep not only our premises near & clean but also ensure that surrounding is also not polluted because of any of our activity.

Thanking You

For Shree Bhageshwari Papers Pvt. Ltd. (Unit-2)

  
(Divesh Bansal)  
Director



THE PAPER PEOPLE



# SHEETALA WASTE MANAGEMENT PROJECT (SWMP)

An ISO 9001:2015 & 14001:2015 Certified Company  
www.sheelawaste.com

## MEMBERSHIP CERTIFICATE

This is to certify that

SHREE BHAGESHWARI PAPERS PVT. LTD.

9.0<sup>th</sup> KM, Bhopa Road,

Muzaffarnagar, U.P. - 251001

is a registered member of our CHW-TSDF at  
D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, Uttar Pradesh  
For Safe, Legal & Scientific Disposal of Hazardous Waste

Membership No.: SWMP/SKD/0170/22

Validity: 29 June, 2022 To 28 June, 2027

To verify validity of membership, call  
Sheetala Waste Management Project at  
Phone: 0120-2867001/002, +91-9643764441  
Email - sales@sheetalawaste.com

For Sheetala Waste Management Project  
Managing Director

Note: Membership is subjected to the Terms & Conditions of agreement and may be terminated  
by SWMP, upon non-payment of dues / service charges.



INDIA NON JUDICIAL  
Government of Uttar Pradesh

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e-Stamp

Certificate No.	: IN-UP29405548438142U
Certificate Issued Date	: 29-Jun-2022 12:12PM
Account Reference	: NEWIMPACC (SVY) up14535804 MUZAFFARNAGAR SADAR UP MJF
Unique Doc. Reference	: SUBIN-UPUP1453580450719127379932U
Purchased by	: SHREE BHAGESHWARI PAPERS PVT LTD BHOPA ROAD MZN
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: Not Applicable
Consideration Price (Rs.)	: SHREE BHAGESHWARI PAPERS PVT LTD BHOPA ROAD MZN
First Party	: Not Applicable
Second Party	: SHREE BHAGESHWARI PAPERS PVT LTD BHOPA ROAD MZN
Stamp Duty Paid By	: 100
Stamp Duty Amount(Rs.)	: (One Hundred only)



Please write or type below this line

AGREEMENT

This agreement made on this Day 29<sup>th</sup> of JUNE 2022 between M/s. Shree Bhageshwari Papers Pvt Ltd Unit-1&2, a company incorporated under Companies' Act, having its registered Office at 9.0<sup>th</sup> KM, BHOPA ROAD, MUZAFFARNAGAR, DISTT-MUZAFFARNAGAR(UP),251001 and its plant located at 9.0<sup>th</sup> KM, BHOPA ROAD, MUZAFFARNAGAR, DISTT-MUZAFFARNAGAR(UP),251001(hereinafter called as "FIRST PART") which shall, unless repugnant to the context or meaning thereof, be deemed to mean and include its successors, heirs and assigns of the First Part.

SUBHASH CHAND  
DISTT. NOTARY  
MUZAFFARNAGAR



29 JUN 2022

DIRECTOR

SUBHASH CHAND  
DISTT. NOTARY  
MUZAFFARNAGAR  
DISTT. NOTARY  
MUZAFFARNAGAR  
SUBHASH CHAND

AND

**SHIETALA WASTE MANAGEMENT PROJECT**(India) a partnership firm registered under the Partnership Act, 1932, having its registered office at 78/2, Gaur Plaza, Main G.T. Road, Lal Kuan, Gautam Budh Nagar, Uttar Pradesh, India, duly registered with U.P. Pollution Control Board, having its Common Hazardous Waste Treatment, Storage and Disposal Facility (C-HWTSDF) at D-26, UPSIDC, Industrial Area, Sikandrabad, Bulandshahr, U.P. - 203206, authorized by the UP PCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management & Transboundary Movement) Rules 2016 and of the E-Waste (Management & Transboundary Movement) Rules 2016 and of the U.P. Pollution Control Board, Bulandshahr, U.P. - 203205, duly authorized by the UP PCB, under the Environment Protection Act 1986 and the Hazardous & other Waste (Management & Transboundary Movement) Rules 2016, as amended from time to time, framed by the Director/Partner, (hereinafter called as "SECOND PART" which expression shall, in relation to the context or meaning thereof, be deemed to mean and include its successors, nominees and assigns of the Second Part).

WHEREAS FIRST PART is engaged in the Production of kraft Paper using Waste paper as main raw material and in the said process/ activities different types of wastes including Hazardous Waste are generated as per Annexure I to the Agreement.

AND WHEREAS the FIRST PART desires that the Hazardous Waste, being generated at its production and mentioned above, to be lifted, transported, treated, stored and disposed of, by utilizing the services of SECOND PART, as per the Pollution Control Board Authorization (list of Hazardous Wastes and their tentative quantity, which would be generated at the FIRST Part's plant located at its Plant located at 9.0<sup>th</sup> KM, BHOPA ROAD, MUZAFFARNAGAR, DISTT MUZAFFARNAGAR(U.P.), 251001, is enclosed herewith marked as Annexure I

AND WHEREAS the SECOND PART has represented and assured to First Part that its Facility D-26, UPSIDC INDUSTRIAL AREA, SIKANDRABAD, BULANDSHAHR, U.P. 203206 and A-39, UPSIDC Gopalpur, Bulandshahr, U.P. - 203205 is duly authorized by the concerned State Pollution Control Board and further capable of handling the Hazardous Waste generated at the First Part's premises.

AND WHEREAS FIRST PART has agreed to avail the services of Second Part for treating the Hazardous Wastes, in its conventional facility/facilities.

**SCOPE OF SERVICES (SOS)**

1. SECOND PART shall at all times comply with all the provisions of Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016 as amended from time to time framed by MoEF/UPCB, SECOND PART shall follow Ministry of Environment & Forest, Central Pollution Control Board and State Pollution Board guidelines, forty amendments and latest disposal technologies.
2. FIRST PART will maintain and provide details of the Hazardous Waste as per the provisions in various laws prescribed in the Hazardous & other Waste (Management & Transboundary Movement) Rules, 2016.
3. FIRST PART to provide the entire process detail which leads to generation of Hazardous Waste and its tentative quantity per month or year to SECOND PART for the purpose of determining the waste characteristics and



*Subhash Chand*  
DIRECTOR

SUBHASH CHAND  
DISTT. NOTARY  
MUZAFFARNAGAR

29 JUN 2022

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10. FIRST PART will provide manpower and Material Handling Equipment at its own cost to lift and load containers at the FIRST PART premises.

SECOND PART shall indemnify and keep indemnified FIRST PART from and against all claims and damages after taking out Hazardous Wastes from the premises of the First Part.

12. If FIRST PART provides any false information/declarations or withholds information in relation to the provisions of Hazardous Waste rules at any time during the term of this Agreement, all charges of Hazardous Waste during transportation, handling, treatment and disposal including post-disposal period shall remain vest at the responsibility of FIRST PART.

The charges for collection, treatment, storage, and disposal facility will be applicable to FIRST PART/SECOND PART as per Annexure - I.

a. FIRST PART shall make payment for Waste Management Services to SECOND PART and vice-versa per User Charges and other terms and conditions as per payment terms outlined in Annexure - I.

14. First Part shall at all times comply with all the provisions of the Acts and Rules from time to time in force and the Guidelines issued from time to time regarding handling of Waste involving the collection, storage, transportation and delivery thereof, and shall, without prejudice to the generality of the foregoing, also comply with all Environmental Protection Laws, Safety Laws and Regulations from time to time in force and the Rules, Regulations and Notifications made or issued there under from time to time.

15. FIRST PART & SECOND PART shall indemnify and keep indemnified each other at all times from and against all actions, suits, proceedings, claims, third party claims, costs, payments and expenses of whatsoever nature made or suffered or incurred by the other PART whether by reason of or by virtue of non-performance or observance or non-compliance by either PART, of any terms and conditions of this Agreement or of the relevant Act, the Rules and the Guidelines.

Therefore, those present witnessed and it is hereby declared and agreed by and between the Parties as follows:

- This agreement is valid for Five Years from 29-06-2022 to 28-06-2027 and can be renewed thereafter on similar or revised terms and conditions as mutually agreed between the parties.

- SECOND PART will lift and dispose waste from FIRST PART only if FIRST PART has valid & active legal authorization/consent to generate waste and operate the specified unit by relevant SPCB.

a. First Part states that it has valid unexpired Water Consent under Section 25-26 of the Water Act, 1973 with Ref No. As Attached.

b. First Part states that it has valid unexpired Air Consent under Section 21 of the (Air Prevention and Control of Pollution) act 1981 with Ref no. As Attached.



SUBHASH CHA

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...any clause or clauses of this Agreement shall be referred to as "Agreement".  
FIRST PART and SECOND PART shall be referred to as "Parties".  
Disputations proceedings shall be conducted in English and shall take place at New Delhi, India. The arbitral award, including interim awards, if any, shall be final and binding upon both parties.

Subject to the provisions of the foregoing clause, FIRST PART and SECOND PART mutually agree that the courts of New Delhi alone, to the exclusion of any other, shall have the jurisdiction.

This Agreement is signed on this day, 29<sup>th</sup> June 2022 at GAUTAM BUDH NAGAR, UTTAR PRADESH-201009.

Shree Bhageshwari Papers Pvt Ltd Unit I&2

For Sheetal Waste Management Project

Authorized Signatory  
Ajay Bansal  
Mobile: 9837066491

*[Signature]*  
DIRECTOR

Director/ Partner/ Authorized Signatory

*[Signature]*  
NOTARY

Name & Designation  
Ajendra Kumar Tewari  
Manager Administration

*[Signature]*

1. ANUBHAV G. TAM

Name & Designation  
Anita Kaushik  
Manager ETP

*[Signature]*

2. AMAN SAINI

99AAACB9178R1ZR  
AAACB9178R  
Phone: +91 9837066491  
Mail: shpplmzn@gmail.com



Certified that Signature of T./B.T.  
*[Signature]*  
Identified by Shri *[Signature]*

*[Signature]*  
SUBHASH CHAND  
NOTARY, DISTRICT MUZAFFARNAGAR  
*[Signature]*  
SUBHASH CHAND  
DISTT. NOTARY  
MUZAFFARNAGAR

Shree Bhageshwari Papers Private Limited



*[Signature]*  
DIRECTOR

29 JUN 2022

## ANNEXURE-1

### Waste Management & Handling Service Charge

Annexure-1 in conjunction with Agreement signed between FIRST PART (M/s. SHREE BHAGESHWARI PAPERS PVT LTD UNIT 1&2) and SECOND PART-SHEETALA WASTE MANAGEMENT PROJECT on 28<sup>th</sup> II NE 2022.

First part will pay Rs. 20,000/- (Rupees Twenty Thousand Only) Plus 18% GST to second part towards Non-Refundable lifetime Membership Deposit charge which will be applicable from the date of signing of this agreement.

#### Category - A (Payable by Sheetala Waste Management Project)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP/HPL Rates
1.	Discarded Drums (220 Ltr) PVC/MS	As Per Actual	Rs.400/- Per Drum
2.	Used Oil	As Per Actual	Rs.6000/- Per Drum
3.	E-Waste (Desktop, Laptop, Monitor, CPU, UPS, Industrial Battery, etc	As Per Actual	Rs.12/- Per Kg

- Used Oil waste must comply with parameters as per Schedule V Part A of 18<sup>th</sup> Rules, 1989.
- SECOND PART will only pay for fully drums of 220 liters capacity. Part filled drums with quantity less than 220 liter will be regular charge.
- Quoted rates of discarded drums are exclusive of GST.

#### Category-B Disposal Charges (Payable by Shree Bhageshwari Papers Pvt Ltd)

Sl. No.	Type Hazardous /Non-hazardous Waste	Approx. Quantity	SWMP Rates in Rs. Per KG / Piece
1.	Incinerable: Cotton waste, Oil-Soaked cotton, paper, Hand gloves, Oily-Paint Sludge etc., Empty glue bottles, Expired and rejected medicines, Chemical Waste, expired Ink Oily Sludges etc.	As Per Actual	Rs.15/-Per KG+GST(18%)
2.	Filter (Air/Oil)	As Per Actual	Rs.35/- Each+GST(18%)
3.	E-waste (Printer, Mouse, Keyboard, I.E.Ds, Scanners, Telephone etc.	As Per Actual	Rs.11/-Per KG+GST(18%)
4.	Empty Containers	As Per Actual	Rs.11/-Per KG+GST(18%)
5.	Transportation	-	As Per Actual

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED



*Handwritten signature*

SUBHASH CHANDRA

6.	Loading	In the scope of client
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SHREE BHAGESHWARI PAPERS PVT LTD UNIT - 1&2 can also send wastes directly to second part plant located at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203206

**PAYMENT TERMS:**

The Customer shall make Full Payment within 15 days

**TERMS & CONDITIONS**

- a) FIRST PART shall ensure that the above Hazardous Waste must be packed in proper containers/gunny bags so as to prevent any damage/spillage of the material, during transit at FIRST PART plant. Containers/Gunny bags arranged by FIRST PART shall be of metallic/PVC and kept at the storage place under cover. Containers' weight will also be added in the weight of total Hazardous Waste/Non-Hazardous Waste and those are not on returnable basis.
- b) FIRST PART shall deliver their waste at SECOND PART unit at D-26, UPSIDC Industrial Area, Sikandrabad, Bulandshahr, U.P. 203206 and/or A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P. - 203205 at its own cost.
- c) Member have to ensure a lifting of minimum 250 kg waste in one time per quarter or Rs.-3500+GST 18% minimum charges whichever is higher.
- d) The transport charges are subject to revision if fuel prices are increased or decreased by Government.
- e) Leak-proof packing & proper correct labeling as per HW Rules will be ensured by FIRST PART for safe transportation. Waste material shall be properly packed, sealed and labelled by the FIRST PART as per Rules.
- f) As per Rule 8 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended FIRST PART (Hazardous Waste Generator) needs to send/dispose the Hazardous Waste within 90 days from their Plant failing which agreement can be terminated without any notice.
- g) Payments shall be made through Cheque/NEFT/RTGS.
- h) TAXES / LEVIES: - All Government / Municipal Taxes / Duties/ Levies/ Octroi / Service Tax or GST / Tolls etc., as applicable from time to time, will be payable by FIRST PART.
- i) There shall be NO goods / waste sent (or given) by FIRST PART to SECOND PART other than mentioned in this Annexure or mutually agreed & signed between the parties.
- j) The material from FIRST PART to SECOND PART to be lifted by SECOND PART. FIRST PART will intimate SECOND PART when material is ready. SECOND PART will arrange for transportation & FIRST PART will bear the cost of transportation. Freight to be settled before lifting the material.
- k) The certificate is for life membership. No additional charges will be applicable for renewal of



SWMP Incineration Facility: D-26, UPSIDC Industrial Area, Near Ghuzinaudaha, Bulandshahr, U.P.  
 SWMP (HPL) Refinery: A-3/9, UPSIDC Gopalpur, Sikandrabad, Bulandshahr, U.P.

*Annexure*

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**SHREE™  
BHAGESHWARI**  
PAPERS PRIVATE LIMITED



GSTIN: 09AAACB9178R1ZR  
CIN: U21012UP1996PTC020389



08/07/22

M/S SHEETALA WASTE MANAGEMENT  
Project D-26, Upside Industrial area  
District Bulandshahr, UP - 203206

Dear Sir,

This is waste material waste oil  
Grease Process sludge, Plastic waste  
Not for Sale, No commercial value  
only for dispose. (weight - 565 kg)  
Material waste.

vehicle no → UP-104FT-2770

SHREE BHAGESHWARI PAPERS PRIVATE LIMITED



  
AUTH. SIGNATORY

Receiving - Danish

08/07/2022

Thanks Regards.

THE PAPER PEOPLE



Works & Regd. Office:  
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 U.P. (INDIA)



0131-2468389, 2468390  
2468391

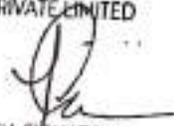


sbpplmzn@gmail.com

**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

Copy 1 (White)

To be forwarded by the Sender to the State Pollution Control Board after signing all the seven copies.

1. Sender's name and mailing address (including Phone No. and e-mail):		9th KM STONE, BHOPA ROAD MUZAFFARNAGAR-251002 (U.P.) E-MAIL: sbpplmzn@gmail.com
2. Sender's Authorisation No.:		
3. Manifest Document No.:	0539	08/07/2022
4. Transporter's name and address: (including Phone No. and e-mail)	S. W. M. P (Truck/Tanker/Special Vehicle)	
5. Type of Vehicle:		
6. Transporter's Registration No.:		
7. Vehicle Registration No.:	UP-14FT-2770	
8. Receiver's name and mailing address (including Phone No. and e-mail):	M/S SHEETALA WASTE MANAGEMENT PROJECT D-26, UPSIDC Industrial Area, Tehsil- Sikandrabad, District Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441, Email : swmp@sheetalawaste.com	
9. Receiver's Authorisation No.:		13443/UPPCB/Bulandshahr(UPPCBRO)/HWM/ BULAND SHAHAR/2020 Dated :08/01/2021-Valid up to 6-1-2026
10. Waste Description:	Waste Oil, Linseed, Process Sludge 323	
11. Total Quantity: No. of Containers:	S&S Kg.....m <sup>3</sup> or MT Incineration .....Nos.	
12. Physical Form:	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)	
13. Special handling instructions and additional information:	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.	
14. Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.	
	 SHEE BHAGESHWARI PAPERS PRIVATE LIMITED  AUTH. SIGNATORY	Name and stamp:      Signature:      Month Day Year 07 08 2022
15. Transporter acknowledgement of receipt of Wastes:	Sheetala Waste Management Project D-26, UPSIDC Industrial Area, Bulandshahr (U.P.) - 203206 GSTIN-09ADSF573541172	Name and stamp:      Signature:      Month Day Year 07 08 2022
16. Receiver's certification for receipt of hazardous and other waste	Name and stamp:      Signature:	Month Day Year

**SHREE™  
BHAGESHWARI**  
PAPERS PRIVATE LIMITED



GSTIN: 09AAACB9178R1Z  
CIN: U21012UP1996PTC02038



Dated 27-08-2022

To

M/s Sheetala Waste Management

Project D-26, USIDC Industrial Area

District Bulandshahar U.P. 203206

Subject: - NOT FOR SALE ONLY DISPOSAL PURPOSE

Dear Sir

This is waste Material Waste (Plastic Waste, Sludge, and Rubber) Grease

Not for Sale and no commercial Value only for disposal (weight -150 kg)

Vehicle No. UP12T-8239

Thanking You

For Shree Bhageshwari Papers Pvt. Ltd Unit -2

Auth. Signatory



**THE PAPER PEOPLE**



Works & Regd. Office :  
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 U.P. (INDIA)



0131-2468389, 2468390  
2468391



sbpplmzn@gmail

**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

To be forwarded by the **Sender** to the State Pollution Control Board after signing all the seven copies. 9TH KM STONE, BHOPA ROAD, MUZAFFARNAGAR-251002 (U.P.) E-MAIL: sbppimzn@gmail.com

Copy 1 (White)

1. Sender's name and mailing address (including Phone No. and e-mail):	UNIT-II
2. Sender's Authorisation No. :	
3. Manifest Document No. :	0679 2708/2022
4. Transporter's name and address: (including Phone No. and e-mail)	S.W.M.P (Truck/Tanker/Special Vehicle)
5. Type of Vehicle :	
6. Transporter's Registration No. :	
7. Vehicle Registration No. :	UP-12T-8239
8. Receiver's name and mailing address (including Phone No. and e-mail):	M/S SHEETALA WASTE MANAGEMENT PROJECT D-26, UPSIDC Industrial Area, Tehsil- Sikandrabad, District Bulandshahr, Uttar Pradesh - 203206 Mob. : 9643764441, Email : swmp@sheetalawaste.com
9. Receiver's Authorisation No. :	13443/UPPCB/Bulandshahr(UPPCBRO)/HWM BULAND SHAHAR/2020 Dated :08/01/2021-Valid up to 6-1-2026
10. Waste Description :	Process Sludge 32.3 Hazardous Waste
11. Total Quantity : No. of Containers :	150 Kg .....m <sup>3</sup> or MT Gross wt .....Nos.
12. Physical Form :	(Solid/Semi-Solid/Sludge/Oily/Tarry/Slurry/Liquid)
13. Special handling instructions and additional information :	In case of leakage/spillage, use washing soap at the point of leakage to prevent it. All material should be properly packed in spillage proof containers. Do not throw any material from vehicle.
14. Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
Name and stamp:	Signature:  Month Day Year 08 27 2022
15. Transporter's acknowledgment of receipt of hazardous waste	Month Day Year 08 27 2022
16. Receiver's certification for receipt of hazardous and other waste	Month Day Year [ ] [ ] [ ] [ ] [ ] [ ]



Works & Regd. Office :  
9th Km Stone, Bhopa Road,  
Muzaffarnagar - 251001 (INDIA)



0131-2468389, 2468390  
2468391



sbppimzn@gmail



Ann-2

UTCL/AC/AFR/DC/SBPPL/089-10

Certificate of Material received for Co-processing

This is to certify that we have received the Plastic waste materials set out below, collected from "SHREE BHAGESHWARI PAPERS PRIVATE LTD." at our Aditya Cement Works, Chittaurgarh during the month Sep-22

Month	Type of Waste Material	Qty. Received (MT)
Sep-22	Plastic Waste	24.370

The vehicles used receipt details are as below:

Sr. No	Received Date	Challan No.	Net Qty. (MT)	Vehicle No.
1	28-09-2022	10	24.370	RJ05GC1097
Total			24.370	

Authorized Signatory



UTCL/AC/AFR/DC/SBPPL/AUG-22/01

Certificate of Material received for Co-processing

This is to certify that we have received the Plastic waste materials set out below, collected from "SHREE BHAGESHWARI PAPERS PRIVATE LTD "at our Aditya Cement Works, Chittaurgarh during the month AUG-22

Month	Type of Waste Material	Qty. Received (MT)
AUG-22	Plastic Waste	47.750

The vehicles wise receipt details are as below:

Sr. No	Received Date	Challan No	Net Qty. (MT)	Vehicle No.
1	11-08-2022	8	21.390	RJ06GB7806
2	29-08-2022	9	26.360	RJ51GA1938
Total			47.750	—

  
Authorized Signatory

ADITYA BIRLA



UltraTech

UTCL/AC/AFR/DC/SBPPL/JULY-22/01

**Certificate of Material received for Co-processing**

This is to certify that we have received the Plastic waste materials set out below, collected from "SHREE BHAGESHWARI PAPERS PRIVATE LIMITED "at our Aditya Cement Works, Chittaurgarh during the month JULY-22

Month	Type of Waste Material	Qty. Received (MT)
JULY-22	Plastic Waste	22.810

The vehicles wise receipt details are as below:

Sr. No	Received Date	Challan No	Net Qty. (MT)	Vehicle No.
1	22-07-2022	7	22.810	RJ51GA1938
Total			22.810	---

  
Authorized Signatory

ADITYA BIRLA



UltraTech

UTCL/AC/AFR/DC/SBPPL/JUN-22/01

**Certificate of Material received for Co-processing**

This is to certify that we have received the Plastic waste materials set out below, collected from "SHREE BHAGESHWARI PAPERS PRIVATE LIMITED," at our Aditya Cement Works, Chittaurgarh during the month JUN-22

Month	Type of Waste Material	Qty. Received (MT)
JUN-22	Plastic Waste	44.470

The vehicles wise receipt details are as below:

Sr. No	Received Date	Challan No	Net Qty. (MT)	Vehicle No.
1	08-06-2022	6	21.480	RJ51GA0878
2	29-06-2022	6	22.990	RJ01GA726c
Total			44.470	

  
Authorized Signatory

ULTRATECH CEMENT LIMITED

M

+91 1472 421013/12/19/1

Page 02 of 02

ADITYA BIRLA



UltraTech

UTCL/AC/AFR/DC/SBPPL/MAY-22/01

**Certificate of Material received for Co-processing**

This is to certify that we have received the Plastic waste materials set out below, collected from "SHREE BHAGESHWARI PAPERS PRIVATE LTD." at our Aditya Cement Works, Chittaurgarh during the month May-22

Month	Type of Waste Material	Qty. Received (MT)
May-22	Plastic Waste	51.890

The vehicles wise receipt details are as below:

Sr. No	Received Date	Challan No	Net Qty. (MT)	Vehicle No.
1	08-05-2022	3	28.810	RJ08GC1091
2	11-05-2022	4	23.080	RJ01GA7284
Total			51.890	---

  
Authorized Signatory

ULTRATECH CEMENT LIMITED  
Unit - Aditya Cement Works  
Sector 14 - 312 622, Chittaurgarh (Raj) India  
CIN NUMBER: L26900MH2000PLC128470

Tel: +91 1472 221017/1718/15  
Fax: +91 1472 221025  
E-mail: adityacement@adityabirla.com  
Website: www.ultratechcement.com

Regd. Office:  
B Wing, Ahura Center, 2nd Floor,  
MahaKai, Daver Road, Andheri (East),  
Mumbai - 400 091. Tel: 022-66917800

ADITYA BIRLA



UltraTech

UTCL/AC/AFR/DC/SBPPL/APR-22/01

Certificate of Material received for Co-processing

This is to certify that we have received the Plastic waste materials set out below, collected from "SHREE BHAGESHWARI PAPERS PRIVATE LTD" at our Aditya Cement Works, Chittaurgarh during the month APR-22

Month	Type of Waste Material	Qty. Received (MT)
APR-22	Plastic Waste	44.200

The vehicles wise receipt details are as below:

Sr. No	Received Date	Challan No	Net Qty. (MT)	Vehicle No.
1	14-04-2022	1	23.360	RJ06GC1091
2	15-04-2022	2	20.840	RJ30GA0717
Total			44.200	---

  
Authorized Signatory

To

The Regional officer

Uttar Pradesh Pollution Control Board,

Muzaffarnagar-251001

Sub: Point wise compliance to the Consent under Section 25/26 of The Water (Prevention and control of Pollution) Act, 1974 (as amended) for discharge of effluent

Dear Sir,

Kindly refer to the above subject and our consent application no. 6162720 dated 31/12/2019, we wish to submit the point wise compliance of the consent conditions as under -

1. We understand that the consent is granted for production capacity of 100 MT/day of writing & printing paper (100 TPD on waste paper based raw materials).
2. We shall take prior approval before making any modifications in product, raw materials, fuels, plant machinery etc.
3. Qty. Of maximum discharge shall remain less than 1800 KLD for industrial treated effluent and less than 8 KLD for domestic effluent treated through septic tanks.
4. The industrial & domestic effluents are kept separately and met in the final discharge drain after treatment. We have installed online flow meter for industrial effluent quantification at discharge point. There is no other kind of discharge being done through any means from the industry. Domestic effluent is also kept separate from storm water drains.
  - (a) Domestic effluent is treated in septic tank and its quantity per day will not exceed 8 KL/day.
  - (b) The industrial effluent is treated in full fledged ETP with tertiary treatment level and conforming the discharge standards as per EPA rules 1986.
5. We have made arrangements in the mill in such a way that all kind of floor washing, equipment washing, cooling tower bleed etc. Are collected in common collection tank and treated further as per scheme of treatment in ETP as per the norms prescribed in EPA 1986.
6. The analysis of the wastewater samples are followed as per IS standards of BIS.
7. We have obtained the ground water abstraction permission from UPGWA, Lucknow. All its conditions are being complied as per various provisions of authorities.
8. We are regularly submitting the Environmental statement report in Form-V annually.
9. We are complying various provisions of the EP Act, 1986 including their amendments time to time.
10. A well maintained green belt is available in the premises as per the guidelines.
11. DCIFMS is installed at final treated effluent discharge point since 2015 and its data is being transmitted to CPCB and UPPCB servers regularly.
12. Digital electromagnetic flow meters are installed on outlet line of borewell. The data is submitted to the board and its calibration certificate also submitted to the board.
13. We shall comply the conditions so that the closure directions will not be issued against the mill.
14. We shall abide by all the conditions given by respective courts, CPCB or SPCB.

Specific Conditions -

1. We shall maintain strict supervision on the fluctuations in operating parameters in ETP units.
2. We shall maintain the effluent discharge standards as notified by CPCB and as notified under EPA Act, 1986.
3. We shall not use agro-based raw materials in production process.
4. We shall ensure continuous & uninterrupted transmission of OCEEMS data to CPCB & SPCB servers.
5. Flow meter is already installed and its data is being monitored regularly.
6. Qualified staff is appointed to run the ETP and maintaining the online monitoring system.
7. We have obtained the permission from SGWA and informed the board about it.
8. We understand and will comply the same.
9. We shall submit the Environmental statement report as per provisions.
10. We have already implemented all the conditions of the "Charter for water recycling & pollution Prevention in Pulp & Paper Industries by CPCB. Its compliance report was also submitted to state & Central Board, respectively.
11. We have installed HD PTZ camera at suitable place and shared its user name & password with state board for online monitoring.
12. We understand that the consent is for writing & printing paper production @ 100 TPD using waste paper as raw material only. Any changes in above shall be done only after taking prior permission from the state board.
13. We shall abide by all the conditions given by respective courts, CPCB or SPCB.
14. We shall submit the quarterly reports of treated effluent from NABL approved laboratory.
15. We shall comply all the conditions of the Air (Prevention & Control of Pollution) Act, 1974 and all other applicable rules under EPA, 1986.
16. We shall submit the audited balance sheet to the board.
17. A well maintained green belt is available in the premises as per the guidelines.

Sir, we hope that the above compliance conditions are sufficient for the consent order. We assure you that in future also, if there is any more directions issued to industry, we shall abide by that also.

Thanking you with regards

For Shri Bhageshwari Papers Pvt. Ltd. Unit II

*Bansal*  
[Director]

To

The Regional officer

Uttar Pradesh Pollution Control Board,

Muzaffarnagar-251001

Sub: Point-wise compliance to the Consent under Section 21/22 of The Air (Prevention and control of Pollution) Act, 1981 (as amended) for discharge of effluent

Dear Sir,

Kindly refer to the above subject and our consent application no. 6162735 dated 30/12/2019, we wish to submit the point-wise compliance of the consent conditions as under -

1. We understand that the consent is granted for production capacity of 100 MT/day of writing printing paper using waste paper as raw material.
2. We shall take prior approval before making any modifications in product, raw materials, fuels, plant machinery etc.
3. (a) The boiler is installed at its sister concern unit. The boiler is equipped with an Electro-Static Precipitator (ESP) to control the emission parameters.  
(b) The source of emission is boiler installed at its sister concern M/s Shri Bhageshwari Papers Pvt. Ltd. (Furnace Unit).  
(c) There is no stack that emanates the pollutants in air in this unit.
4. We are operating the industry in a manner that nearby area do not get polluted by industry operations. The fly ash from boiler in its sister concern is also disposed off in eco-friendly manner.
5. We do not have any other source of emission except those mentioned above.
6. Our sister concern is operating the boilers with proper APCS (ESP). The emission standards are as per EP Act, 1986.
7. We are regularly submitting the Environmental statement report in Form-V annually.
8. We shall abide by all the orders given by Hon'ble Supreme Court, Hon'ble High Court, Hon'ble NGT and Hon'ble State courts, CPCB or SPCB.
9. We shall submit the monthly monitoring program of the stack & ambient air quality reports from NABL approved laboratory.
10. We shall comply with various provisions of Air (P&C of Pollution) Act, 1981, Water (P&C of Pollution Act, 1974 and EP Act, 1986 as amended from time to time.
11. We shall ensure continuous & uninterrupted data supply to the CPCB & SPCB.
12. We shall submit the audited balance sheet to the board.
13. We shall not use pet coke & furnace oil in compliance to directions given by Hon'ble Supreme Court.
14. We agree to use 20% bio-briquettes as fuel if the same is available to industry.
15. We shall obtain prior permission from the board for any addition of new emission generation source.
16. A well maintained green belt is available in the premises as per the guidelines.

17. We understand that if closure order is issued, this consent order will be suspended till all the conditions imposed by Hon'ble Courts, CPCB or SPCB will not be complied.
18. We shall abide by all the conditions given by respective courts, CPCB or SPCB.

We shall file the renewal application atleast 2 months before expiry of current consent order.

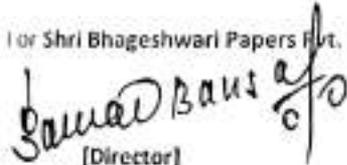
**Specific Conditions –**

1. We are operating the industry in a manner that nearby area do not get polluted by industry operations. The fly ash from boiler in its sister concern is also disposed off in eco-friendly manner.
2. We do not have any other source of emission except those mentioned above.
3. Our sister concern is operating the boilers with proper APCS (ESP). The emission standards are as per EP Act, 1986.
4. We are regularly submitting the Environmental statement report in Form-V annually.
5. We understand that the consent is for Kraft paper production @ 100 TPD using 30 TPD agro pulp & 70 TPD waste paper pulp. Any changes in above shall be done only after taking prior permission from the state board.
6. OCEMS is installed as per directions of the CPCB on the boiler stack.
7. We shall submit the air quality report from NABL approved lab within a month.
8. We shall abide by all the conditions given by respective courts, CPCB or SPCB.
9. We shall submit the quarterly reports of treated effluent from NABL approved laboratory.
10. We shall comply with various provisions of Air (P&C of Pollution) Act, 1981, Water (P&C of Pollution) Act, 1974 and EP Act, 1986 as amended from time to time.
11. We shall not use pet coke & furnace oil in compliance to directions given by Hon'ble Supreme Court.
12. We have already implemented all the conditions of the "Charter for water recycling & pollution Prevention in Pulp & Paper Industries by CPCB. Its compliance report was also submitted to state & Central Board, respectively.
13. We understand that if closure order is issued, this consent order will be suspended till all the conditions imposed by Hon'ble Courts, CPCB or SPCB will not be complied.
14. We shall submit the audited balance sheet to the board.
15. We agree to use 20% bio-briquettes as fuel if the same is available to industry.
16. We shall obtain prior permission from the board for any addition of new emission generation source.
17. A well maintained green belt is available in the premises as per the guidelines.

Sir, we hope that the above compliance conditions are sufficient for the consent order. We assure you that in future also, if there is any more directions issued to industry, we shall abide by that also.

Thanking you with regards

For Shri Bhageshwari Papers Pvt. Ltd. Unit II

  
[Director]

To

The Regional officer

Uttar Pradesh Pollution Control Board,

Muzaffarnagar-251001

Sub: Point wise compliance to the Authorization issued under the provisions of Hazardous & Other Wastes (Management & Transboundary Movement) Rules, 2016.

Dear Sir,

Kindly refer to the above subject and our authorization no. 347/C3/Haz-227 dated 06/10/2017, we wish to submit the point-wise compliance of the consent conditions as under -

1. We shall comply with the provisions of the Environment (Protection) Act, 1986 and the Rules, made there under.
2. We shall produce the records and authorization during inspection by an officer of the board.
3. We shall not rent, lend, sell, transfer or otherwise transport hazardous or other wastes permitted in this authorization.
4. We shall take prior permission before making any changes in personnel, equipment or working conditions.
5. We shall implement the ERP for the hazardous & other wastes as per the guidelines and submit a copy of the report to the board.
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and penalty".
7. We shall take the local pollution control board office in confidence before closing down the facility.
8. We shall ensure the insurance during transit of hazardous waste to recycling/ disposal facility.
9. The hazardous waste for which authorization is taken is domestic and not imported.
10. We are practicing the sorting of each hazardous waste and collect them at different places for each of them.
11. We are not importing/ exporting the hazardous waste, hence, it is not applicable to us.
12. We shall file the renewal application at least 2 months before expiry of current authorization.
13. We shall abide by any conditions/ order/ rules laid by Mo EF & CC and CPCB in future.
14. We shall submit the reports as per specified time period in authorization.

**Specific Conditions -**

1. The wastes are collected in leak proof containers & bags, marked duly on them and stored in an isolated area, covered & fenced.
2. We ensure that nearby water, air & land do not get contaminated with hazardous wastes.
3. We shall apply for the authorization well in advance as per the ruling of Supreme Court.
4. We shall file the returns in Form-4 and records will be maintained in Form-3 as well.

5. We shall record accidents in Form-H and will be reported to SPCB, in case of any eventuality and take action as per ERP procedure.
6. We have taken the membership from Shretala waste Management Project of TSDF facility to dispose of the hazardous waste as per requirement of the rules.
7. We shall not take any kind of wastes from unauthorized persons/ agency in our designated area. The hazardous waste we maintain is transferred to authorized person only.

Sir, we hope that the above compliance conditions are sufficient for the consent order. We assure you that in future also, if there is any more directions issued to industry, we shall abide by that also.

Thanking you with regards

For Shri Bhageshwari Papers Pvt. Ltd. Unit II

*Banoo Bansal*  
[Director]

Amby









